BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Original Application No. 290/2025

IN THE MATTER OF:

Hemant Singh Gonia & Ors. **...PETITIONER**

Versus

State of Uttarakhand & Ors. **...RESPONDENT**

INDEX

Sr. No.	Particulars	Pg. No.
1.	Response Affidavit by District Magistrate, Nainital in compliance of directions passed by the Hon'ble National Green Tribunal vide its orders dated 29.08.2025.	01-13
2.	**ANNEXURE 1:** Copy of the report submitted by Revenue Sub-Inspector Padli, Shri Kainchi Dham along with the true translated copy.	14-26
3.	**ANNEXURE 2:** Copy of the letter from Tehsildar, Nainital along with the true translated copy.	27-45
4.	**ANNEXURE 3:** Copy of the report of District Panchayat, Nainital along with its true translated copy.	46-51
5.	**ANNEXURE 4&5:** Copy of the report dated 26.09.2025 and 30.09.2025 of Executive Engineer Peyjal Nigam Bhimtal along with its true translated copy.	52-55

6.	**ANNEXURE 6&7:** Copy of the letter dated 26.09.2025 and 30.09.2025 of Executive Engineer Public Work Department Nainital along with the true translated copy.	56-61
7.	**ANNEXURE 8:** Copy of the letter dated 23.09.2025 by Executive Officer Nagar Palika Bhowali along with the true translated copy.	62-65
8.	**ANNEXURE 9:** Copy of the letter dated 26.09.2025 by Secretary, District Development Authority Nainital along with the true translated copy.	66-72
9.	**ANNEXURE 10:** Copy of both the letters from Irrigation Division, Nainital along with the true translated copy.	73-86
10.	**ANNEXURE 11:** Copy of the letter dated 20.09.2025 by Shri Kainchi Hanuman Mandir & Ashram to the Sub-Divisional Magistrate along with the true translated copy.	87-109
11.	**ANNEXURE 12:** Copy of the notice of District Magistrate office along with true translated copy.	110-111

FILED BY

DEEPAK BORA,
Counsel for the State of Uttarakhand
17, New Lawyers Chambers, Setalvad Block, Supreme Court of India,
New Delhi-110001
Mobile No.- 9971578987

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Original Application No. 290/2025

IN THE MATTER OF:

Hemant Singh Gonia & Ors. **...PETITIONER**

Versus

State of Uttarakhand & Ors. **...RESPONDENT**

RESPONSE AFFIDAVIT BY DISTRICT MAGISTRATE, NAINITAL, UTTARAKHAND IN COMPLIANCE OF DIRECTIONS PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL VIDE ITS ORDER DATED 29.08.2025

R-N-161
30-09-25

I, Vandana Singh, D/o Shri Main Pal Singh, aged about 36 years, presently posted as District Magistrate, Nainital, Uttarakhand, do hereby solemnly affirm and state as under:

1. That in my above-mentioned official capacity, I am conversant with the facts and circumstances of the present matter and, thereof, I am fully competent and authorized to swear and file this Response Affidavit before this Hon'ble Tribunal. This affidavit is being filed in faithful compliance of the directions passed by Hon'ble National Green Tribunal vide its order dated 29.08.2025 in the above-mentioned Original Application.

NOTARY NOTARIAL HEMANT DHUSIA Advocate NOTARY Distt. HQ. Nainital R.No. 20( )2023 GOVT OF UTTARAKHAND (INDIA) NOTARIAL

2. That this Hon'ble Tribunal, in view of the environmental concerns raised in the application, was pleased to constitute a Joint Committee comprising officers authorized by the Uttarakhand Pollution Control Board and the District Magistrate, Nainital, vide its order dated 09.07.2025. The relevant paragraphs of the said order are herein as follow:

"6. In view of the environmental questions involved in the case, we also

consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of officers duly authorized by UKPCB and District Magistrate, Nainital and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and suggest appropriate remedial action. The UKPCB will be the nodal agency for coordination and compliance.

7. Report of the Joint Committee may be filed by UKPCB within one month."

3. In compliance of above order District Magistrate made a joint committee by letter dated 22/07/2025 comprising SDM Shri Kainchi Dham, SDM Nainital, Regional Officer UKPCB, AMA District Panchayat and Executive Officer Nagar Palika , Bhowali. The report of the joint committee has already been placed on record.

4. That the Hon'ble Tribunal vide paragraph number 6 of its order dated 29.08.2025, directed the Respondent No. 1 to 3, to file responses to the substantial environmental questions therein. The relevant paragraphs of the order are as follows:

> *"6. Respondents no. 1 to 3 are directed to file their additional responses mentioning all requisite details regarding action taken/ to be taken for compliance with the Solid Waste Management Rules, 2016 with budgetary allocations and timelines for completion. Respondents no.1 to 3 are also directed to mention in their responses as to whether the water channel in question is regarded/treated/considered by the members of general public to be a river or a storm water drain."*

5. That, in compliance with the above aspects raised by the Hon'ble Tribunal, the response submitted by the District Magistrate, Nainital are as follows:

A. That in response to question raised by Hon'ble Tribunal vide paragraph number 5 of its order dated 20.08.2025 as to whether the water channel in question is regarded/treated/considered by the members of general public

NOTARY HEMANT DHUSIA Advocate NOTARY Distt. H.Q. Nainital R.No. 20(10)/2023 GOVT. OF UTTARAKHAND (INDIA)

to be a river or a storm water drain?

Response: That in response to the District Magistrate directed the Revenue Department to verify this query raised by Hon'ble Tribunal in response to the above a site inspection was conducted by the Revenue Department and encroachments were identified on the basis of revenue records. It was found that the stream in question is popular among the general public as river Shipra, it is recorded as "Drain" in revenue records and in settlement khatauni 1363 Fasli (1955-1956) and non-Z.A. khatauni of village Malla Niglat and village Talla Niglat, it is recorded as Category 10(1) submerged land (drain). A copy of the report submitted by Revenue Sub-Inspector Padli, Tehsil, Shri Kainchi Dham along with the translated copy is annexed hereto and marked **ANNEXURE 1.**

In addition to this, on examining the older settlement records and the recent settlement records, the name river Shipra prevalent at present is recorded in village Nagarigaon as category 10(1) Drain and in revenue village Kahalkvira as category 10(1) Rouli. During the rainy season, small Roulis also come out from village Kahalkvira and village Nagarigaon that meets with Shipra river, due to which the water level in Shipra river increases during the rainy season, which reduces considerably after monsoon. A copy of the letter from Tehsildar, Nainital along with the true translated copy is annexed hereto and marked as **ANNEXURE 2.**

B. That in response to the question raised by the Hon'ble Tribunal vide paragraph no. 6 of the order dated 20.08.2025 regarding what action taken/ to be taken for compliance with the Solid Waste Management Rules, 2016?

Response: That the District Magistrate, Nainital was pleased to direct the Executive Officer Nagar Palika , Bhowali and District Panchayat, Nainital to verify this query. In response to this, detailed status report of actions, measures and future plans undertaken by the District Panchayat, Nainital as per letter number 705/XII-2/2025-2026 is being placed on record.

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20(10)/2023
GOVT. OF UTTARAKHAND (INDIA)

- District Panchayat, Nainital collects garbage from Kainchi Dham premises and surrounding areas and disposes it off at Haldwani Trenching Ground through 01 garbage vehicle and 02 Paryavaran Mitras.
- In view of the increasing number of devotees in Kainchi Dham premises and surrounding areas, the work of cleaning arrangements is being done jointly with District Panchayat, Nainital and Municipal Council, Bhowali in Kainchi Dham premises.
- A total of 21 Challans issued by District Panchayat, Nainital for use of prohibited single use plastic to individuals/ institutions who spread garbage in indiscriminate manner, found during timely inspections in Kainchi Dham premises and surrounding areas.
- A total of ₹11,600/- (Rupees Eleven Thousand Six Hundred Only) collected through Challans issued by District Panchayat, Nainital for use of prohibited single use plastic to individuals/ institutions who spread garbage in indiscriminate manner, found during timely inspections in Kainchi Dham premises and surrounding areas.
- On 15 June 2025, during the Kainchi Dham fair, 100 Paryavaran Mitras are deployed by the District Panchayat, Nainital for cleaning work in the markets and roads falling under the rural areas and arrangements are made for single/ jointed dustbins.
- The work of garbage disposal in the rural area is being done by the Litter Picker machine issued to the District Panchayat, Nainital by the Directorate of Panchayati Raj, Dehradun.

A copy of the report of District Panchayat, Nainital along with its true translated copy is annexed hereto and marked as **ANNEXURE 3.**

C. That in response to the question raised by the Hon'ble Tribunal vide paragraph no. 6 of the order dated 20.08.2025 regarding whether budgetary allocation and timelines for completion regarding Solid Waste Management Rules, 2016 has been prepared?

Response: In compliance, Executive Engineer Peyjal Nigam Bhimtal and

NOTARY HEMANT DHUSIA Advocate NOTARY Distt.H.Q.Nainital R.No.20(10)/2023 GOVT.OF UTTARAKHAND (INDIA)

Executive Engineer Public Work Department Nainital have provided below responses.

I. Executive Engineer Peyjal Nigam Bhimtal vide letter dated 30.09.2025 has stated that with respect to sewerage and drainage planning pursuant to the Hon'ble Chief Minister's Announcement No. 618/2024, a comprehensive sewerage and drainage plan has been envisaged for Bhowali municipal area. For this land inspection by the concerned departments have been made and estimate will be ready by 30.11.2025.

II. Executive Engineer, Peyjal Nigam, Bhimtal vide letter dated 26.09.2025 submitted that, an estimate of 2397.48 lakhs for sewerage scheme for Kainchi Dham has been prepared by the concerned branch.The estimate was sent to the Chief Engineer (M), Uttarakhand Peyjal Nigam , Haldwani for technical and financial approval. However certain objections were raised. The estimate will be revised again and same will be sent for technical and financial approval on or before 30.10.2025.

A copy of the letter dated 26.09.2025 and 30.09.2025 by Executive Engineer, Uttarakhand Peyjal Nigam, Bhimtal (Nainital) along with the true translated copy is annexed hereto and marked as **ANNEXURE 4 & 5.**

III. Executive Engineer, Public Works Development vide letter dated 26.09.2025 submitted that:

I. Under the Manas khand Mandir Mala Mission, various developmental works are in progress to provide facilities to the devotees. Under this work the details of toilets to be constructed are as follows:-

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt.H.Q.Nainital
R.No.20/10/2023
GOVT.OF UTTARAKHAND (INDIA)

Sl No	Particulars	Floor	Total No
1	Toilet (Men)	**G Floor**	3 (WC) 2 (Bath) 6(Urinal)
2	Toilet (Women)	**G Floor**	3 (WC) 2 (Bath) 6(Urinal)
3	Toilet (Disable)	**G Floor**	3 (WC) 2 (Bath) 6(Urinal)
4	Canteen	**1st Floor**	1
5	Kitchen	**1st Floor**	1
6	Driver Room	**2nd Floor**	2 (WC) 2 (Bath)
7	Toilet (Men)	**3rd Floor**	2 (WC) 2 (Bath) 4 (Urinal)
8	Toilet (Women)	**3rd Floor**	2 (WC) 1 (Bath)
9	Toilet (Disable)	**3rd Floor**	1 (WC) 1 (Bath) 1 (Urinal)
10	VIP	**3rd Floor**	1 (WC) 1(Bath) 1 (Urinal)
	TOTAL		**15 (WC) 12 (Bath) 13 (Urinal)**

The probable date of completion of the above work is June 2026.

II. Apart from this Executive Engineer PWD Nainital vide letter dated 30.09.2025 has informed that 05 toilets are being

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt.H.Q.Nainital
R.No.20/10/2023
GOVT.OF UTTARAKHAND (INDIA)

constructed by demolishing the old Gang Head structure in Shri Kainchi Dham , which will comprise of 2 Female, 2 Male and 1 Specially abled toilets at the budget of Rs. 63.22 lakh. Probable date of completion for this work is November 2025.All these toilets are being built to prevent open defecation along the shipra river.

A copy of the letter dated 26.09.2025 and 30.09.2025 by Executive Engineer, Public Works Development along with its translated copy is annexed hereto and marked as **ANNEXURE 6&7.**

ADDITIONAL RESPONSES:-

That the District Magistrate, Nainital vide letter dated 22 July 2025, formed a joint committee while appointing the SDM Shri Kainchi Dham as the nodal of the committee. All the authorities were further directed to submit a reply regarding the matter including the status report, replies and their action plan for the ecological development of the Shri Kaichi Dham. The joint visit was made on 17th September and following the visit reports of the authorities are herein as follows:

A. Executive Officer vide letter dated 23.09.2025 (**Annexure 8**) submitted a response stating the following:

I. With respect to sewerage and soak pits, it is submitted that the Nagar Palika periodically inspects the soak pits attached to hotels, lodges and other commercial establishments situated along drains within municipal limits. These inspections are carried out to ensure that untreated sewage is not discharged directly into natural drains or storm water channels. In case where open sewer discharge is detected, challans are promptly issued as per applicable municipal regulations.

- No. of Challans issued for open sewer discharge - 35
- Amount generated by such Challans - ₹ 41,200/-

II. On the issue of solid waste management, the Nagar Palika has developed

NOTARY HEMANT DHUSIA Advocate NOTARY Distt.H.Q.Nainital R.No.28/10/2023 GOVT.OF UTTARAKHAND (INDIA)

a structured mechanism for door-to-door waste collection, segregation at source, transportation, and disposal. For this purpose, 24 Paryavaran Mitras (sanitation workers) have been engaged and are supported by 2 dumpers, 4 pickup vehicles and 1 sewer segregation machine. The Nagar Palika undertakes routine collection of approximately 2 Tons Per Day (TPD) of waste from the Bhowali municipal area and an additional 0.45 TPD from the Kainchi Dham region. This collected waste is transported to the Haldwani Cluster, which is a designated solid waste management facility, thereby ensuring compliance with the Solid Waste Management Rules, 2016.

III. That as far as door-to-door collection is concerned, the Nagar Palika has achieved 100% coverage within the Bhowali municipal area and Kainchi Dham. This effort has generated an amount of ₹27,10,892/- towards garbage collection charges, while an additional revenue of ₹4,47,103/- has been realized from recycling operations.

IV. In relation to enforcement of anti-littering laws and plastic ban, it is respectfully submitted that the Nagar Palika has been rigorous in imposing penalties under the Anti-Littering and Spitting Act.

- No. of individuals fined - 97
- Amount generated by fine - ₹ 1,29,700/-

V. Moreover, in strict compliance with the ban on Single Use Plastic (SUP), 176 challans have been issued and penalties amounting to ₹71,000/- have been recovered.

B. Secretary, District Development Authority, Nainital vide letter dated 26.09.2025 submitted a report stating that:

I. The area of Kainchi Dham has been notified in the District Development Authority, Nainital since August 04, 2025, however, even before that, a total of 53 constructions were identified in the area which were not in compliance with building by laws.

Till date, notices have been issued by the District Development Authority,

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt.H.Q.Nainital
R.No.20/101/2023
GOVT.OF UTTARAKHAND (INDIA)

Nainital against 53 unauthorized constructions in the area. The process of survey and issuing notices to incompliant construction by running an intensive campaign in the area is underway.

A copy of the letter dated 26.09.2025 by the Secretary, District Development Authority, Nainital along with the true translated copy is annexed hereto and marked as **ANNEXURE 09.**

C. Chief Engineer, Irrigation Division, Uttarakhand, Dehradun submitted that:

I. There is no record available regarding whether the stream in question is a river or drain with the Irrigation Division, Nainital. It is also to be noted that this division is not the regulatory authority regarding declaring the drain as river/drain, related records are available with the revenue department. It is also to be informed that till date Irrigation Division has not yet undertaken the work of flood plain zoning of river Shipra.

II. Additionally, the Irrigation Division has sent a list of flood plain zoning done/ being done till date to NMCG to issue a notification for flood plain zoning in accordance with Section 3(u) and Section 3 (ze) of the Ganga Rejuvenation Notification, 2016 notified by the Ministry of Water Resources, River Development and Conservation, Government of India and river Shipra is not included in this list.

A copy of the letter from Irrigation Division, Nainital along with the translated copy is annexed hereto and marked as **ANNEXURE 10 (colly)**

D. To apprise the Hon'ble Tribunal it is further submitted that Shri Kainchi Hanuman Mandir & Ashram vide letter dated 20.09.2025 to the Sub-Divisional Magistrate, Kainchi Dham provided a brief write-up on the steps taken by Shri Kainchi Hanuman Mandir & Ashram Trust for ensuring cleanliness of the river,

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt.H.Q.Nainital
R.No.20(10)/2023
GOVT. OF UTTARAKHAND (INDIA)

garbage disposal etc which is being annexed herein for the reference of Hon'ble Tribunal.

A copy of the above said letter along with its translated copy is annexed hereto and marked as **ANNEXURE 11.**

E. Further notice has been issued from District Magistrate Office vide letter number to concerned departments for taking immediate an effective measures to ensure cleanliness of Shipra River and to furnish weekly status report in respect of unplanned and haphazard construction activities, encroachments, progress of sewer treatment, arrangements of toilets in adequate numbers and their maintenance. Additionally, the line departments have been instructed to identify the violations and take effective punitive measures against the violators.

A copy of the above said letter along with its translated copy is annexed hereto and marked as **ANNEXURE 12.**

F. The petitioner has submitted an application to District Magistrate Office, stating that joint visit of the departments must be made after monsoon, keeping in view the raised water level of the Shipra River due to monsoon season. The district administration is committed to make joint inspection after monsoon along with concerned departments and petitioner to take further steps and corrective measures to ensure cleanliness of Shipra river, prevention of unauthorized construction, littering, etc in Shri Kainchi Dham Temple area .

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. R.O Nainital
R.No.20(10)/2023
GOVT. OF UTTARAKHAND (INDIA)

DEPONENT

VERIFICATION

I, the deponent above named, do hereby verify and say that the contents of my above submissions, from paragraphs 3 and 5 of Response by way of the affidavit and paragraph 1 to 6 of Additional response are true and correct to my knowledge based on the record, and as per the information received which all I believe to be true.

That no part of this affidavit is false and nothing material has been concealed therefrom.

Verified by me at Nainital Uttarakhand, on this 30 day of September 2025.

DEPONENT

VANDANA SINGH,

District Magistrate,

Nainital,

Uttarakhand

Filed By:

DEEPAK BORA

Counsel for the State of Uttarakhand

17, New Lawyers Chambers,

Setalvad Block,

Supreme Court of India

New Delhi-110001

Mobile No. 9971578987

Email: adv.deepakbora@gmail.com

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20(10)/2023
GOVT. OF UTTARAKHAND (INDIA)

Attested that Sri/smt. Vandana Singh
the Deponent identified by B.C. Pant
Sworned & Verified the contents of
the Affidavit at Nainital
on Date 30-09-25 at Nainital

Hemant Dhusia
HEMANT DHUSIA Advocate
Notary Distt H.Q.Nainital
Reg.No.20(10)/2023
30-09-25

ANNEXURE-01

सेवा मे

श्रीमान तहसीलदार

श्री कैंचीधाम।

विषय :- माननीय राष्ट्रीय हरित अभिकरण नई दिल्ली में योजित प्रकरण के सबध में।

महोदया,

कार्यालय उपजिलाधिकारी महोदया श्री कैंचीधाम के पत्र संख्या 418/(मु.)/2024-2025 /रा.ह.अधि.-बैठक दिनांक 16 सितम्बर 2025 के क्रम में माननीय राष्ट्रीय हरित अभिकरण दिल्ली द्वारा पारित आदेश के अनुपानल में दिनांक 19 सितम्बर 2025 को आयोजित बैठक के उपरान्त प्रश्नगत स्थल का स्थलीय निरीक्षण किया गया जिसकी आख्या निम्नवत् है-

राजस्व विभाग द्वारा नाले (जन सामान्य में प्रचलित नाम शिप्रा नदी) के किनारे स्थित भवनों/होटल आदि के अतिक्रमण के संबंध में राजस्व अभिलेखों के आधार पर अतिक्रमण चिन्हित किये गये तथा उनका भू-गृहादि अधिनियम 1972 की धारा 04 के अन्तर्गत 02 चालान किये गये,जिनका विवरण निम्नवत हैं :-

1. सुरेन्द्र सिंह उर्फ सुरेश सिंह पुत्र देवसिंह निवासी ग्राम तल्ला निगलाट तहसील श्री कैंचीधाम।
2. मंजू पाण्डे पत्नी त्रिलोचन पाण्डे निवासी ग्राम तल्ला निगलाट तहसील श्री कैंचीधाम।

इसके अतिरिक्त उक्त क्षेत्र में समय-समय पर अतिक्रमणों के विरूद्ध कार्यवाही की जाती है। जन सामान्य में प्रचलित शिप्रा नदी राजस्व अभिलेखों में "नाला" के रूप में दर्ज है एवं बन्दोबस्ती खतौनी 1363 फसली (सन 1955-1956) तथा ग्राम मल्ला निगलाट व ग्राम तल्ला निगलाट की वर्तमान नॉन ज्येड.ए. खतौनी में भी श्रेणी 10(1) जलमग्न भूमि (नाला) के रूप में दर्ज है। खतौनी संलग्न है।

नाले (जन सामान्य में प्रचलित नाम शिप्रा नदी) का जल प्रवाह सर्दियों/गर्मियों के मौसम में बहुत कम हो जाता है। नक्शें में उक्त नाले (जन सामान्य में प्रचलित नाम शिप्रा नदी) को गुलाबी रंग से दर्शाया गया है। नाले (जन सामान्य में प्रचलित नाम शिप्रा नदी) में गंदगी के संबंध में जिला पंचायत द्वारा समय-समय पर कार्यवाही की जाती है। ग्राम मल्ला निगलाट व ग्राम तल्ला निगलाट का नक्शा खतौनी (वर्तमान) तथा खतौनी (बन्दोबस्त-फसली 1363) संलग्न है।

अतः उक्तानुसार आख्या मय संलग्नकों के सेवा में सादर प्रेषित।

संलग्नक- यथोपरि।

28/09/2025

राजस्व उपनिरीक्षक पाडली

तहसील श्री कैंचीधाम,

जनपद नैनीताल।

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt.H.Q.Nainital
R.No.20(10)/2023
GOVT OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

15

To,

Respected Tehsildar,
Shri Kainchi Dham.

Subject :- Regarding the case in the Hon'ble National Green Tribunal

Sir,

In compliance with the order passed by the Hon'ble National Green Tribunal Delhi in the connection to letter no. 418/(M)/2024-25/N.G.T./-meeting dated 16 September 2025 of the office of the Sub-District Magistrate, Shri Kainchi Dham, a meeting was held on 19 September 2025 after which site inspection of the site in question has been done, the findings of which are as follows:-

The Revenue Department identified the encroachments on the basis of revenue records regarding the encroachment by building/hotel etc. situated on the banks of the Drain (popularly known as river Shipra), and issued two challans under Section 4 of the Bhu Grihadi Adhiniyam 1972, the details of which are as follows :-

1. Surendra Singh alias Suresh Singh s/o Dev Singh r/o Village Talla Niglat Tehsil Shri Kainchi Dham.
2. Manju Pandey w/o Trilochan Pandey r/o Village Talla Niglat Tehsil Shri Kainchi Dham.

In addition to this, action is taken against encroachment in the said area from time to time. Popular among the general public as river Shipra, it is recorded as "Drain" in revenue records and in settlement khatauni 1363 Fasli (1955-1956) and non-Z.A. khatauni of village Malla Niglat and village Talla Niglat, it is recorded as Category 10(1) submerged land (drain). Khatauni is attached.

The water flow of the Drain popular among the public as river Shipra) reduces considerably in the winter/summer season. The said Drain is shown in pink color in the map. Regarding the dirt in the Drain, action is taken from time to time by the District Panchayat. The map khatauni (present) and khatauni (settlement Fasli 1363) of village Malla Niglat and village Talla Niglat is attached.

Therefore, the above report and annexures is respectfully sent.

Attachment- As above

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q Nainital
R.No. 20(10)/2023
GOVT. OF UTTARAKHAND (INDIA)

Revenue Sub-Inspector Padli
Tehsil Shri Kainchi Dham
District Nainital

Scanned with OKEN Scanner

16

कार्यालय तहसीलदार, श्री कैंचीधाम, जनपद नैनीताल।

पत्र संख्या 113 / ना.ना. / 2024-2025 दिनांक 26 सितम्बर, 2025

सेवा मे

उपजिलाधिकारी,
श्री कैंचीधाम।

विषय :- माननीय राष्ट्रीय हरित अभिकरण नई दिल्ली मे योजित प्रकरण के संबंध में।

महोदया

कृपया उपर्युक्त विषयक आपके कार्यालय पत्र संख्या 418/(मु.)/2024-2025 /रा.ह.अधि.-बैठक दिनांक 16 सितम्बर 2025 का संदर्भ ग्रहण करने का कष्ट करें, जिसमें माननीय राष्ट्रीय हरित अभिकरण नई दिल्ली में योजित Original Application No. 290/2025 में पारित आदेश दिनांक 29.08.2025 के क्रम मे दिनांक 19 सितम्बर 2025 को आयोजित बैठक के उपरान्त प्रश्नगत स्थल का स्थलीय निरीक्षण किया गया जिसकी आख्या निम्नवत् है:-

राजस्व विभाग द्वारा नाले (जन सामान्य में प्रचलित नाम शिप्रा नदी) के किनारे स्थित भवनों/होटल आदि के अतिक्रमण के संबंध में राजस्व अभिलेखों के आधार पर अतिक्रमण चिन्हित किये गये तथा उनका भू-गृहादि अधिनियम 1972 की धारा 04 के अन्तर्गत 02 चालान किये गये,जिनका विवरण निम्नवत हैं :-

1. सुरेन्द्र सिंह उर्फ सुरेश सिंह पुत्र देवसिंह निवासी ग्राम तल्ला निगलाट तहसील श्री कैंचीधाम।
2. मंजू पाण्डे पत्नी त्रिलोचन पाण्डे निवासी ग्राम तल्ला निगलाट तहसील श्री कैंचीधाम।

इसके अतिरिक्त उक्त क्षेत्र में समय-समय पर अतिक्रमणों के विरूद्ध कार्यवाही की जाती है। जन सामान्य में प्रचलित शिप्रा नदी राजस्व अभिलेखों में "नाला" के रूप में दर्ज है एवं बन्दोबस्ती खतौनी 1363 फसली (सन 1955-1956) तथा ग्राम मल्ला निगलाट व ग्राम तल्ला निगलाट की वर्तमान नॉन ज्येड.ए. खतौनी में भी श्रेणी 10(1) जलमग्न भूमि (नाला) के रूप में दर्ज है। खतौनी संलग्न है।

नाले (जन सामान्य में प्रचलित नाम शिप्रा नदी) का जल प्रवाह सर्दियों/गर्मियों के मौसम में बहुत कम हो जाता है। नक्शों में उक्त नाले (जन सामान्य में प्रचलित नाम शिप्रा नदी) को गुलाबी रंग से दर्शाया गया है। नाले (जन सामान्य में प्रचलित नाम शिप्रा नदी) में गंदगी के संबंध में जिला पंचायत द्वारा समय-समय पर कार्यवाही की जाती है। ग्राम मल्ला निगलाट व ग्राम तल्ला निगलाट का नक्शा खतौनी (वर्तमान) तथा खतौनी (बन्दोबस्त-फसली 1363) संलग्न है।

अतः उपरोक्तानुसार राजस्व उपनिरीक्षक की मूल आख्या मय नक्शा, खसरा, खतौनी संलग्न कर सेवा में सादर प्रेषित है।

संलग्नक- यथोपरि।

भवदीया,

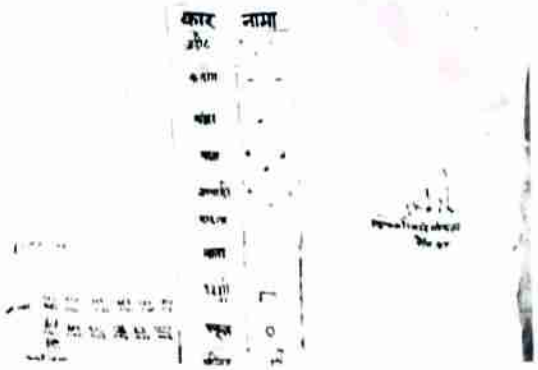
(नेहा एम्टी)
तहसीलदार, श्री कैंचीधाम,
जनपद नैनीताल।

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20(10)/2023
GOVT. OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

17

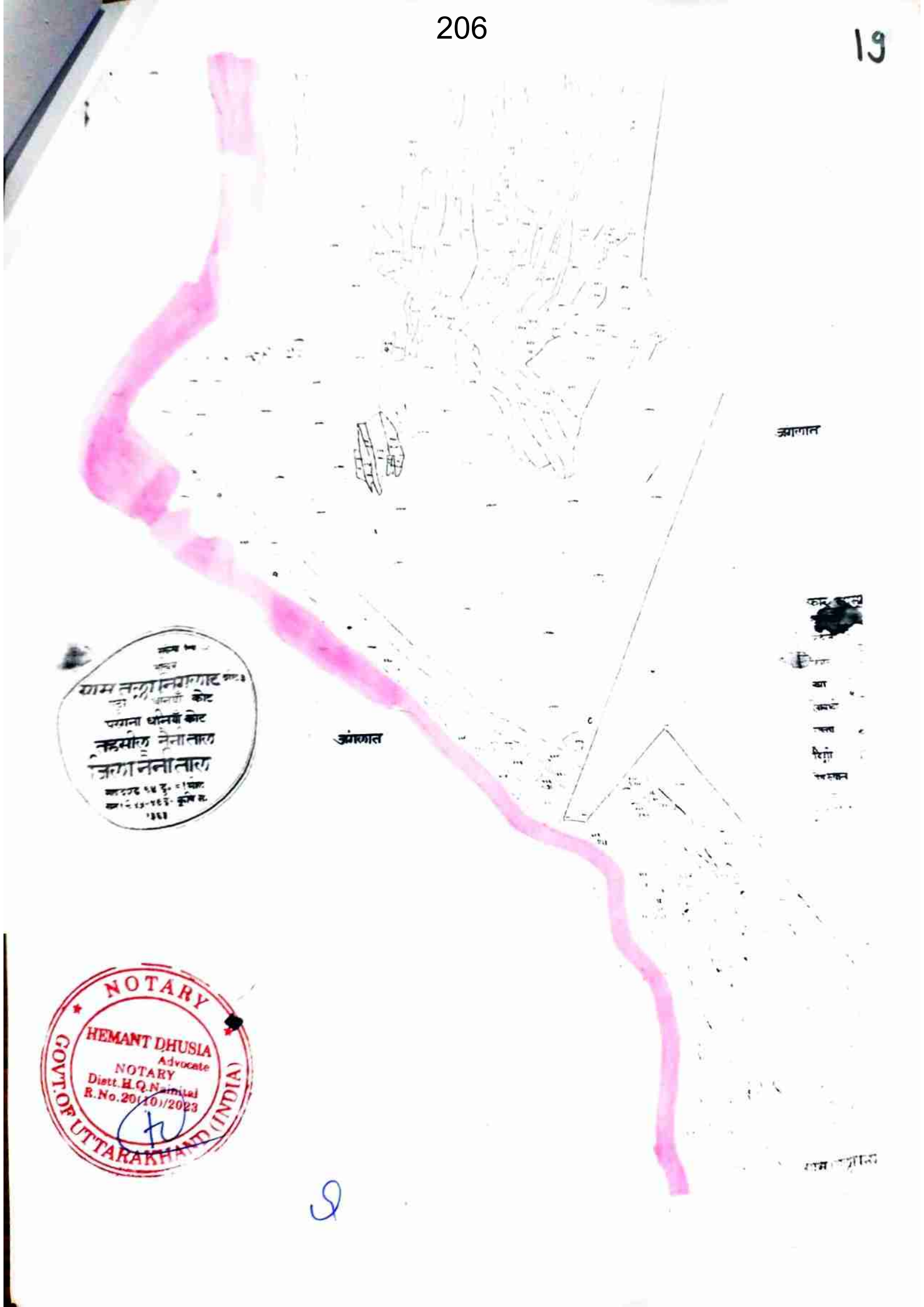
NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt.H.Q.Nainital
R.No.20(10)/2023
GOVT.OF UTTARAKHAND (INDIA)


कार नामा

18

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R. No. 20(10)/2023
GOVT. OF UTTARAKHAND (INDIA)

19


ग्राम तल्ला नियगाड
पट्टी धानी कोट
परगना धानीयाँ कोट
तहसील नैनीताल
जिला नैनीताल
NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20(10)/2023
GOVT. OF UTTARAKHAND (INDIA)

20

उद्धरण खतौनी नॉन ज्येड0ए0

मल्ला [illegible] परगना [illegible] तहसील [illegible] जिला नैनीताल

भी केदारराम

[illegible] नाम व पिता का नाम / पेशा व निवास स्थान	भौमिक अधिकार वर्ग	खसरा संख्या	क्षेत्रफल (है.)	लगान	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उनकी संख्या तथा दिनांक सहित आज्ञा देने वालेअधिकारी का पद	विवरण
1	3	4	5	6	07–12	13
~~श्रेणी 10- खेत से बाहर की अकृषित भूमि~~ (1) ~~जंगल भूमि:~~						
26 नाला		32	0.535			
		328	0.451			
		256	0.470			
		375	0.001			
		376	0.024			
		377	0.055			
		378	0.028			
		390अ	0.340			
		395	0.084			
		407	0.264			
		884	0.011			
		894	0.044			
		1459	0.018			
		1519	0.049			
		1799	0.071			
		2037	0.235			
		1989	0.195			
योग		11	2.815			

~~नक्ल खतौनी मुताबिक असल तैयार की गयी।~~

24/09/025
RSI
Padali

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20(10)/2023
GOVT. OF UTTARAKHAND (INDIA)

राजस्व उपनिरीक्षक
क्षेत्र –
तहसील कोश्यां कटौली

Scanned with OKEN Scanner

21

उद्धरण खतौनी नॉन ज्येड.ए.

ग्राम तल्लाजागीर परगना धानीमालेट , तहसील श्री कैंची धाम, जिला नैनीताल

क्र. सं.	खातेदार का नाम व पिता का नाम/ निवास स्थान	भौमिक अधिकार वर्ष	खसरा संख्या	क्षेत्रफल (है.)	लगान	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उनकी संख्या तथा दिनांक सहित आज्ञा देने वाले अधिकारी का पद	विवरण
1	2	3	4	5	6	07–12	13
~~ढेली 10 मीटर से ऊपर की भौमिक भूमि~~							
	(1) ~~उमराव~~ भूमि						
21	नाला		63	0.008			
			59	0.010			
			132	0.174			
			539	0.748			
			541	0.430			
			660अ	0.234			
		योग	6	1.604			

~~नकल खतौनी मुताबिक असल तैयार कर जारी की गयी~~

24/09/2025
RSI
Kadali

उत्तराखण्ड राजस्व पुलिस
राजस्व उपनिरीक्षक
क्षेत्र
तहसील

NOTARY
HEMANT DHUSIA
advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20/10/2022
GOVT. OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

Scanned with OKEN Scanner

परगना : तल्ला निगलाट परगना पश्चिमखेत जिला : नैनीताल फसली वर्ष 1363

६१२ १॥= [illegible]

६८१ ।= सेरामाजो

योग — ४ ७४८१॥=
६५

योग उपरोक्त — ४ ७४८१॥=

उपरोक्त ।९- ग्रामों के बाहर का सकुपक्व भाग :-

जलमग्न भूमि :—

१४६ जाला ६३ ।= मालूका जाला

५८ ॥ मालूका जाला

७३२ ८॥= राहाभीड़ा

५३८ ३७।= महापाना

१४१ २१। माहणाना

६६८५ १७॥= मनाणा

६ ४ ८०=

उपरोक्त योग ७८-१७। ६ ४ ८०=

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt.H.Q.Nainital
R.No.20/101/2023
GOVT.OF UTTARAKHAND (INDIA)

210

23

Scanned with OKEN Scanner

भू-अभिलेखागार ★ नैनीताल ★ प्रतिलिपि कक्ष जि० कार्यालय

24

P. O. No. S. C. I

भाग नवीन (पुनरीक्षित) — धारा ३५६ नियम ५४ — P. O. No. S. C. I

ग्राम मिगलाड तल्ला पट्टी दानपाधोड परगना दानपाधोड तल्ला तहसील नैनीताल जिला नैनीताल बाबत सन १३६३

खेवट खाता नम्बर	जमीनों खाता की क्रम संख्या	खातेदार या खातिक का नाम, पिता नाम तथा निवास स्थान	कुल खाता या कब्जा	खाता खसरा नम्बर	पैमाइश नाली मुट्ठी	नाम तोक	पैमाइश/मा शामिल जोत	माकूती (जमीदार कृषक ! सहाय ही)	सेस	मालिकाना	कोफदारी या माकूती	किस्म जमीन	किस्तवार काश्तकारी	किस्तवार गैर काश्तकारी	टिप्पणी
१	२	३	४	५	६	७	८	९	१०	११	१२	१३	१४	१५	१६
७६ ७६४		बजर पुश्तैनी		६३३	।=	मनाणा									
				६६५	७।=	डौंठाबाज									
				६७३	१५।	टौंटाबज									
				६७५	७।	टौंगबाज									
				६७७	७॥=	टौंटानाज									
				६८१	।=	मैणबाज									
		योग		५	१४८७॥=										
		योग खेवो		५	१४८७॥=										
		खेवो ७८- खाते के बाहर की अकृषक भूमि :-													
		(१) जलमग्न भूमि :-													
		जाला													
७६६				६३	।=	मालूका जाला									
				५८	॥	मालूका जाला									
				७३२	८॥=	याटाभीड़ा									
				५३८	३७।=	माहिपाताल									
				५४१	२१॥	माहिपाताल									
				६६८५	७॥=	मनाणा									
				६	८०=										
		योग खेवो ७८-(१)		६	८०=										

टोकट फीस की संख्या ५५८५८८

बंजिका क्रमांक 15-97

प्रार्थना पत्र की तिथि 12/9/25

सूचना पत्र की तिथि 31/9/25

प्रतिलिपि देने की तिथि 31/9/25

प्रतिलिपि पाने वाले का नाम [illegible]

नकल कर्ता [illegible]

मिलान कर्ता [illegible]

शब्दों की संख्या 502/04 ७१२

सत्य प्रतिलिपि

30/9/25

पेशकार

भूमि अभिलेख (पर्वतीय)

नैनीताल

साइ खतौनी (मुन्तखिब) नियम ४४ परगना धानपाताल पट्टी धानपाताल तहसील नैनीताल जिला नैनीताल वर्ष १९६२

खेवट खाता नम्बर	खतौनी खाता की क्रम संख्या	खातेदार या काश्तकार का नाम, पिता नाम तथा निवास स्थान	भूत काश्त या कब्जा	खाता खसरा नम्बर	क्षेत्रफल नाली मुट्ठी में	नाम तोक	गैरमजरुआ शामिल बोल	मालगुजारी (अथवा लगान यदि जिरताफ हो)	क्षेत्र	माफिकाना	बोकदारी या मालगुजारी	किस्म जमीन	विस्तार		चौहद्दी नम्बर
													जमीन	गैर जमीनी	
१	२		४	५	६	७	८	९	१०	११	१२	१३	१४	१५	११
१२१	३९६	साला		३२	२६॥	डमरा									
				३२८	२॥–	सेला									
				२५६	२३॥	चौबाल									
				३७५	–	सेला									
				३७६	१≡	सेला									
				३७७	२॥	सेला									
				३७८	१॥=	सेला									
				३८०अ	१७	सेला									
				३८५	४≡	सेला									
				४०७	१०≡	नवाली									
				८८४	॥–	भूमियासाट									
				८९६	२≡	भूमियासाट*									
				१४५८	॥॥=	स्वीचुसार									
				१५१८	२=	स्वीचुसार									
				१०९९	३॥–	व्यरखाड़ा									
				२०३६	१॥॥	दुगाड़									
			योग	१६५	१३०॥॥≡										
	३१०	गंधारा		१३४५	३७॥	तलामोखा									
				१	३७॥										

टिकट फीस की संख्या स्टाम्प लगी नहीं
बंजिका क्रमांक ५९१
प्रार्थना पत्र की तिथि १५/९/२५
सूचना पत्र की तिथि ३०/९/२५
प्रतिलिपि देने की तिथि ३०/९/२५
प्रतिलिपि पाने वाले का नाम [illegible]

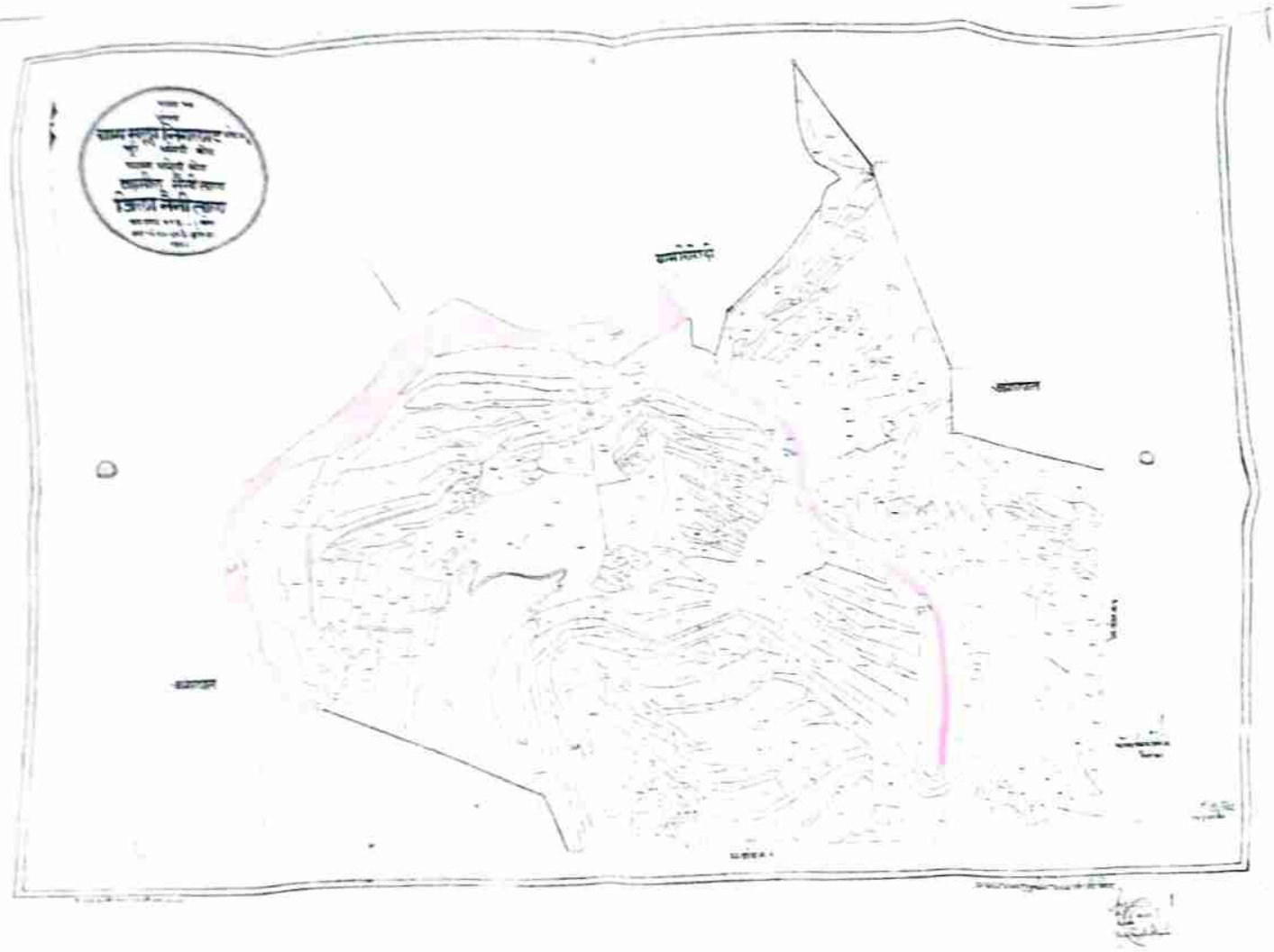
नकल कर्ता
मिलान कर्ता
शब्दों की संख्या ५० शब्द

सत्य प्रतिलिपि
३०/९/२५
पेशकार
भूमि अभिलेख (पर्वतीय)
नैनीताल

भू० अ० नैनीताल

Scanned with OKEN Scanner

212



NOTARY
HEMANT DHUSIA
NOTARY
Distt. H.Q. Nainital
R.No.20/10
GOVT. OF UTTARAKHAND

9

ANNEXURE-02

27

कार्यालय तहसीलदार,नैनीताल।

पत्र संख्या 10 /दा.मो./2025–26, दिनांक : 25, सितम्बर, 2025

सेवा में,

उपजिलाधिकारी,
नैनीताल।

विषय: मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित प्रकरण के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक कार्यालय उप जिलाधिकारी महोदय कैंचीधाम के कार्यालय पत्र संख्या 418/(मु0)/2024–25/रा0ह0–अधि0–बैठक, दिनांक 16, सितम्बर, 2025 के अनुपालन में दिनांक 17.09.2025 को आयोजित बैठक के अनुपालन मे प्रकरण के सम्बन्ध में राजस्व उप निरीक्षक भवाली द्वारा स्थलीय निरीक्षण किया गया। राजस्व उप निरीक्षक भवाली द्वारा जाँच/निरीक्षण आख्या निम्नवत है :–

01. प्रकरण मे राजस्व विभाग की ओर से शिप्रा नदी/नाले किनारे स्थित भवन/होटल आदि के अतिकमण के सम्बन्ध में राजस्व अभिलेखों के आधार पर अतिकमण चिन्हित किये गये। उक्त भूमि राजस्व अभिलेखों में रौली/नाला के रूप में दर्ज है तथा आमभाषा में शिप्रा नदी के नाम से जानी जाती हैं साबिक बन्दोबस्त तथा हाल बन्दोबस्तके अवलोकन से भी वर्तमान मे प्रचलित शिप्रा नदी नाम अभिलेखों मे ग्राम नगारीगाव मे श्रेणी 10 (1) नाला तथा राजस्व ग्राम कहलक्वीरा श्रेणी 10(1) रौली नाम दर्ज अभिलेख है। दोनों ग्रामो की नान ज्येड ए खतोनी अवलोकन हेतु रिपोर्ट साथ संलग्न की जा रही है। उक्त भूमि पर चिन्हित अतिकमण के सम्बन्ध में कुल 08 व्यक्तियो के विरूद्ध कार्यवाही लोक निर्माण विभाग द्वारा की जा चुकी है।

02. शिप्रा नाला/रौली में बरसात के समय ग्राम कहलक्वीरा तथा ग्राम नगारीगाव से छोटी–छोटी रौलियो भी मिलती है जिस कारण बरसात में शिप्रा नाले में पानी का प्रभाव बढ जाता है जो कुछ समय पश्चात स्वतः ही बहुत कम हो जाता है इन सहायक रौलियो को नक्शे में हरे रग से प्रदर्शित किया गया है जो खतौनी में रोली/नाले के रूप मे दर्ज है। वर्तमान समय मे शिप्रा नाला वाला भू–भाग नगर पालिका भवाली के अधिकार क्षेत्र में है जिनके द्वारा शिप्रा नाले में गन्दगी अथवा अतिकमण के सम्बन्ध में नोटिस/चालानी कार्यवाही समय–समय पर की जाती है।

अतः प्रकरण में उपरोक्तानुसार ग्राम नगारीगांव व कहलक्वीरा के नक्शा, खसरा, खतौनी रिपोर्ट संलग्न कर राजस्व उप निरीक्षक भवाली द्वारा प्रस्तुत जांच/निरीक्षण आख्या सादर सेवा में प्रेषित हैं।

तहसीलदार
नैनीताल।

सेवा में,

उपजिलाधिकारी,
कैंची धाम ।

महोदय,

तहसीलदार नैनीताल द्वारा प्रस्तुत आख्या अग्रिम कार्यवाही हेतु प्रेषित।

उपजिलाधिकारी,
नैनीताल।

GOVT. OF UTTARAKHAND

Scanned with OKEN Scanner

28

सेवा में,

श्रीमान तहसीलदार
नैनीताल

विषय:- माननीय हरित अधिकरण, नई दिल्ली में योजित प्रकरण के सम्बन्ध में।

महोदय,

कार्यालय उपजिला अधिकारी, श्रीकोटखीं धाम के पत्रांक सं०-418/(मु०)/2024-25/रा०ह० अधि०-बैठक/ दि० 16 सितम्बर 2025 के क्रम में मा० राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा पारित आदेश के अनुपालन में कि 17-09-2025 को आयोजित बैठक के उपरान्त प्रकरण के सम्बन्ध में स्थलीय निरीक्षण किया गया जिसमें जाँच/निरीक्षण/ आख्या निम्नवत है -

राजस्व विभाग की ओर से शिप्रा नदी/नाले किनारे स्थित भवन/होटल आदि के अतिक्रमण के सम्बन्ध में राजस्व अभिलेखों के आधार पर अतिक्रमण चिन्हित किये गये उक्त भूमि राजस्व अभिलेखों में रौली/नाला के रूप में दर्ज है तथा ग्रामभाषा में शिप्रा नदी के नाम से जानी जाती है साबिक बन्दोबस्त तथा हाल बन्दोबस्त के अवलोकन से वर्तमान में प्रचलित शिप्रा नदी नाम अभिलेखों में ग्राम नगारीगोव में श्रेणी 10(1) नाला तथा राजस्व ग्राम कल्लक्वीरा श्रेणी 10(1) रौली नाम दर्ज है अभिलेख है दोनों ग्रामों की मौन ज्येड-खतौनी अवलोकन हेतु रिपोर्ट साथ संलग्न की जा रही है उक्त भूमि पर चिन्हित अतिक्रमण के सम्बन्ध में कुल 08 व्यक्तियों के विरुद्ध कार्यवाही लोक निर्माण विभाग द्वारा की जा चुकी है

यह कि शिप्रा नाला/रौली में बरसात के समय ग्राम कल्लक्वीरा तथा ग्राम-नगारी गोव से छोटी-छोटी गौलियां भी मिलती है जिसकारण बरसात में शिप्रा नाले में पानी का प्रभाव बढ़ जाता है जो कुछ समय पश्चात स्वतः ही बहुत कम हो जाता है इन सहायक गौलियों को नक्शे में हरे रंग से ▭ प्रदर्शित किया गया है जो खतौनी में रौली/नाले के रूप में दर्ज है। वर्तमान समय में शिप्रा नाला वाला भू-भाग नगर पालिका भवाली के अधिकार क्षेत्र में है जिनके द्वारा शिप्रा नाले में गन्दगी एवंवा अतिक्रमण के सम्बन्ध में नोटिस/चालानी कार्यवाही समय समय पर की जाती है।

अतः उक्तानुसार ग्राम नगारीगोव, कल्लक्वीरा के नक्शा खसरा खतौनी रिपोर्ट साथ संलग्न कर रिपोर्ट सेवा में सादर प्रेषित है।

24/9/25

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20(10)/2023
GOVT. OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

29

Tehsildar Office, Nainital

Letter Number: 10 / T.M./ 2025-26 **Date: 25, September, 2025**

To,

Sub-District Magistrate,
Nainital.

Subject :- Regarding the case in the Hon'ble National Green Tribunal

Sir,

Kindly take the trouble of referring to your office letter No. 418/(M)/2024-25/ N.G.T.-meeting dated16th September 2025 on the above subject, in which after the meeting held on 19th September 2025 in continuation of the order dated 29th August 2025 passed in Original Application No. 29/ 2025 held in the Hon'ble National Green Tribunal, a site inspection of the site in question was conducted. The investigation/inspection by the Revenue Sub-Inspector Bhawali is as follows :-

01. Regarding the encroachment by buildings/hotels on the banks of river Shipra/Drain in this case, the Revenue Department has marked the encroachment on the basis of revenue records. The said land is recorded as Drain/Rouli in the revenue records and is commonly knowns as river Shipra. On examining the older settlement records and the recent settlement records, the name river Shipra prevalent at present is recorded in village Nagarigaon as category 10(1) Drain and in revenue village Kahalkvira as category 10(1) Rouli. The non-Z.A. khatauni of both the villages is being attached with the report for examination. Regarding the encroachments marked on the said land, action has been taken by the Public Works Department against a total of 08 persons.

02. During the rainy season, small Roulis also come out from village Kahalkvira and village Nagarigaon that meets with Shipra Drain/Rouli, due to which the water level in Shipra Drain increases during the rainy season, which reduces considerably after some time. These tributary Roulis have been shown in the map in green color, which is recorded in the khatauni as Rouli/Drain. At present the land of Shipra Drain is under the jurisdiction of Municipal Corporation, Bhawali, who issue notice/challan from time to time regarding filth and encroachment.

Therefore, in the above case, the investigation/inspection report submitted by Revenue Sub-Inspector Bhawali along with the map, khasra and khatauni report of village Nagarigaon andKahalkvira is respectfully sent to your service.

Tehsildar
Nainital

To,

Sub-District Magistrate,
Shri Kainchi Dham

Sir,

The records submitted by the Tehsildar sent for further action.

Sub-District Magistrate
Nainital

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q.Nainital
R.No.20(10)/2023
GOVT. OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

30

To,

Rural Tehsildar
Nainital

Subject: Regarding the case in the Hon'ble National Green Tribunal

Sir,

Kindly take the trouble of referring to your office letter No. 418/(M)/2024-25/ N.G.T.-meeting dated16th September 2025 on the above subject, in which after the meeting held on 19th September 2025 in continuation of the order dated 29th August 2025 passed in Original Application No. 29/ 2025 held in the Hon'ble National Green Tribunal, a site inspection of the site in question was conducted. The investigation/inspection by the Revenue Sub-Inspector Bhawali is as follows :-

Regarding the encroachment by buildings/hotels on the banks of river Shipra/Drain in this case, the Revenue Department has marked the encroachment on the basis of revenue records. The said land is recorded as Drain/Rouli in the revenue records and is commonly knowns as river Shipra. On oexamining the older settlement records and the recent settlement records, the name river Shipra prevalent at present is recorded in village Nagarigaon as category 10(1) Drain and in revenue village Kahalkvira as category 10(1) Rouli. The non-Z.A. khatauni of both the villages is being attached with the report for examination. Regarding the encroachments marked on the said land, action has been taken by the Public Works Department against a total of 08 persons.

During the rainy season, small Roulis also come out from village Kahalkvira and village Nagarigaon that meets with Shipra Drain/Rouli, due to which the water level in Shipra Drain increases during the rainy season, which reduces considerably after some time. These tributary Roulis have been shown in the map in green color, which is recorded in the khatauni as Rouli/Drain. At present the land of Shipra Drain is under the jurisdiction of Municipal Corporation, Bhawali, who issue notice/challan from time to time regarding filth and encroachment.

Therefore, in the above case, the map, khasra and khatauni report of village Nagarigaon andKahalkvira is respectfully sent to your service.

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt.H.Q.Nainital
R.No.20(10)/2023
GOVT.OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

नियम ४४

बाज खतौनी (मुन्तखिब) नाम कटलकोरा पट्टी कःखाता परगना कःखाता तहसील ने जिला नैनीताल

हेरफेर खाता नम्बर	खतौनी खाता की क्रम संख्या	खातेदार या काश्तिब का नाम, पिता नाम तथा निवास स्थान	मुदत कास्त या कब्जा	हाल खसरा नम्बर	क्षेत्रफल नाली मुट्ठी में	नाम तोक	गैरमजरुआ शामिल बोल	मालगुजारी (अथवा लगान यदि जिरताब हो)	पेड़	मालिकाना	पोखरी या मालगुजारी	निस्तार	विवरण
१	२		४	५	६	७	८	९	१०	११	१२	१३	१४
		खातेदार राजा		६६५	३॥	टाटखेत							
				१०४२	४॥॥=	दायड़ा							
				१०४३	॥॥=	दायड़ा							
				१११६	७ ॥॥=	दुगई							
				११३१	२॥—	दुगई							
				११६१	=	स्यालगड़ा							
				१२१६	१२॥	गोडा							
				१२४७	५=	कनेरा							
				१२५६	२=	गाजा							
		भाग		23/8	१०८॥=								

(2) स्थल, सड़कें, रेलवे भवन, ब्रिज सेस दूसरा सीमेंट जो अकृषक उपयोग लिए आमभेड़ जतीहो)

२६१		आवायो		६८६	१—	दुगई							
				६४३	।—	कुसाड़							
				१००६	।—	दुगई							
				१०१०	१=	दुगई							
				१०५२	।५	गगुवा गोडा							

टोकट फीस की संख्या ८-०-६-०-
बंजिका क्रमांक ५७
प्रार्थना पत्र की तिथि १७/१/२५
सूचना पत्र की तिथि २७/१/२५
प्रतिलिपि देने की तिथि ७/१/२५
प्रतिलिपि पाने वाले का नाम [redacted]

नकल कर्ता
मिलान कर्ता
शब्दों की संख्या ६०

सत्य प्रतिलिपि
5/8/2025
पेशकार
भूमि अभिलेख (पर्वतीय)
नैनीताल

Scanned with OKEN Scanner

218

Scanned with OKEN Scanner

नैनीताल अभिलेखागार ★ नैनीताल ★ कक्ष जि० कार्यालय

ग्राम कटघरिया पट्टी निचल ४५ ४४४ ४४५ परगना कुमाऊं तहसील ब जिला नैनीताल बक्त सन् १२६२ फ०

खतौनी संख्या व. फल संख्या	खातेदार का कास्तिम का नाम, पिता नाम तथा निवास स्थान	प्रदत्त काश्त का नम्बर	खाल खसरा नम्बर	क्षेत्रफल बीघा बिस्वा में	नाम जींस	गैरमजरुआ शामिल जोत	मालगुजारी (अथवा फसल यदि हिस्साद दी)	ऐब	तादिलात	बोझवारी या मालगुजारी	किस्म जमीन	विस्तार कानून	विस्तार गैर कानूनी	विविध विस्तार
१	२	३	४	५	६	७	८	९	१०	११	१२	१३	१४	१५	१६
२५८	डिगो		२६६	=	भट्ट									
			४१२ब	—	कटनैला									
			१/१	=										
२५९	घनघट पनघट		५७	—	गला नाग									
	गौशा		१	—										
२६०	गैरी		८	२॥=	गला गाड									
			१०	९।	गला गाड									
			११८	५॥=	कनौल्या									
			१३२	५॥=	कनौल्या									
			१३७	२—	गलागाण									
			२३४	१॥=	सुरपल्ला									
			३४२	३॥—	सुरपलपानी									
			३५६	४॥	सुरपालपानी									
			३७६	६॥	कनौल्या									
			३८३	६॥—	कनौल्या									
			४३३अ	॥।	खटाकोट									
			४३४	४॥=	कटनौल									
			४८४	५॥=	कोडा									
			४५८ ५	२—	गधेरा									
			४१३	३।=	उगलभाड़									
			८०१	२।	ढुंगड़									
			८२१	१॥=	ढुंगड़									
			८५३	७।										

नदी का जोखन A.R. सा.ला. ७५ ६
नकी नर्सीधारा गाड़ीघाट ला. ४३ ४
नदर कुमनी रिपोर्ट १० ६ के
अन्तरिए हालमें ११३३ रकबा
॥ मुट्ठी ग्रवेदा उत्तर प्रदेश सरकार
रकबा ११३६ रकबा ॥ मुट्ठी
उत्तर प्रदेश सरकार- हालमें
११३६ रकबा २ नाली ८ मुट्ठी
उत्तर प्रदेश सरकार- हालमें
११३४ रकबा ४ नाली ८ मुट्ठी
उत्तर प्रदेश सरकार- हालमें
११५६ रकबा १२ मुट्ठी
उत्तर प्रदेश सरकार कब्जा
था।

219

ग्राम- ग्रामी. पंचा- पंडी- ति.जमा- त0 जिला- नैनीताल. व 1363

१२८३	॥	स्याल १।१
१२८९	।—	मेड़ीधार
१३२१व	३—	मेड़ीधार
१३२८	१	मेड़ीधार
१३३५व	३—	मेड़ीधार
१३४७	१	मेड़ीधार
१३५३	२—	मेड़ीधार
१३८३व	४=	सोड़ी
१३८७व	१६।	सोड़ी
१३९५व	१	गाड़ा
१३८		
	८३७=	

योग क्षेत्रफल ८

क्षेत्रफल १० खेत के बाहर की कृषिक भूमियां

(१) जलमग्न भूमि

गूल

१२०२	॥	खिलुवा
योग १	॥	
८०१		उगाई

तहसील अमिलेखागार
नैनीताल
प्रतिलिपि का जि0 कार्यालय
Scanned with OKEN Scanner

220

नियम ४४

पट्टी पाच्देमी / ढ:रवाल्ला तहसील नैनीताल जिला नैनीताल वर्ष वर्ष १९८२

खाता खतौनी	खातेदार का नाम, पिता तथा निवास स्थान	भूदत कास्त कब्जा	खाता खसरा नम्बर	क्षेत्रफल भाली झुट्टी में	नाम तोक	गैरमजरुआ शामिल खोत	मालगुजारी (अथवा लगान यदि किरतान हो)	सेष	माफिकना	योग मालगुजारी	केफियत	विस्तार बकृत	विस्तार गैर बकृत	
२		४	५	६	७	८	९	१०	११	१२	१३	१४	१५	१६
	भवन		३८	६३॥-	रिंड									
			५८२	३१--	धुरा									
			५५	४॥॥=	धुरा									
			६६	७१=	धुरा									
			७७	५॥॥	धुरा									
			७८	३१-	धुरा									
			८८॥॥	३॥=	धुरा									
			७९२	३१=	धुरा									
			७९५	॥॥	धुरा									
			५४१	९	नयाबयलाद									
			७६२५	९=	तुहना									
			७६७९	९॥=	तुहना									
			२३२८	५॥	दरसोल									
	योग		९३	९०१=										
	योग अगली	९०	१५	९१०										
	९० स्थाई रेखांकन भवन		५	दसरे	कारणों से									
	अगाडी		६८२	१=	गोरखान									
	योग		९	१=										
	दखलकार		२७०९	९-	सिंगोलिया									
	योग		९	९-										

टोकट फीस की संख्या ९५५५८-

बंजिका क्रमांक 1९७

प्रार्थना पत्र की तिथि 2९/२५

सूचना पत्र की तिथि 3०/९/२५

प्रतिलिपि देने की तिथि 3०/९/२५

प्रतिलिपि पाने वाले का नाम [illegible]

नकल कर्ता [illegible]

मिलान कर्ता [illegible]

शब्दों की संख्या 60 [illegible]

सत्य प्रतिलिपि

30/9/25

पेशकार

भूमि अभिलेख (पर्वती

नैनीताल

माल अभिलेखागार ★ प्रतिलिपि शाखा जिला कार्यालय ★ नैनीताल
Scanned with OKEN Scanner

उद्धरण खतौनी (एन०ज्येड०ए०)-NZA

ग्रामः- नगरीगाँव परगनाः- नैनीताल | ब:रखाला तहसीलः- नैनीताल जिलाः- नैनीताल फसली-

खाता क्रमांक	किसान का नाम उसके पिता का नाम और उसका निवास स्थान	खेती करने की अवधि	खसरे की संख्या	क्षेत्रीफल	लगान		विशेष विवरण
					नकदी	जिन्सी लगान का नकद मूल्य	
1	2	3	4	5	6	7	8
121	श्रेणी 10(2) नाला		38	1.279			
			42	0.066			
			44	0.119			
			76	0.148			
			77	0.095			
			79	0.066			
			88अ	0.076			
			112	0.069			
			115	0.015			
			591	0.010			
			1625	0.023			
			1641	0.020			
			2358	0.110			
		कुलयोग	13	2.115हे०	महेदय असल मुताबिक नक्शातैयार किया		

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20/10/2023
GOVT. OF UTTARAKHAND (INDIA)

222

Scanned with OKEN Scanner

उद्धरण खतौनी {एन०ज्येड०ए०}-NZA

ग्रामः- कहलवीरा परगनाः- हरवाला तहसीलः- नैनीताल जिलाः- नैनीताल फसली-

खाता क्रमांक	किसान का नाम उसके पिता का नाम और उसका निवास स्थान	खेती करने की अवधि	खसरे की संख्या	क्षेत्रीफल	लगान		विशेष विवरण
					नकदी	जिन्सी लगान का नकद मूल्य	
1	2	3	4	5	6	7	8
44	श्रेणी 10(2) रौली		9	0.049			
			10	0.025			
			110	0.118			
			132	0.119			
			137	0.041			
			334	0.028			
			342	0.091			
			354	0.095			
			316	0.130			
			389	0.192			
			433 अ	0.015			
			434	0.094			
			464	0.119			
			475ब	0.041			
			713	0.068			
			801	0.045			
			821	0.039			
			853	0.051			
			965	0.070			
			1142	0.098			
			1043	0.019			
			1116	0.159			
			1131	0.046			

223

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20/10/2023
GOVT. OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

उद्धरण खतौनी (एन०ज्येड०ए०)-NZA

ग्रामः- वाहलक्वीरा परगनाः- हः खाता तहसीलः- नैनीताल जिलाः- नैनीताल फसली-

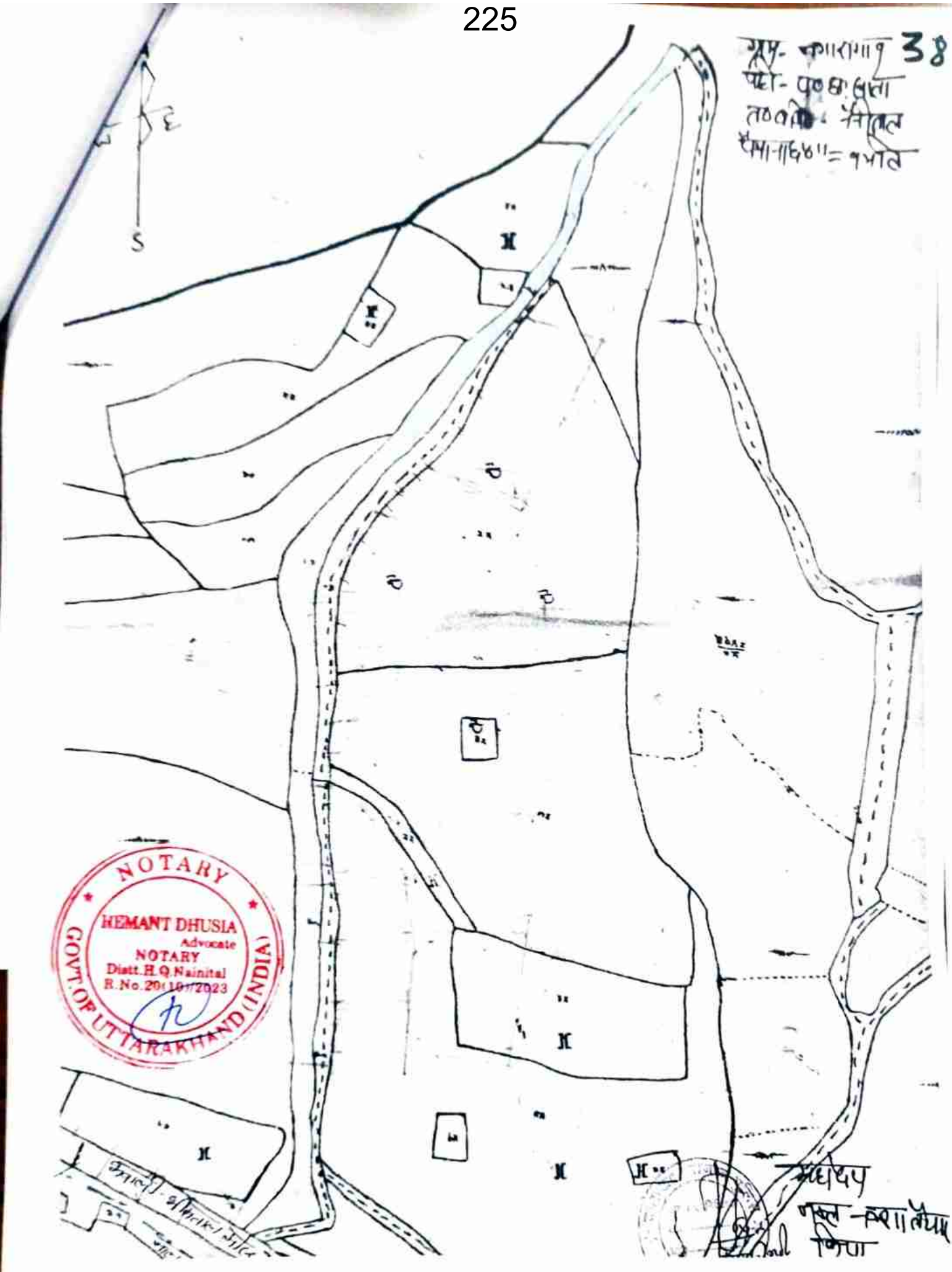
खाता क्रमांक	किसान का नाम उसके पिता का नाम और उसका निवास स्थान	खेती करने की अवधि	खसरे की संख्या	क्षेत्रीफल	लगान		विशेष विवरण
					नकदी	जिन्सी लगान का नकद मूल्य	
1	2	3	4	5	6	7	8
44	श्रेणी 10(2) रौली	योग	1191क 1247 1256ख	0.004 0.143 0.044			
			2.6	1.923 हे०			

महोदय, असल मुताबिक नक्शा तैयार किया.

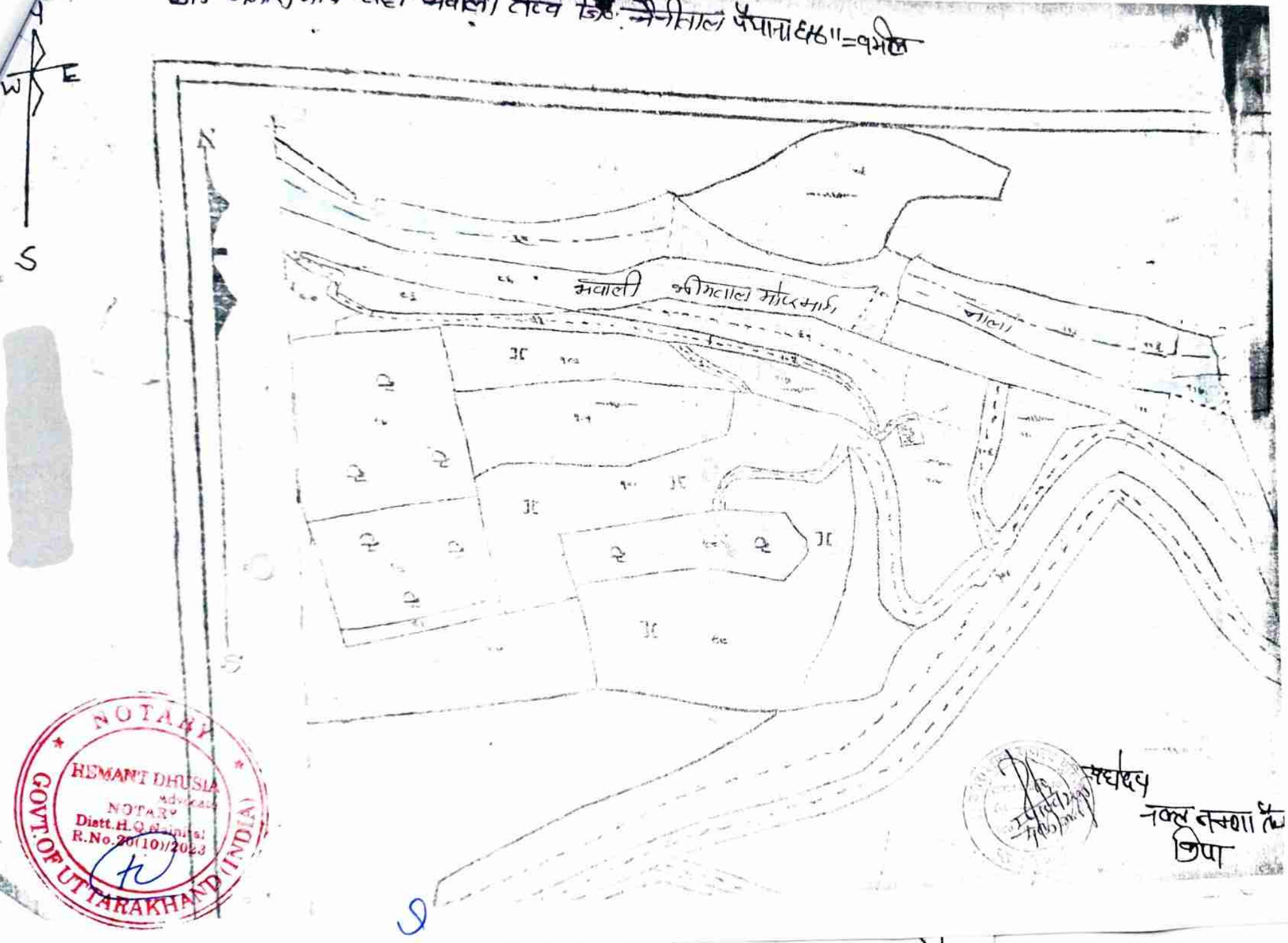
NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt.H.Q.Nainital
R.No.20(10)/2023
GOVT.OF UTTARAKHAND (INDIA)

224

Scanned with OKEN Scanner


N
S
NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20(10)/2023
GOVT. OF UTTARAKHAND (INDIA)

ग्राम-ज्यारी गॉव पट्टी-मवाली तल्ला डि. नैनीताल पैमाना 1"=4 मीटर

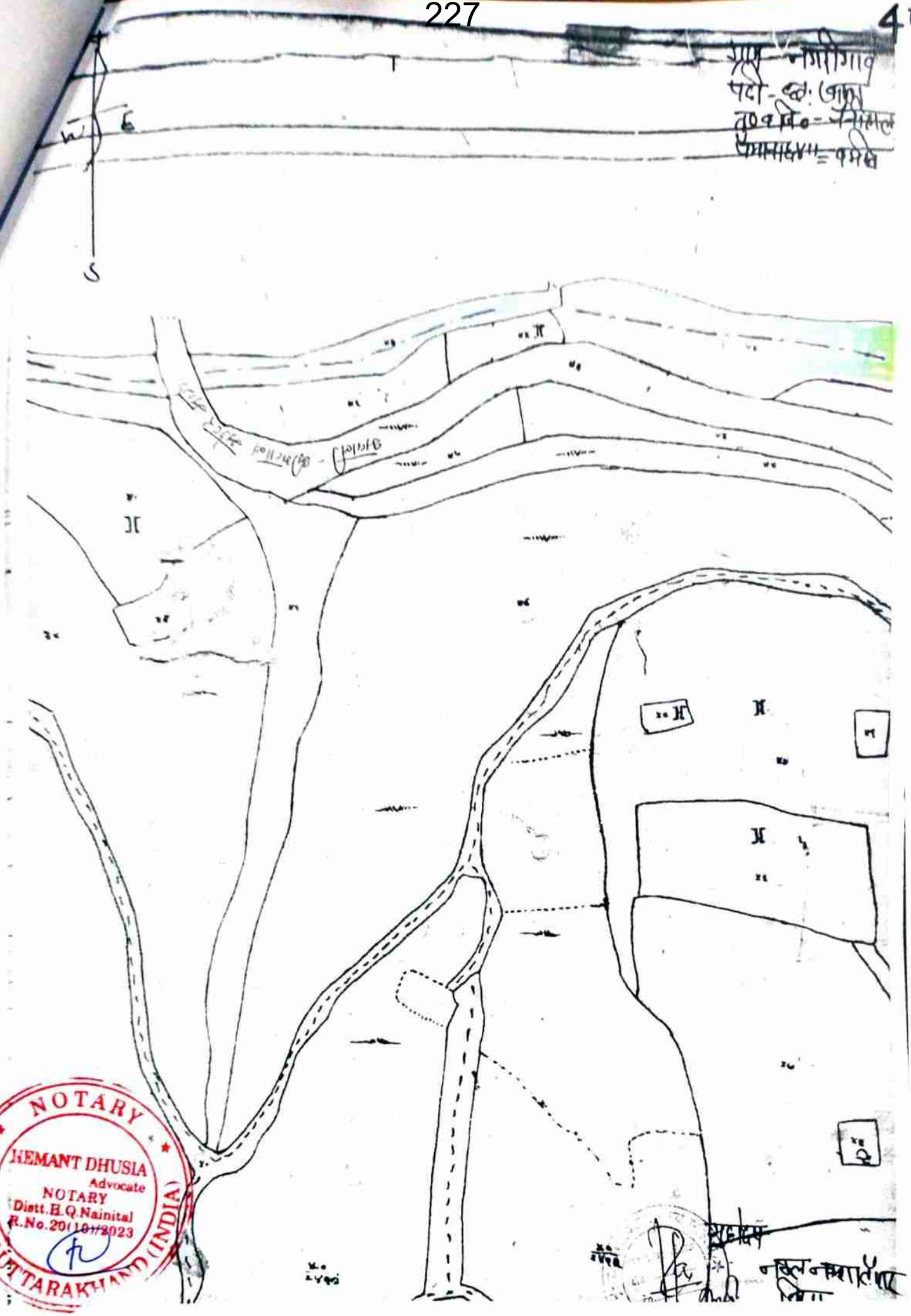


226

NOTARY
HEMANT DHUSIA
advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20(10)/2023
GOVT. OF UTTARAKHAND (INDIA)

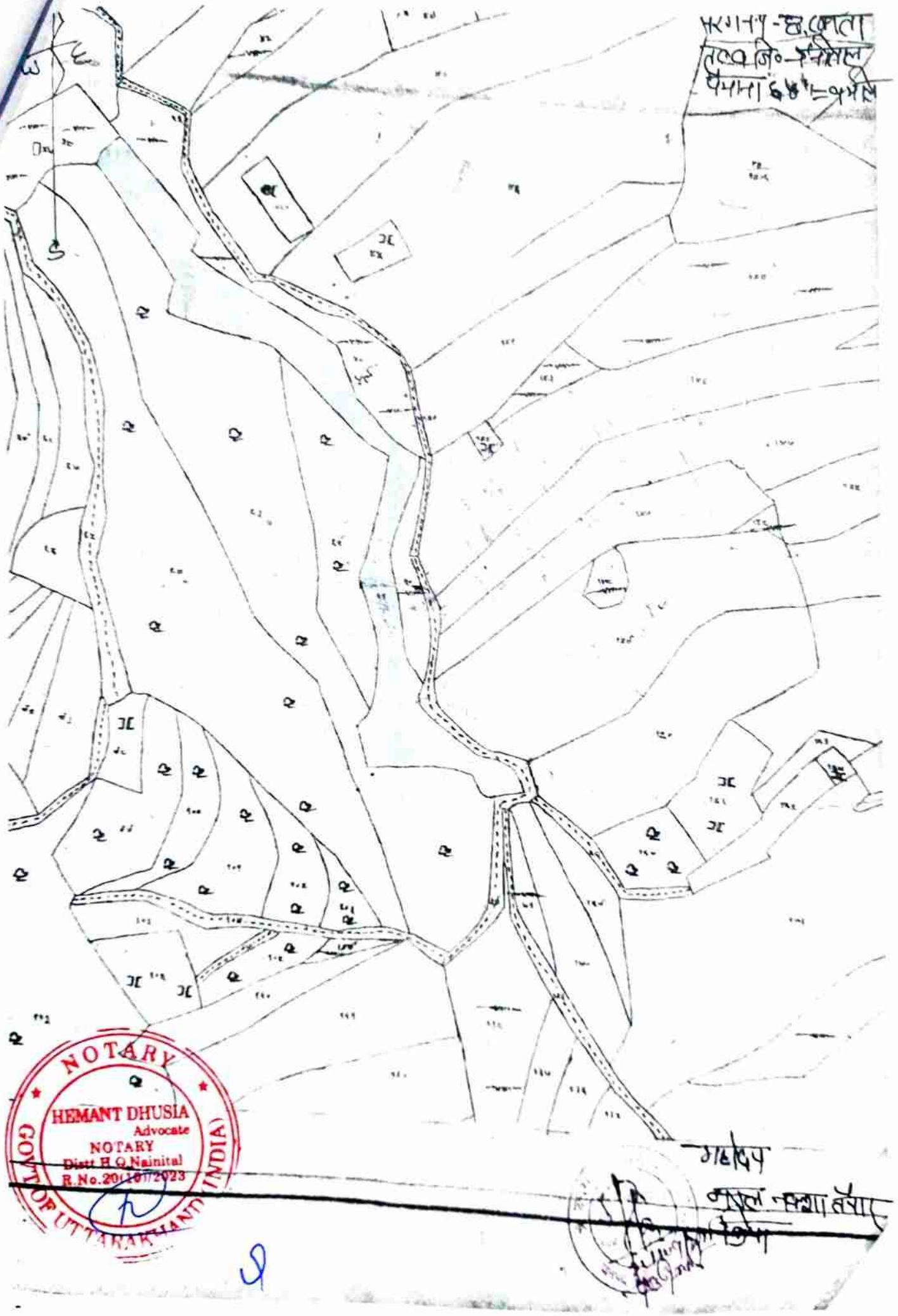
अधिकृत
नक्ल तस्दीक तैयार
दिपा

40

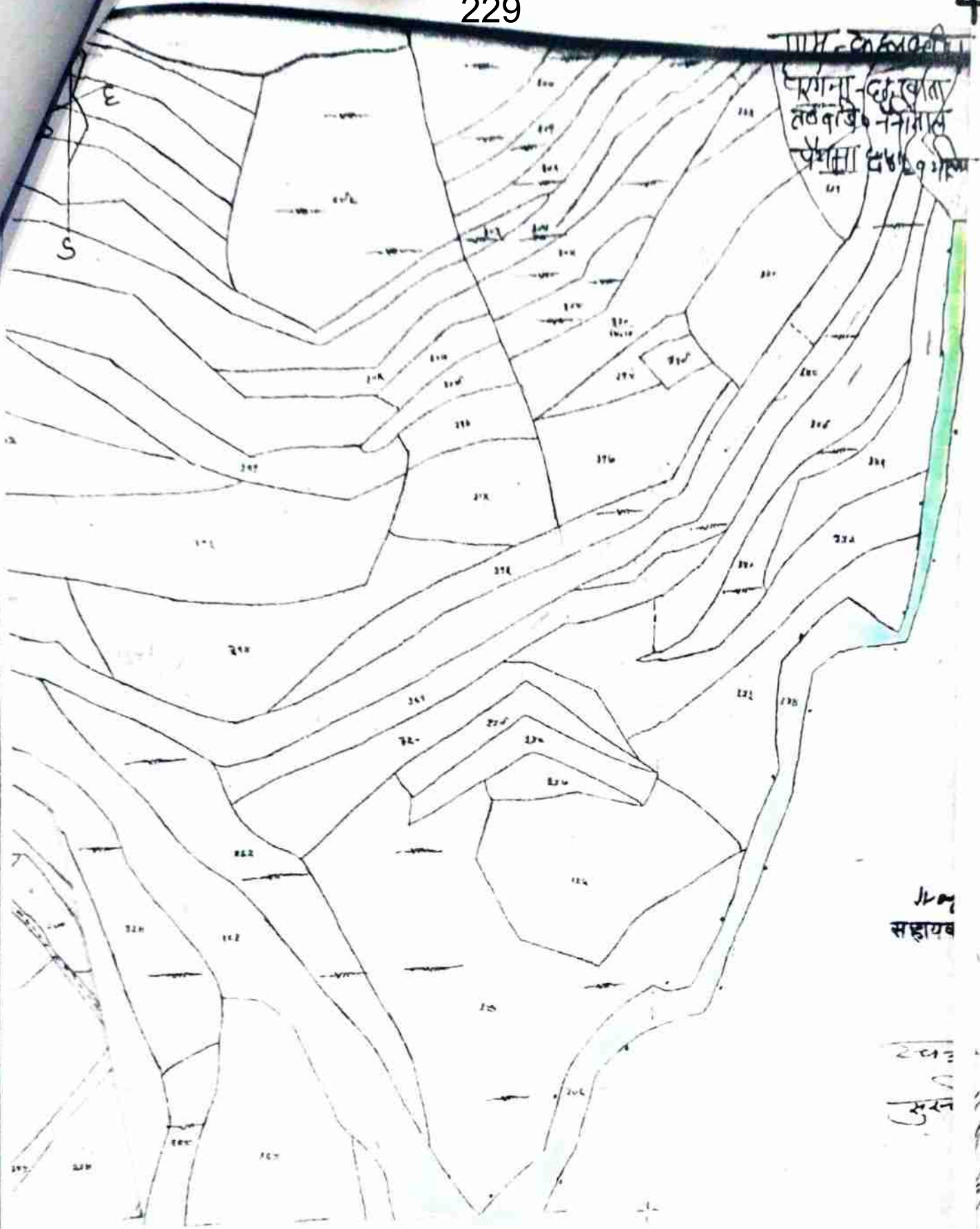


NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20(10)/2023
GOVT. OF UTTARAKHAND (INDIA)

41


NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt H.Q.Nainital
R.No.20/10/2023
GOVT OF UTTARAKHAND (INDIA)

42



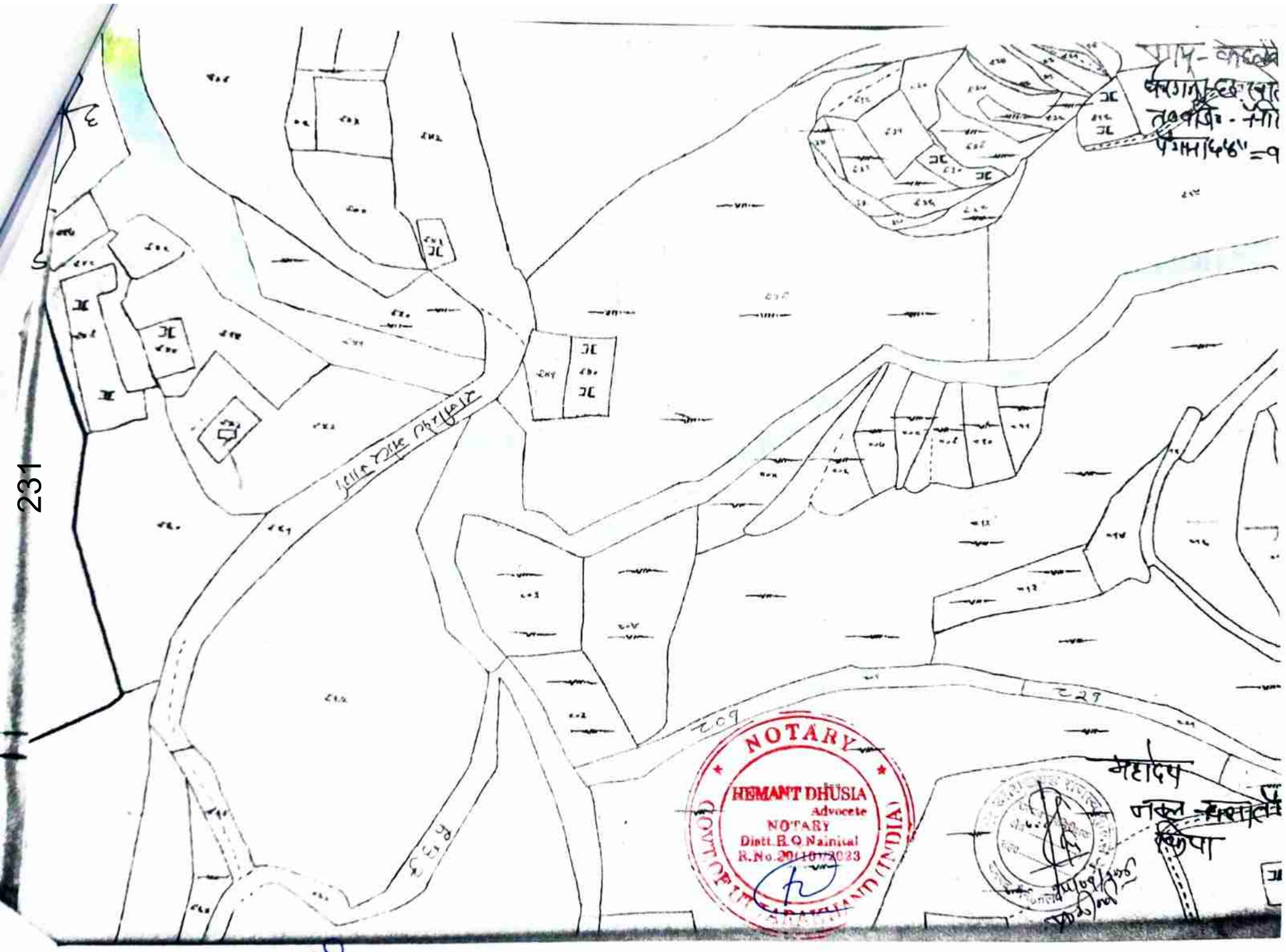
NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20(10)/2023
GOVT. OF UTTARAKHAND (INDIA)

43

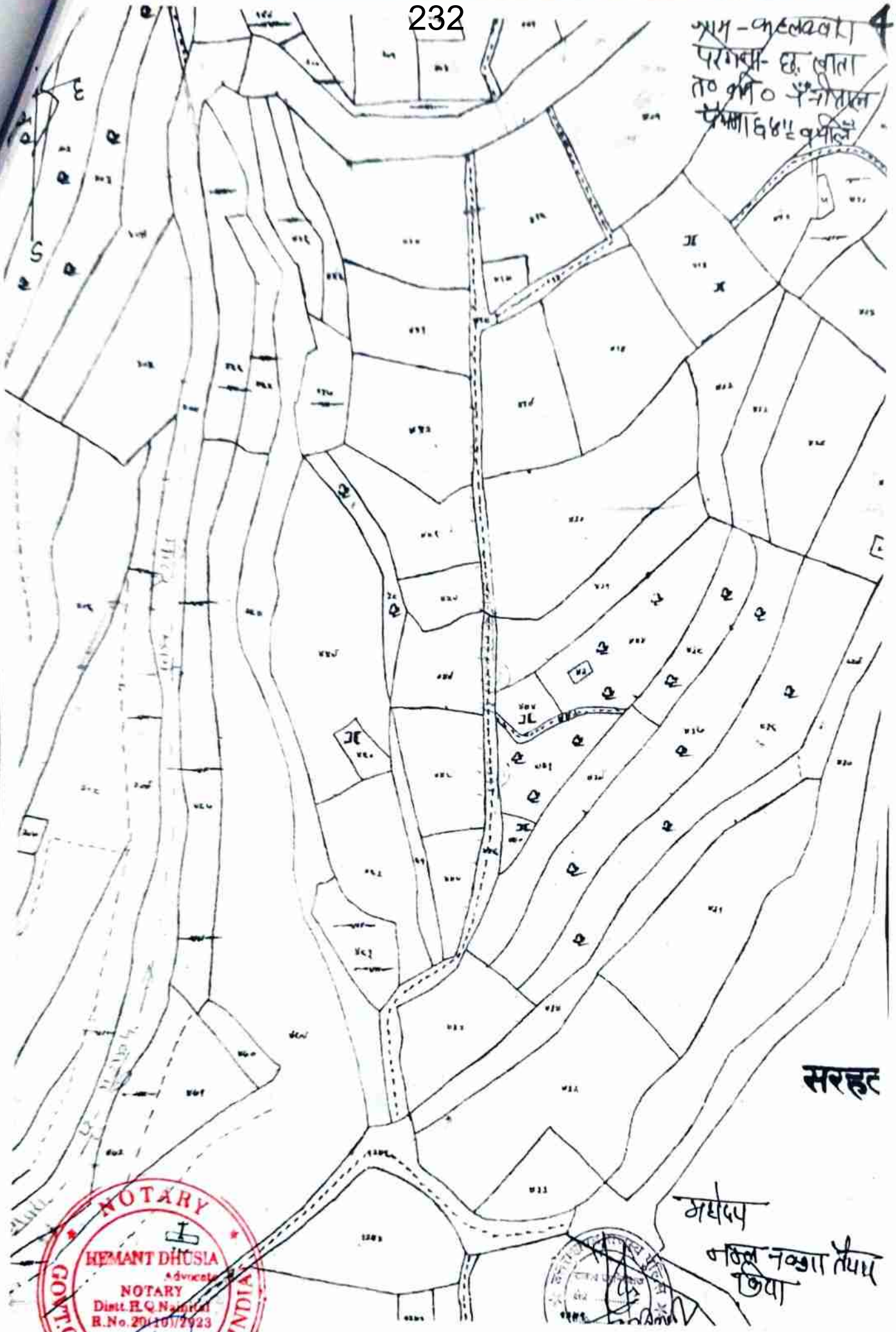
मि० शीट नं० ८

ग्राम – कल्लकथौ
पटवारी – छः बाता
तहसील – नैनीताल
परगना – 66 ५ भाबर

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20/10//2023
GOVT. OF UTTARAKHAND (INDIA)


231
NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. R.O. Nainital
R.No. 20110/2023
GOVT. OF UTTARAKHAND (INDIA)

ग्राम-कलवा 45
परगना- छ. खाता
त० वि० नैनीताल
क्षेत्रफल 64½ वर्गमील



मधेदप
नक्शा नवशा तैयार
किया

NOTARY
I
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20/10/1/2023
GOVT. OF UTTARAKHAND (INDIA)

ANNEXURE-03

प्रेषक,

अपर मुख्य अधिकारी,
जिला पंचायत, नैनीताल।

सेवा में,

उपजिलाधिकारी, महोदय,
श्री कैंचीधाम।

पत्रांक 705/मा0रा0-2/2025-2026 दिनांक 25-9-2025

विषयः- मा0 राष्ट्रीय हरित प्राधिकरण में योजित मूल आवेदन संख्या-290/2025 हेमन्त गोनिया बनाम उत्तराखण्ड राज्य व अन्य के संबंध में।

महोदय,

उपरोक्त विषयक कार्यालय जिलाधिकारी, नैनीताल के पत्र संख्या 200/23-स्थानिय निकाय/2025 दिनांक 18/09/2025 के क्रम मे अवगत कराया गया है कि मा0 राष्ट्रीय हरित अधिकरण की मुख्य पीठ नई दिल्ली के समक्ष आवेदन सं0-290/225 श्री हेमन्त गौनिया एंव उत्तराखण्ड राज्य एंव अन्य की याचिका पर निम्नानुसार जिला पंचायत, नैनीताल से सम्बन्धित सूचना सेवा मे प्रेषित् की जा रही है।

- जिला पंचायत, नैनीताल द्वारा कैंचीधाम परिसर व आस-पास के क्षेत्रों में 01 कूडा वाहन व 02 पर्यावरण मित्रों के माध्यम से कूडे का निस्तारण कर हल्द्वानी ट्रेन्चिग ग्राउण्ड में निस्तारित किया जाता है।
- कैंचीधाम परिसर व आस-पास के क्षेत्रों में बढते हुए श्रद्वालुओं को देखते हुए जिला पचायत, नैनीताल व नगर पालिका परिषद, भवाली के साथ सयुक्त रूप से कैंचीधाम परिसर मे सफाई व्यवस्था का कार्य किया जा रहा है।
- जिला पंचायत, नैनीताल द्वारा कैंचीधाम परिसर व आस-पास के क्षेत्रों में समय-समय पर जॉच कर कूडे को अव्यवस्थित फैलाने वाले व्यक्तियों/संस्थाओं/प्रतिबन्धित सिंगल यूज प्लास्टिक पर किये गये चालानों की संख्या-21
- जिला पंचायत, नैनीताल द्वारा कैंचीधाम परिसर व आस-पास के क्षेत्रों मे कूडे को अव्यवस्थित फैलाने पर व्यक्तियों/संस्थाओं/प्रतिबन्धित सिंगल यूज प्लास्टिक पर किये गये चालानो द्वारा वसूली गयी धनराशि- रू0 11,600/- रूपये।
- जिला पंचायत, नैनीताल द्वारा कैंचीधाम मेले में दिनांक 15/06/2025 को ग्रामीण क्षेत्रान्तर्गत आने वाले बाजारों/मार्गो में 100 पर्यावरण मित्र सफाई कार्य हेतु लगाये जाते है व एकल/जोडेदार डस्टबिन की व्यवस्था की जाती है।
- निदेशालय पंचायतीय राज देहरादून द्वारा जिला पंचायत, नैनीताल को निर्गत लीटर पीकर मशीन द्वारा ग्रामीण क्षेत्रान्तर्गत कूडे निस्तारण कार्य किया जा रहा है।
- जिला पंचायत, नैनीताल द्वारा 17 जून 2023 मानचित्र अनुमोदन/स्वीकृत सम्बन्धी उपविधिया-2022 के क्रम में कैंचीधाम परिसर व आस-पास के क्षेत्रो में 03 मानचित्र स्वीकृत किये गये है, वर्तमान समय में जिला स्तरीय विकास प्राधिकरण नैनीताल द्वारा अधीसूचना 04/08/2025 के क्रम मानचित्र अनुमोदन हेतु कार्यवाही की जा रही है।

अतः उक्तानुसार की गई कार्यवाही महोदय, की सेवा में सादर प्रेषित्।

भवदीय,

अपर मुख्य अधिकारी,
जिला पंचायत, नैनीताल।
तद्दिनांक

पृ0स0 /

प्रतिलिपिः-

1. अपर जिलाधिकारी (वि0/रा0) महोदय, नैनीताल को सादर सूचनार्थ प्रेषित्।

अपर मुख्य अधिकारी,
जिला पचायत, नैनीताल।

NOTARY
HEMANT DHUSIA
advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20[illegible]/2023
GOVT. OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

47

From

Additional Chief Officer
District Panchayat, Nainital

To

Sub-District Magistrate Sir
Shri Kainchi Dham

Letter No.-

Date 25-4-2025

Subject :- **Regarding Original Application No.- 290/2025 Hemant Goniya V/S State of Uttarakhand & Ors filed in the Hon'ble National Green Tribunal**

Sir,

Regarding the above subject, in continuation of the letter no. 200/23 Local Body/ dated 18/09/2025 of the Office of District Magistrate Nainital, it has been informed on the petition before the Principal Bench of Hon'ble National Green Tribunal, New Delhi, application no. 290/225 Shri Hemant Goniya and State of Uttarakhand and Ors, information related to District Panchayat, Nainital is being sent to the service as follows:

- District Panchayat, Nainital collects garbage from Kainchi Dham premises and surrounding areas and disposes it off at Haldwani Trenching Ground through 01 garbage vehicle and 02 Paryavaran Mitras.
- In view of the increasing number of devotees in Kainchi Dham premises and surrounding areas, the work of cleaning arrangements is being done jointly with District Panchayat, Nainital and Municipal Council, Bhowali in Kainchi Dham premises.
- Number of Challans issued by District Panchayat, Nainital to prohibited single use plastic/individuals/institutions who spread garbage in indiscriminate manner, found during timely inspections in Kainchi Dham premises and surrounding areas – 21
- Monetary amount collected through Challans issued by District Panchayat, Nainital to prohibited single use plastic/individuals/institutions who spread garbage in indiscriminate manner, found during timely inspections in Kainchi Dham premises and surrounding areas - ₹11,600/-
- On 15 June 2025, during the Kainchi Dham fair, 100 Paryavaran Mitras are deployed by the District Panchayat, Nainital for cleaning work in the markets and roads falling under the rural areas and arrangements are made for single/ jointed dustbins.
- The work of garbage disposal in the rural area is being done by the Litter Picker machine issued to the District Panchayat, Nainital by the Directorate of Panchayati Raj, Dehradun.

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20/10/2023
GOVT. OF UTTARAKHAND (INDIA)

9

Scanned with OKEN Scanner

48

- Three maps have been approved in the Kainchi Dham complex and surrounding areas by the District Panchayat, Nainital in accordance with the map approval related bye-laws 2022 dated 17 June 2023. At present, the District Level Development Authority, Nainital is taking action for map approval in accordance with the notification dated 04/08/2025.

Therefore, the action taken as per above is respectfully forwarded to Sir.

Sincerely

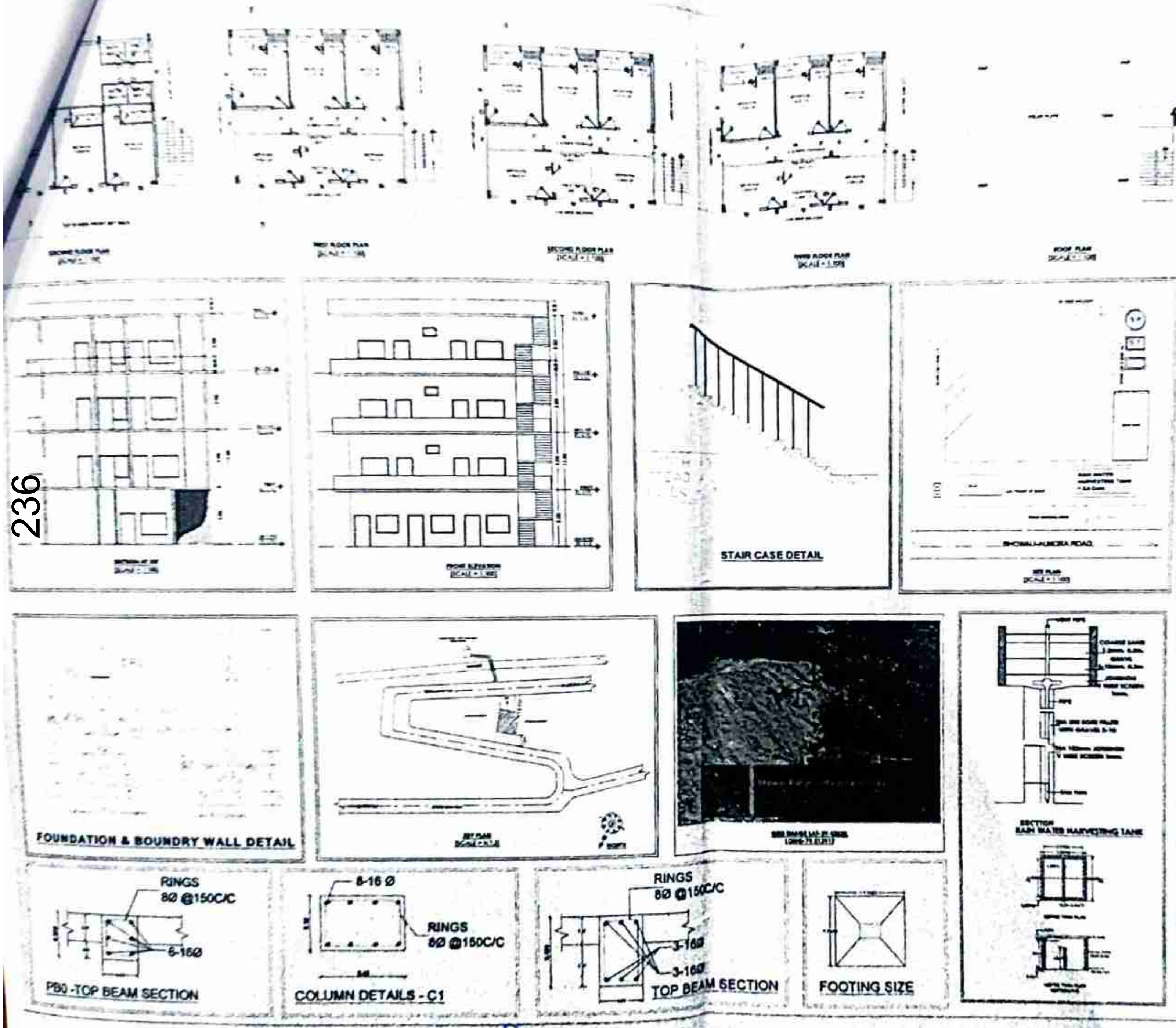
Additional Chief Officer
District Panchayat, Nainital

Pg. No.
Copy:-

1. Respectfully sent for information to Additional District Magistrate (V /R) Sir, Nainital.

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20/10/2023
GOVT. OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner



अपर मुख्य अधिकारी
जिला पंचायत नैनीताल

कनिष्ठ अभियन्ता
जिला पंचायत नैनीताल

अभियन्ता
जिला पंचायत नैनीताल

SEAL - STAMP

PROPOSED HOTEL BUILDING PLAN OF
Mr. DEEPAK TIWARI S/O Mr. DEVIDUTT
AT VILL - MALLA NIGLAT P.O- KAICHI PATTI PADALI
TEHSIL - KOSHYAKUTOLI DISTT - NAINITAL
UTTARAKHAND
LAT-29.42223, LONG-79.512917

AREA STATEMENT

LAND AREA AS PER SALE DEED	= 200.00 SQMT
LAND AREA AS PER CONSTRUCTION	= 200.00 SQ.MT
COVD. AREA OF GROUND FLOOR	= 100.76 SQ.MT
COVD. AREA OF FIRST FLOOR	= 104.48 SQ.MT
COVD. AREA OF SECOND FLOOR	= 104.48 SQ.MT
COVD. AREA OF THIRD FLOOR	= 104.48 SQMT
TOTAL COVD. AREA(ALL FLOORS)	= 414.20 SQ.MT
OPEN LAND AREA	= 99.24 SQ.MT
GROUND COVERAGE	= 50.4%

DETAIL OF DOORS & WINDOWS

[illegible]

SET BACKS	REQUIRED	PROPOSED
FRONT	[illegible]	3.01 M.
REAR	[illegible]	0.50 M.
SIDE I	[illegible]	0.70 M.
SIDE II	[illegible]	2.25 M.

LEGEND
M.H. - MAIN HOLE
S.T. - SEPTIC TANK
S.P. - SOAK PIT
R.W.P. - RAIN WATER PIPE
R.W.H.T. - RAIN WATER HARVESTING TANK

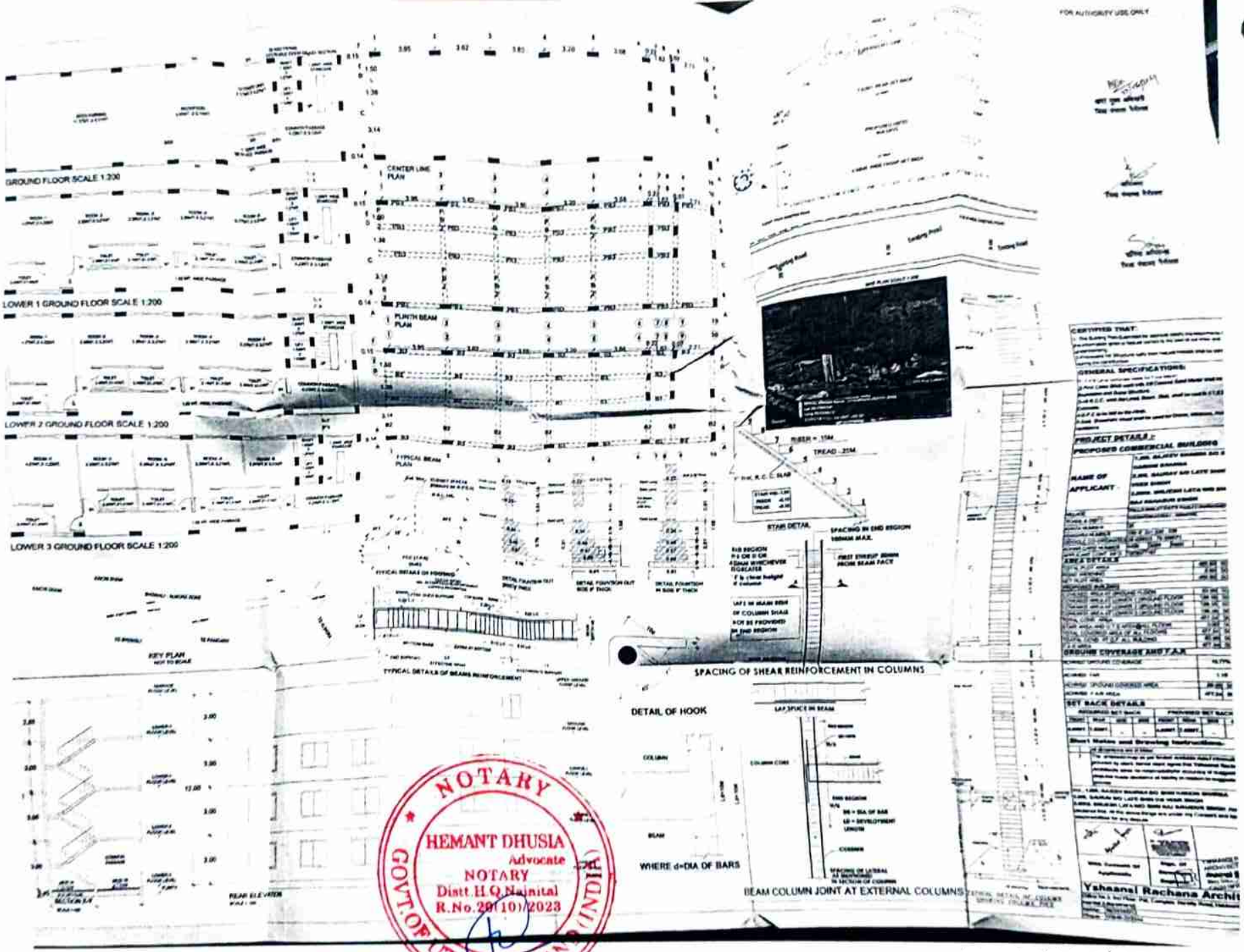
DRAWN ON - [illegible]

OWNER's SIGN

V.R.D. CONSULTANTS
Ar. Vijay Raj Deopa
CA/2016/75493
SIGN OF LIC. SUP.

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q Nainital
R.No. 20(10)/2023
GOVT. OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

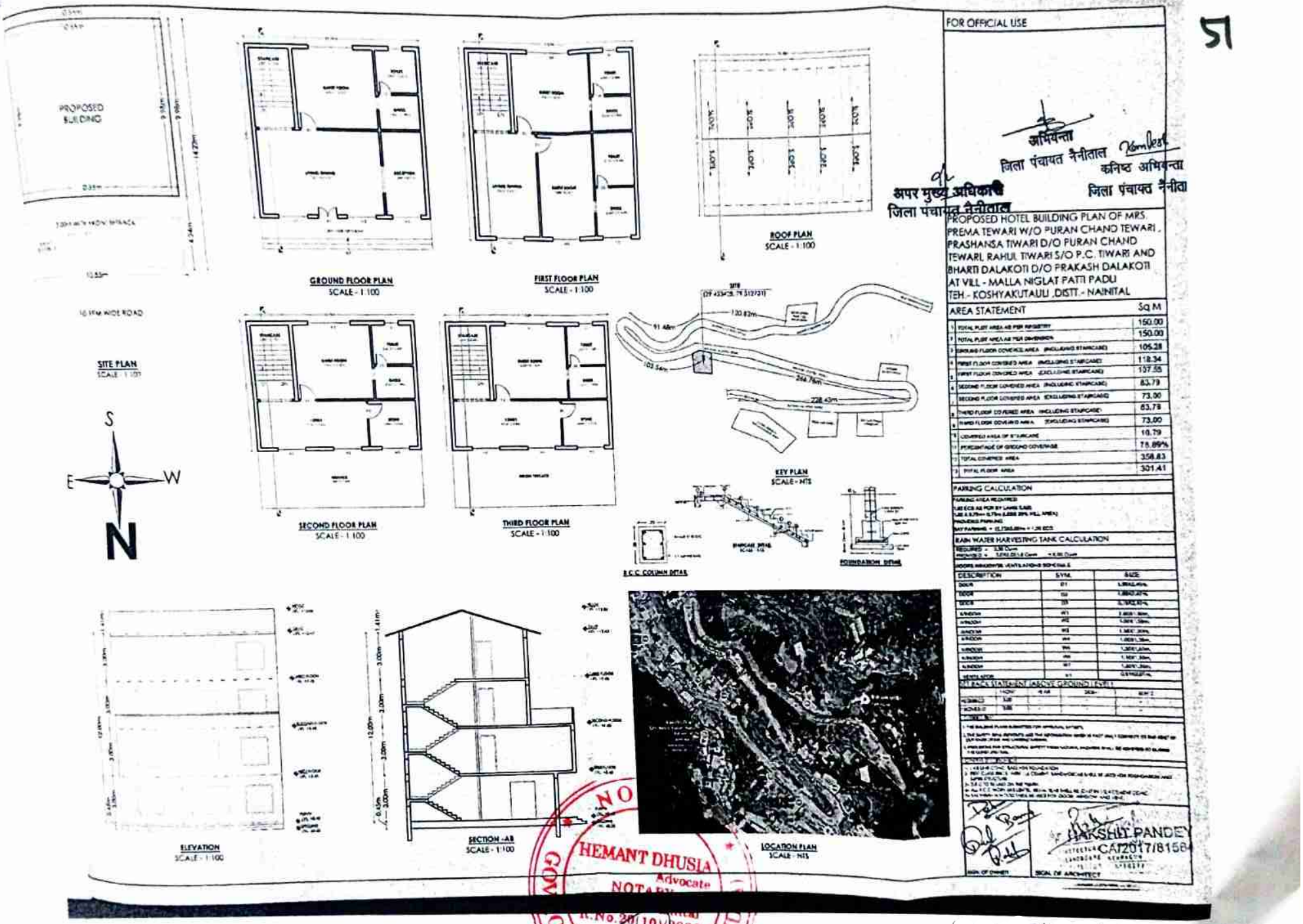


237

50

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q.Nainital
R.No.20110/2023
GOVT. OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner



HEMANT DHUSIA
Advocate
NOTARY
R.No.20(10)/2023
GOVT. OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

दूरभाष– कार्यालय 05942-247895
Email— eecd.btl@gmail.com

कार्यालय अधिशासी अभियंता,
निर्माण शाखा, उत्तराखण्ड पेयजल निगम, भीमताल (नैनीताल)।

पत्रांक 3212 / 956 / 89 दिनांक 26.09.2025

सेवा में,

उपजिलाधिकारी,
श्री कैंची धाम।

प्रेषण का माध्यम	
डाक	
ई–मेल	✓

विषयः– **मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित प्रकरण के संबंध में।**

महोदय,

उपरोक्त विषयक आपके कार्यालय पत्रांक 418 / (मु0) / 2024–25 / रा0ह0अधि0–बैठक दिनांक 16.09.2025 द्वारा सन्दर्भित पत्र के कम मे इस शाखा से बिन्दु संख्या 06 से संबधित आख्या निम्नानुसार अग्रिम आवश्यक कार्यवाही हेतु प्रेषित की जा रही है:–

बिन्दु संख्या 05– Sewer line & STP

1. उक्त बिन्दु के कम में अवगत कराना है कि प्रश्नगत सूचना से संबंधित इस शाखा से कैंची धाम के लिए सीवरेज योजना का प्राक्कलन 2397.48 लाख गठित किया गया है।
2. प्राक्कलन तकनीकी एवं वित्तीय स्वीकृति हेतु मुख्य अभियन्ता (मु0), उत्तराखण्ड पेयजल निगम हल्द्वानी को प्रेषित किया गया था। तकनीकी परीक्षण उपरान्त प्राक्कलन में तकनीकी संशोधन करने हेतु इस कार्यालय को प्रेषित किया गया है।
3. प्राक्कलन को पुनः संशोधित कर 30.10.2025 को तकनीकी एवं वित्तीय स्वीकृति हेतु प्रेषित कर दिया जायेगा।

भवदीय,

अधिशासी अभियन्ता

पृ0सं0 एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि :–

1. जिलाधिकारी महोदया नैनीताल को सादर सूचनार्थ प्रेषित।
2. सम्बन्धित सहायक अभियन्ता / कनिष्ठ अभियन्ता को आवश्यक कार्यवाही हेतु प्रेषित।

अधिशासी अभियन्ता

NOTARY HEMANT DHUSIA Advocate NOTARY Distt. H.Q.Nainital R.No.20110/2023 GOVT.OF UTTARAKHAND (INDIA)

NOTARY HEMANT DHUSIA Advocate NOTARY Distt. H.Q.Nainital R.No.20110/2023 GOVT.OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

53

Phone-Office 05942-247895
Email- eecd.btl@gmail.com

Office of Executive Engineer,

Construction Division, Uttarakhand Drinking Water Corporation, Bhimtal (Nainital)

Letter 3212 / 956 / 89 Date 26.09.2025

To,

Sub-District Magistrate,
Shri Kainchi Dham.

Medium of transmission	
Post	
E-Mail	✓

Subject- **Regarding the case held in Hon'ble National Green Tribunal**

Sir,

In continuation of the letter referred to in your office letter no, 418/M/2024-25/N.G.T- meeting dated 16.09.2025, the report related to point no 06 is being sent from this branch for further necessary action as follows:-

Point Number 05- Sewer line & STP

1- In continuation of the above point, it is to be informed that an estimate of 2397.48 lakhs for sewerage scheme for Kainchi Dham has been allotted from this branch.
2- The estimate was sent to the Chief Engineer (M), Uttarakhand Drinking Water Corporation, Haldwani for technical and financial approval. After technical examination, the matter has been sent to this office for technical amendments.
3- The estimate will be revised again and sent for technical and financial approval on 30.10.2025.

Sincerely,
Executive Engineer

Pg.No. and Dated as above
Copy :-

1. Respectful information sent to District Magistrate, Nainital
2. Forwarded to the concerned Assistant Engineer/ Junior Engineer for necessary action.

Executive Engineer

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt.H.Q.Nainital
R.No.20/10/2023
GOVT.OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

54

दूरभाष– कार्यालय 05942-247895
Email— eecd.btl@gmail.com

कार्यालय अधिशासी अभियंता,

निर्माण शाखा, उत्तराखण्ड पेयजल निगम, भीमताल (नैनीताल)।

पत्रांक 3264 / 956 / 93 दिनांक 30.09.2025

सेवा में,

उपजिलाधिकारी,
श्री कैंची धाम।

प्रेषण का माध्यम	
डाक	
ई–मेल	✓

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित प्रकरण के संबंध में।

महोदय,

उपरोक्त विषयक आपके कार्यालय पत्रांक 418/(मु0)/2024–25/रा0ह0अधि0–बैठक दिनांक 16.09.2025 द्वारा सन्दर्भित पत्र के कम में इस शाखा से बिन्दु संख्या 05 से संबधित आख्या निम्नानुसार अग्रिम आवश्यक कार्यवाही हेतु प्रेषित की जा रही है:–

बिन्दु संख्या 05– Sewer line & STP

1. उक्त बिन्दु के कम में अवगत कराना है कि प्रश्नगत सूचना से संबंधित इस शाखा द्वारा भवाली शहर के लिए सीवरेज योजना के प्राक्कलन विरचन हेतु भवाली शहर का टोपोग्राफिकल सर्वेक्षण कार्य किया जा चुका है।
2. प्राक्कलन विरचन हेतु एस0टी0पी0 के निर्माण के लिए भूमि चयन की कार्यवाही के अन्तर्गत भवाली शहर से 01 कि0मी0 नीचे कैंची धाम मार्ग के समीप भूमि का चयन किया गया है।
3. भूमि चयन के अन्तर्गत नगर पालिका परिषद भवाली, वन विभाग भवाली एवं इस कार्यालय के अधिकारियों के द्वारा संयुक्त निरीक्षण कर लिया गया है। संयुक्त निरीक्षण में पाया गया कि भूमि आरक्षित वन क्षेत्र में स्थित है।
4. भूमि हस्तान्तरण एवं प्राक्कलन विरचन की कार्यवाही गतिमान है।
5. प्राक्कलन दिनांक 30.11.2025 तक विरचित कर लिया जायेगा।

भवदीय,

(ए0के0प्रजापति)
अधिशासी अभियन्ता

पृ0सं0 एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि :– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी महोदया नैनीताल को सादर सूचनार्थ प्रेषित।
2. सम्बन्धित सहायक अभियन्ता/कनिष्ठ अभियन्ता को आवश्यक कार्यवाही हेतु प्रेषित।

अधिशासी अभियन्ता

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q Nainital
R.No. 20/10/2023
GOVT. OF UTTARAKHAND (INDIA)

C:\Users\hp\Desktop\stp letter.doc

55

Office of the Executive Engineer
Construction Division, Uttarakhand Jal Nigam, Bhimtal (Nainital)

Letter No.: 3264 / 956 / 93
Date: 30.09.2025

To,
Sub-Divisional Magistrate,
Shri Kainchi Dham.

Subject: Regarding the case filed in the Hon'ble National Green Tribunal, New Delhi.

Sir,

In reference to your office letter no. 418/(MYU)/2024-25/RAG03ADHI-Meeting dated 16.09.2025, the following information regarding Point No. 05 is hereby submitted for necessary action:

Point No. 05 – Sewer line & STP

1. It is to inform that for the concerned work, a topographical survey of Bhowali town has already been conducted by this division for the preliminary design of the sewerage scheme.
2. For preliminary design, under the process of land selection for construction of a 200 KLD STP, land has been selected near Kainchi Dham road, approximately 1.0 km downstream of Bhowali town.
3. For the selected land, a joint inspection has been conducted by officials of the Municipal Council Bhowali, Forest Department Bhowali, and this office. In the inspection, the land has been found suitable for allocation.
4. The process of land transfer and preliminary design is under progress.
5. The preliminary design will be finalized by 30.11.2025.

Yours faithfully,
(A.K. Gupta)
Executive Engineer

Copy & Date as above.

Copy to:

1. District Magistrate, Nainital – for kind information.
2. Concerned Assistant Engineer/Junior Engineer – for necessary action.

Executive Engineer

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt.H.Q.Nainital
R.No.20/10/2023
GOVT.OF UTTARAKHAND (INDIA)

कार्यालय अधिशासी अभियन्ता
प्रान्तीय खण्ड , लो0नि0वि0
नैनीताल

उत्तराखण्ड शासन

E_Mail:- cepdntl.pwduk@gov.in

पत्रांक :- 2327 /मानसखण्ड

दिनांक :- 26/09/25

सेवा में,

उपजिलाधिकारी
श्री कैंची धाम
नैनीताल

विषयः- मानसखण्ड मन्दिर माला मिशन के अन्तर्गत जनपद नैनीताल में श्री कैंची धाम में सौन्दर्यीकरण एवं प्रकाशीकरण कार्य (बहुमंजिली कार पार्किंग, पैदल सेतु का निर्माण एवं अन्य सौन्दर्यीकरण के कार्य।) के अन्तर्गत निर्मित किये जाने वाले टॉइलेट्स के सम्बन्ध मे।

महोदय,

उपरोक्त विषय मे अवगत कराना है कि मानसखण्ड मन्दिर माला मिशन के अन्तर्गत जनपद नैनीताल में श्री कैंची धाम में सौन्दर्यीकरण एवं प्रकाशीकरण कार्य (बहुमंजिली कार पार्किंग, पैदल सेतु का निर्माण एवं अन्य सौन्दर्यीकरण के कार्य।) के अन्तर्गत वर्तमान में निमार्णाधीन बहुमंजिली कार पार्किंग मे निर्मित किये जाने वाले टॉइलट्स का विवरण निम्नवत् है :-

Sl No	Particulars	Floor	Total No
1	Toilet (Men)	G Floor	3(WC)
			2(Bath)
			6 (Urinal)
2	Toilet (Women)	G Floor	3(WC)
			2(Bath)
3	Toilet (Disable)	G Floor	1(WC)
			1(Bath)
			1 (Urinal)
4	Canteen	1st Floor	1
5	Kitchen		1
6	Driver Room	2nd Floor	2(WC)
			2(Bath)
7	Toilet (Men)	3rd Floor	2(WC)
			2(Bath)
			4 (Urinal)
8	Toilet (Women)	3rd Floor	2(WC)
			1(Bath)
9	Toilet (Disable)	3rd Floor	1(WC)
			1(Bath)
			1 (Urinal)

NOTARY HEMANT PHULSA Advocate NOTARY Distt. Ex. Nainital R.No. 20/10/2023 GOVT. OF UTTARAKHAND INDIA

Scanned with OKEN Scanner

Scanned with OKEN Scanner

57

Sl No	Particulars	Floor	Total No
10	VIP	3rd Floor	1(WC)
			1(Bath)
			1 (Urinal)
	TOTAL		**15 (WC)**
			12 (Bath)
			13 (Urinal)

उक्त कार्य को पूर्ण करने की सम्भावित तिथि जून 2026 है।
अतः उक्तानुसार आख्या अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।

भवदीय

(इ0 रत्नेश कुमार सक्सेना)
अधिशासी अभियन्ता
प्रा0ख0 ,लो0नि0वि0
नैनीताल

पत्रांक :– / दिनांक :–

प्रतिलिपि :–

1. जिलाधिकारी नैनीताल को सादर सूचनार्थ प्रेषित।
2. अधीक्षण अभियन्ता, द्वितीय वृत्त, लो0नि0वि0, नैनीताल को सादर सूचनार्थ प्रेषित ।
3. सहायक अभियन्ता (तृतीय) प्रा0ख0,लो0नि0वि0, नैनीताल से सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

अधिशासी अभियन्ता
प्रा0ख0 ,लो0नि0वि0
नैनीताल

Scanned with OKEN Scanner

Scanned with OKEN Scanner

58

Office of the Executive Engineer,

Provincial Division, PWD.

Nainital

E_Mail:- eepdntl.pwduk@gov.in

Letter No. :- 2327/ Manaskhand

Date :- 26/09/25

To,

Sub-District Magistrate
Shri Kainchi Dham
Nainital

Subject:- Regarding the toilets to be constructed under the beautification and lighting work (construction of multi-storey car parking, footbridge and other beautification works) at Shri Kainchi Dham in Nainital district under Manaskhand Mandir Mala Mission.

Sir,

In the above subject, it is to be informed that under the Manaskhand Mandir Mala Mission, under the beautification and lighting work (multi-storey car parking, construction of footbridge and other beautification works) at Shri Kainchi Dham in Nainital district, the details of toilets to be constructed in the multi-storey car parking currently under construction are as follows:-

Sl No	Particulars	Floor	Total No
1	Toilet (Men)	**G Floor**	3 (WC) 2 (Bath) 6(Urinal)
2	Toilet (Women)	**G Floor**	3 (WC) 2 (Bath) 6(Urinal)
3	Toilet (Disable)	**G Floor**	3 (WC) 2 (Bath) 6(Urinal)
4	Canteen	**1st Floor**	1
5	Kitchen		1
6	Driver Room	**2nd Floor**	2 (WC) 2(Bath)
7	Toilet (Men)	**3rd Floor**	2 (WC) 2 (Bath) 4 (Urinal)
8	Toilet (Women)	**3rd Floor**	2 (WC) 1 (Bath)
9	Toilet (Disable)	**3rd Floor**	1 (WC) 1 (Bath) 1 (Urinal)
10	VIP	**3rd Floor**	1 (WC) 1(Bath) 1 (Urinal)

NOTARY
HEMANT DH
Distt. H.Q Nainital
R.No.20(16)/2023
GOVT. OF UTTARAKHAND (IN

Scanned with OKEN Scanner

59

	TOTAL		**15 (WC) 12 (Bath) 13 (Urinal)**

The tentative date of completion of the above work is June 2026.
Hence, the report as above is sent for further necessary action.

Sincerely

Ratnesh Kumar Saxena
Executive Engineer
P.D.,P.W.D
Naintial

Letter No. :-

Date :-

Copy to :-

1. District Magistrate, Nainital
2.

Scanned with OKEN Scanner

60

कार्यालय अधिशासी अभियन्ता
प्रान्तीय खण्ड, लोक निर्माण विभाग
नैनीताल

ई-मेल-eepdpwdntl@gmail.com

पत्रांक :-2381 /मानस/25-05 दिनॉक :-30/ 09/2025

सेवा में,

उपजिलाधिकारी,
नैनीताल।

विषय :- श्री कैंचीधाम मन्दिर परिसर के समीप टॉइलेट्स निर्माण के सम्बन्ध में।

महोदय,

उपरोक्त विषयक के क्रम में अवगत कराना है कि श्री कैंचीधाम मन्दिर परिसर के समीप निर्मित किये जाने वाले 05 टॉइलेटस लागत रू0 63.22 लाख है का विवरण निम्नवत् है :-

Sl No	Particulars	Total No
1	Male Toilet	2
2	Female Toilet	2
3	Divyang Toilet	1
Total		5

उक्त कार्य को पूर्ण करने की सम्भावित तिथि नवम्बर 2025 है। अतः उक्तानुसार आख्या अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।

भवदीय

(इं0 रत्नेश कुमार सक्सेना)
अधिशासी अभियन्ता
प्रान्तीय खण्ड, लो0नि0वि0,
नैनीताल

पत्रांक :- / दिनॉक :- / 09/2025

प्रतिलिपि :- जिलाधिकारी नैनीताल को सादर सूचनार्थ प्रेषित।
प्रतिलिपि :- अधीक्षण अभियन्ता, द्वितीय वृत्त, लो0नि0वि0, नैनीताल को सादर सूचनार्थ प्रेषित ।
प्रतिलिपि :- सहायक अभियन्ता (तृतीय) प्रा0ख0,लो0नि0वि0, नैनीताल को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H Q Nainital
R.No.20(10)/2023
GOVT. OF UTTARAKHAND (INDIA)

अधिशासी अभियन्ता
प्रान्तीय खण्ड, लो0नि0वि0,
नैनीताल

61

Office of the Executive Engineer
Prantiya Khand, Public Works Department, Nainital

Email-eepdpwdnti@gmail.com

Letter No.:-2381/Manaskhand

Date: 30/09/2025

To,

Sub-Divisional Magistrate,
Nainital.

Subject :- Regarding construction of toilets near Shri Kaichidham temple complex.

Sir,

In connection with the above subject, it is to be informed that the cost of 05 toilets to be constructed near Shri Kaichidham Temple Complex is Rs. 63.22 lakh, the details of which are as follows:-

Sl No	Particulars	Total No
1	Male Toilet	2
2	Female Toilet	2
3	Spedially Abled	1
	Total	5

The probable date of completion of the said work is November 2025. Therefore, necessary action may kindly be taken in advance as per the above information.

Sincerely

(E. Ratnesh Kumar Saxena)
Executive Engineer,
Prantiya Khand,
PWD, Nainital

letter number-/

Date :- / /2025

Copy :- Respectfully sent to District Magistrate Nainital for information.
Copy :- Respectfully sent to the Superintending Engineer, Second Circle, PWD, Nainital for information.
Copy:- Sent to Assistant Engineer (III), P.B., P.W., Nainital for information and necessary action.

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q Nainital
R.No.20/10/2023
GOVT. OF UTTARAKHAND (INDIA)

Executive Engineer,
Prantiya Khand,
PWD, Nainital

कार्यालय नगर पालिका परिषद, भवाली

e-mail:- eonagarpalikabhowali@gmail.com

पत्रांक: 803 / रि0पी0 / 2025–2026 दिनांक: 23 / 09 / 2025

सेवा में,

उपजिलाधिकारी महोदय,
श्री कैंची धाम।

विषय– मा0 राष्ट्रीय हरित प्राधिकरण में योजित मूल आवेदन संख्या –290 / 2025 हेमन्त गोनिया बनाम उत्तराखण्ड राज्य व अन्य के संबंध में।

महोदय,

मा0 राष्ट्रीय हरित अधिकरण की मुख्य पीठ नई दिल्ली के समक्ष आवेदन सं0– 290 / 225 श्री हेमन्त गौनिया एंव उत्तराखण्ड राज्य एंव अन्य की याचिका पर निम्नानुसार नगर पालिका परिषद, भवाली से सम्बन्धित सूचना सेवा में सादर प्रेषितः–

1– नाले के किनारे बने भवन / होटल की सोक पीटो की जॉच पालिका द्वारा समय–समय पर की जाती है खुले में सीवर बहने पर पालिका द्वारा नियमानुसार चालानी कार्यवाही की जाती है अब तक कुल 35 चलान से 41,200 अर्थदण्ड लिया गया।

2– पालिका द्वारा नगर क्षेत्र में ठोस अपशिष्ट / प्लास्टिक का संग्रहण / निस्तारण का कार्य किया जा रहा है, जिसमे 24 पर्यावरण मित्र कार्यरत है एंव 2 डम्पर , 4 पीकप एंव 1 सीवर सेक्शन मशीन सफाई कार्य में लगाये गये है। इसके अतिरिक्त पालिका द्वारा समय–समय पर नाले की सफाई की जाती है तथा विभिन्न संगठनो एंव स्कूलो के माध्यम से भी नाले में विशेष सफाई अभियान चलाये जाते है। पालिका द्वारा नगर क्षेत्र भवाली में प्रतिदिन 2 TPD एवं कैंची धाम से लगभग 0.45 TPD कूड़ा पालिका वाहनो से उठाया जाता है। जिसका निस्तारण हल्द्वानी कलस्टर में किया जाता है। साथ ही कैंची धाम बाजार की सफाई व्यवस्था हेतु पालिका स्तर से 04 पर्यावरण मित्रों की तैनाती की गई है, जिनके द्वारा प्रतिदिन कैंची धाम में साफ सफाई का कार्य किया जाता है। पूर्व से ही कैंची धाम जिला पंचायत क्षेत्र के अन्तर्गत आता है। बढते हुए श्रद्धालुओं को देखते हुए पालिका द्वारा जिला प्रशासन से प्राप्त निर्देशों के क्रम में कैंची धाम में सफाई व्यवस्था की जा रही है।

3– नगर पालिका परिषद भवाली द्वारा नाले में खुले रुप से कूडा डालने पर नियमानुसार **anti littering and spitting act** के अन्तर्गत चालानी कार्यवाही की जाती है। पालिका द्वारा अब तक 97 व्यक्तियो के चालान कर रु0 1,29,700:00 का अर्थदण्ड वसूला गया है। तथा SUP (सिंगल यूज प्लास्टिक) प्रतिबन्ध पर कुल 176 चालानों रू0–71,000.00 का अर्थदण्ड वसूला गया है।

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20(10)/2023
GOVT. OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

4– नगर पालिका परिषद भवाली द्वारा नगर क्षेत्र में 100 प्रतिशत डोर–टू–डोर कूडे का कलेक्शन किया जाता है। पालिका द्वारा अब तक भवाली/कैची धाम से रु0 27,10,892:00 की आय कूडा कलेक्शन से अर्जित की गई है तथा रु0 4,47,103:00 कूडे के पुर्नचकरण से आय प्राप्त की है।

5– नगर पालिका परिषद भवाली क्षेत्रान्तर्गत मा0 मुख्यमंत्री घोषणा 618/2024 भवाली नगर क्षेत्र में सीवर एंव ड्रेनेज प्लान का निर्माण कार्य किया जायेगा के कम में पेयजल निर्माण शाखा उत्तराखण्ड भीमताल द्वारा डी0पी0आर0 बनाये जाने की कार्यवाही गतिमान है। पत्र की छॉयाप्रति संलग्न है।

अतः उक्तानुसार की गई कार्यवाही महोदय की सेवा में सादर प्रेषित।

भवदीय,

अधिशासी अधिकारी
नगर पालिका परिषद,
भवाली।

पत्रांक \ व दिनांक उक्त ही।

प्रतिलिपि–
1– संयुक्त संचिव पर्यावरण संरक्षण एंव जलवायु परिवर्तन अनुभाग उत्तराखण्ड शासन देहरादून की सेवा में सादर सूचनार्थ प्रेषित।
2– जिलाधिकारी महोदया नैनीताल की सेवा में सादर सूचनार्थ प्रेषित।
3– क्षेत्रीय अधिकारी यू0के0पी0सी0बी0, हल्द्वानी को सूचनार्थ प्रेषित।

अधिशासी अधिकारी
नगर पालिका परिषद,
भवाली।

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt.H.Q.Nainital
R.No.20/10/2023
GOVT.OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

64

Office of Municipal Corporation, Bhowali

email:- eonagarpalikabhowali@gmail.com

Letter No. 803/R.P./2025-26 Date: 23/09/2025

To,

Sub-Divisional Magistrate,

Shri Kainchi Dham

Subject- **Regarding Original Application No.- 290/2025 Hemant Goniya V/S State of Uttarakhand & Ors filed in the Hon'ble National Green Tribunal**

Sir,

In connection with the petition number 290/225 filed by Mr. Hemant Goniya against the State of Uttarakhand and others before the Principal Bench of the National Green Tribunal, New Delhi, the following information related to the Municipal Corporation, Bhowali is respectfully submitted for your service:-

1- The soak pits of buildings/hotels constructed along the side of the drains are periodically inspected by the Corporation. In case of open sewer discharge, the Corporation issue challans as per the rules. Till date, 35 challans have been issued and a penalty of ₹41,200 has been collected.

2- The corporation is carrying out solid waste/plastic collection and disposal work in the municipal area, where 24 Paryavaran Mitras are employed, along with 2 dumpers, 4 pickups, and 1 sewer segregation machine deployed for cleaning operations. Additionally, the corporation periodically undertakes drain cleaning, and special cleaning drives are carried out through various organizations and schools. **The corporation collects roughly 2 TPD (tons per day) of garbage daily from Bhowali municipal area and about 0.45 TPD from Kainchi Dham, which is disposed at the Haldwani cluster. Further, for cleanliness in the Kainchi Dham market area, 4 Paryavaran Mitras have been deputed, who carry out daily cleaning work at Kainchi**

NOTARY HEMANT DHUSIA Advocate NOTARY Distt. H.Q. Nainital R.No. 20(10)/2023 GOVT. OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

Dham. Kainchi Dham already falls under the district panchayat area. Considering the increasing number of devotees, the corporation is organizing cleanliness arrangements at Kainchi Dham based on instructions received from the district administration.

3- The Municipal Corporation Bhowali penalizes open dumping in the drain under the **anti-littering and spitting act** as per rules. So far, 97 individuals have been fined, amounting to ₹1,29,700. Additionally, on the ban on Single Use Plastic (SUP), a total of 176 challans have been issued, recovering ₹71,000 as penalty.

4- The corporation carries out 100 percent door-to-door waste collection within the municipal area. **Till date, the corporation has generated an earning of ₹27,10,892 from garbage collection in Bhowali/Kainchi Dham, and ₹4,47,103 from recycling garbage.**

5- Under the Hon'ble Chief Minister's announcement 618/2024, construction of a sewer and drainage plan will be carried out in Bhowali municipal area. For this, the Drinking Water Construction Branch, Uttarakhand, Bhimtal is preparing the DPR (Detailed Project Report). A copy of the letter is enclosed.

Thus, the above actions have been submitted herewith for your service.

Regards
Executive Officer
Municipal Corporation,
Bhowali

Copy of the letter to be respectfully sent to the service of -

1- Joint Secretary, Environment Protection & Climate Change Section, Uttarakhand Government, Dehradun
2- District Magistrate, Nainital
3- Regional Officer, U.K.P.C.B., Haldwani

Executive Officer
Municipal Corporation,
Bhowali

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20(10)/2028
GOVT. OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

ANNEXURE-09

66

कार्यालय जिला स्तरीय विकास प्राधिकरण, नैनीताल।

आयुक्त सभागार, तल्लीताल, नैनीताल (उत्तराखण्ड), फोन: 05942-232800,
Website: www.ddantl.org.in E-mail I.D.- secretaryldanainital@rediffmail.com

पत्रांक: 1178 /नैजिविप्रा/2025-26 दिनांक: 26/09/2025

सेवा मे,

अपर जिलाधिकारी (वि0/रा0),
नैनीताल।

विषय: मा0राष्ट्रीय हरित प्राधिकरण में योजित मूल आवेदन संख्या-290/2025 हेमन्त गौनिया बनाम् उत्तराखण्ड राज्य एवं अन्य के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक जिलाधिकारी कार्यालय, नैनीताल के पत्र संख्या-200/23-स्थानीय निकाय/2025 दिनांक 18 सितम्बर, 2025 का संदर्भ ग्रहण करने का कष्ट करें जिसके द्वारा रिट याचिका संख्या-290/2025 शिप्रा नदी के सम्बन्ध में दिनांक 11.09.2025 को अपर जिलाधिकारी (वि0/रा0) नैनीताल की अध्यक्षता में आयोजित बैठक का कार्यवृत्त संलग्न करते हुये आवश्यक कार्यवाही किये जाने के निर्देश दिये गये है।

उक्त के सम्बन्ध में अवगत कराना है कि:-

1. कैची धाम का क्षेत्र जिला स्तरीय विकास प्राधिकरण, नैनीताल में 04 अगस्त, 2025 से अधिसूचित है तथापि प्राधिकरण स्तर से उससे पूर्व भी क्षेत्र कुल 53 निर्माण चिन्हित किये गये थे।
2. बैठक के कार्यवृत्त के बिन्दु संख्या-2 के सम्बन्ध में वर्तमान में जिला स्तरीय विकास प्राधिकरण, नैनीताल द्वारा कैची धाम क्षेत्र में 53 निर्माणों के विरूद्ध वर्तमान तक नोटिस निर्गत किये गये है। क्षेत्र में सघन अभियान चलाकर सर्वे नोटिस निर्गत करने की कार्यवाही गतिमान है।
3. कार्यवृत्त के बिन्दु संख्या-6 के सम्बन्ध में शिप्रा नदी क्षेत्र में 53 अतिक्रमणकारियों के विरूद्ध नोटिस निर्गत किये गये है।

अत: उक्तानुसार जिला स्तरीय विकास प्राधिकरण, नैनीताल द्वारा कैची धाम क्षेत्र में अतिक्रमणकारियों के विरूद्ध की कार्यवाही कार्यवाही का विवरण सादर प्रेषित है।

भवदीय

(विजयनाथ शुक्ल)
सचिव,
जिला स्तरीय विकास प्राधिकरण,
नैनीताल।

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt H.Q.Nainital
R.No.20110/2023
GOVT.OF UTTARAKHAND INDIA

Scanned with OKEN Scanner

S.no	File Number	Case Number	Sector	Creation Date	Defendent	Usage	Status
1	TEMP/UCMS/NDA/C/0344/2025	UCMS/NDA/C/0344/2025	Bhawali	2025-09-23	श्री जगदीश चन्द तिवारी पुत्र स्व0 श्री शिव दत्त तिवारी, निगलाट (हरतपा रोड) कैचीधाम जिला– नैनीताल। मो0– 9411525987	Commercial	Notice Issued(UCMS)
2	TEMP/UCMS/NDA/C/0343/2025	UCMS/NDA/C/0343/2025	Bhawali	2025-09-23	श्री गौरव चौहान पुत्र श्री चन्दन सिंह चौहान, मल्ला निगलाट, कैचीधाम जिला– नैनीताल। मो0– 7838343293	Shops	Notice Issued(UCMS)
3	TEMP/UCMS/NDA/C/0333/2025	UCMS/NDA/C/0333/2025	Bhawali	2025-09-20	श्री रोहित सिंह कनवाल पुत्र श्री प्रेम सिंह कनवाल, मल्ला निगलाट, कैचीधाम जिला– नैनीताल। मो0– 7060145307	Commercial	Notice Issued(UCMS)
4	TEMP/UCMS/NDA/R/0954/2025	UCMS/NDA/R/0955/2025	Bhawali	2025-09-20	श्री विनय सिंह राठोर पुत्र श्री अमर सिंह राठोर, हरतपा रोड, कैचीधाम जिला– नैनीताल। मो0– 8954555843	Single Dwelling Unit	Notice Issued(UCMS)
5	TEMP/UCMS/NDA/C/0332/2025	UCMS/NDA/C/0332/2025	Bhawali	2025-09-20	श्री अभय तिवारी पुत्र श्री चन्दन दत्त तिवारी, मल्ला निगलाट, कैचीधाम जिला– नैनीताल। मो0– 7453911611	Restaurant	Notice Issued(UCMS)
6	TEMP/UCMS/NDA/C/0331/2025	UCMS/NDA/C/0331/2025	Bhawali	2025-09-20	श्री हर्षित तिवारी पुत्र श्री मोहन तिवारी, मल्ला निगलाट, कैचीधाम जिला– नैनीताल। मो0– 7579003935	Shops	Notice Issued(UCMS)
7	TEMP/UCMS/NDA/C/0330/2025	UCMS/NDA/C/0330/2025	Bhawali	2025-09-20	श्री राहुल नारंग / सुमित हृदयेश, मल्ला निगलाट, कैचीधाम जिला– नैनीताल। मो0– 8006888808	Restaurant	Notice Issued(UCMS)
8	TEMP/UCMS/NDA/R/0953/2025	UCMS/NDA/R/0954/2025	Bhawali	2025-09-20	श्री जीवन सिंह मेहरा पुत्र श्री भवान सिंह मेहरा, निगलाट मल्ला कैचीधाम जिला– नैनीताल। मो0– 8076633071	Single Dwelling Unit	Notice Issued(UCMS)
9	TEMP/UCMS/NDA/R/0952/2025	UCMS/NDA/R/0953/2025	Bhawali	2025-09-20	श्री कुवर सिंह देव पुत्र स्व0 श्री मोहन सिंह, मल्ला निगलाट, कैचीधाम जिला– नैनीताल। मो0– 8077879590	Single Dwelling Unit	Notice Issued(UCMS)
10	TEMP/UCMS/NDA/R/0951/2025	UCMS/NDA/R/0952/2025	Bhawali	2025-09-20	श्री हरीश चन्द तिवारी पुत्र श्री बाला दत्त तिवारी, मल्ला निगलाट, कैचीधाम जिला– नैनीताल। मो0– 9548327566	Single Dwelling Unit	Notice Issued(UCMS)
11	TEMP/UCMS/NDA/R/0950/2025	UCMS/NDA/R/0951/2025	Bhawali	2025-09-20	श्री त्रिलोक सिंह मेहरा पुत्र श्री ठाकुर सिंह मेहरा, मल्ला निगलाट, कैचीधाम जिला– नैनीताल। मो0– 7409759852	Single Dwelling Unit	Notice Issued(UCMS)
12	TEMP/UCMS/NDA/C/0329/2025	UCMS/NDA/C/0329/2025	Bhawali	2025-09-20	श्री त्रिलोक सिंह मेहरा पुत्र श्री ठाकुर सिंह मेहरा, मल्ला निगलाट, कैचीधाम (श्री राम कॉटेज) जिला– नैनीताल। मो0– 7409459852	Commercial	Notice Issued(UCMS)

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20/10/2031
GOVT. OF UTTARAKHAND

254

67

Scanned with OKEN Scanner

13	TEMP/UCMS/NDA/R/0949/2025	UCMS/NDA/R/0950/2025	Bhawali	2025-09-20	श्री महेश चन्द्र पन्त पुत्र श्री रेवाधर पन्त, मल्ला निगलाट, कैचीधाम जिला– नैनीताल। मो0– 9456117294	Single Dwelling Unit	Notice Issued(UCMS)
14	TEMP/UCMS/NDA/C/0328/2025	UCMS/NDA/C/0328/2025	Bhawali	2025-09-19	श्री घनश्याम सिंह मेहरा पुत्र श्री गोधन सिंह मेहरा, मल्ला निगलाट (नानीन बाबा होम स्टे) कैचीधाम जिला– नैनीताल। मो0– 9411198021	Commercial	Notice Issued(UCMS)
15	TEMP/UCMS/NDA/C/0327/2025	UCMS/NDA/C/0327/2025	Bhawali	2025-09-19	श्रीमती ललिता तिवारी पत्नी श्री राकेश तिवारी, हरतोला रोड, निगलाट, कैचीधाम जिला– नैनीताल। मो0– 8077661443	Commercial	Notice Issued(UCMS)
16	TEMP/UCMS/NDA/R/0948/2025	UCMS/NDA/R/0949/2025	Bhawali	2025-09-19	श्री नरेश तिवारी पुत्र श्री नवीन चन्द्र तिवारी, हरतोला रोड, कैचीधाम जिला– नैनीताल। मो0– 9068780662	Single Dwelling Unit	Notice Issued(UCMS)
17	TEMP/UCMS/NDA/C/0326/2025	UCMS/NDA/C/0326/2025	Bhawali	2025-09-19	श्री बी0 सी0 तिवारी पुत्र स्व0 श्री एम0 बी0 तिवारी, निगलाट	Commercial	Notice Issued(UCMS)
18	TEMP/UCMS/NDA/C/0325/2025	UCMS/NDA/C/0325/2025	Bhawali	2025-09-19	श्री उमा दत्त तिवारी पुत्र श्री पूर्णानन्द तिवारी, निगलाट मल्ला, कैचीधाम जिला– नैनीताल। मो0– 9634460399	Commercial	Notice Issued(UCMS)
19	TEMP/UCMS/NDA/C/0324/2025	UCMS/NDA/C/0324/2025	Bhawali	2025-09-19	श्री दीपक तिवारी पुत्र श्री देवी दत्त तिवारी, निगलाट मल्ला, कैचीधाम जिला– नैनीताल। मो0– 9536289526	Commercial	Notice Issued(UCMS)
20	TEMP/UCMS/NDA/C/0323/2025	UCMS/NDA/C/0323/2025	Bhawali	2025-09-19	श्री गिरीश तिवारी पुत्र श्री भैरव दत्त तिवारी, मल्ला निगलाट, कैचीधाम जिला– नैनीताल। मो0– 8006815931	Shops	Notice Issued(UCMS)
21	TEMP/UCMS/NDA/C/0322/2025	UCMS/NDA/C/0322/2025	Bhawali	2025-09-19	श्री भुवन तिवारी पुत्र श्री रघुवर दत्त तिवारी, निगलाट मल्ला, कैचीधाम जिला– नैनीताल। मो0– 9445230124	Restaurant	Notice Received by the Accused(UCMS)
22	TEMP/UCMS/NDA/C/0321/2025	UCMS/NDA/C/0321/2025	Bhawali	2025-09-19	श्री गिरीश तिवारी पुत्र श्री भैरव दत्त तिवारी, मल्ला निगलाट, कैचीधाम जिला– नैनीताल। मो0– 8006815931	Shops	Notice Issued(UCMS)
23	TEMP/UCMS/NDA/C/0320/2025	UCMS/NDA/C/0320/2025	Bhawali	2025-09-19	श्री गिरीश तिवारी पुत्र श्री भैरव दत्त तिवारी, मल्ला निगलाट, कैचीधाम जिला– नैनीताल। मो0– 8006815931	Shops	Notice Issued(UCMS)
24	TEMP/UCMS/NDA/C/0319/2025	UCMS/NDA/C/0319/2025	Bhawali	2025-09-19	श्री भुवन तिवारी पुत्र श्री रघुवर दत्त तिवारी, मल्ला निगलाट, कैचीधाम जिला– नैनीताल। मो0– 8445230124	Restaurant	Notice Issued(UCMS)

Shivani

GOVT. OF UTTARAKHAND

255

68

Scanned with OKEN Scanner

25	TEMP/UCMS/NDA/C/0318/2025	UCMS/NDA/C/0318/2025	Bhawali	2025-09-18	श्रीमती सुचिता गुप्ता पत्नी श्री विजय गुप्ता, निगलाट मल्ला, कैंचीधाम जिला– नैनीताल। मो0– 9415079865	Commercial	Notice Issued(UCMS)
26	TEMP/UCMS/NDA/C/0317/2025	UCMS/NDA/C/0317/2025	Bhawali	2025-09-18	श्रीमती लता कपिल पत्नी श्री रंजन कपिल, मल्ला निगलाट, कैंचीधाम जिला– नैनीताल। मो0– 9720871885	Commercial	Notice Issued(UCMS)
27	TEMP/UCMS/NDA/C/0316/2025	UCMS/NDA/C/0316/2025	Bhawali	2025-09-18	श्री दीपक तिवारी पुत्र श्री देवी दत्त तिवारी, मल्ला निगलाट, कैंचीधाम जिला– नैनीताल। मो0– 9536289526	Commercial	Notice Issued(UCMS)
28	TEMP/UCMS/NDA/C/0315/2025	UCMS/NDA/C/0315/2025	Bhawali	2025-09-18	श्री चन्द्रशेखर तिवारी पुत्र श्री हीरा बल्लभ तिवारी, मल्ला निगलाट, कैंचीधाम जिला– नैनीताल। मो0– 9636897260	Commercial	Notice Issued(UCMS)
29	TEMP/UCMS/NDA/C/0314/2025	UCMS/NDA/C/0314/2025	Bhawali	2025-09-18	श्री दीपक तिवारी पुत्र श्री देवी दत्त तिवारी, मल्ला निगलाट, कैंचीधाम जिला– नैनीताल। मो0– 9536289526	Commercial	Notice Issued(UCMS)
30	TEMP/UCMS/NDA/C/0313/2025	UCMS/NDA/C/0313/2025	Bhawali	2025-09-18	श्री हर्षित तिवारी पुत्र श्री मोहन तिवारी, मल्ला निगलाट, कैंचीधाम (श्री गुरूदेव भोजनालय एण्ड मोहन होम स्टे) जिला– नैनीताल। मो0– 7579003935	Commercial	Notice Issued(UCMS)
31	TEMP/UCMS/NDA/C/0312/2025	UCMS/NDA/C/0312/2025	Bhawali	2025-09-18	श्रीमती हेमा तिवारी पत्नी श्री केशव दत्त तिवारी, मल्ला निगलाट, कैंचीधाम जिला– नैनीताल। मो0– 7409351357	Restaurant	Notice Issued(UCMS)
32	TEMP/UCMS/NDA/C/0311/2025	UCMS/NDA/C/0311/2025	Bhawali	2025-09-18	श्रीमती अमिता गुप्ता/अवनीश पशारी पुत्र श्री राधेश्याम पशारी, मल्ला निगलाट, कैंचीधाम (श्री हनुमान वाटिका होम स्टे) जिला– नैनीताल। मो0– 8777637259	Commercial	Notice Issued(UCMS)
33	TEMP/UCMS/NDA/C/0310/2025	UCMS/NDA/C/0310/2025	Bhawali	2025-09-18	श्री राजेन्द्र तिवारी पुत्र श्री विजि तिवारी, निगलाट मल्ला, कैंचीधाम जिला– नैनीताल। मो0– 7895319267	Commercial	Notice Issued(UCMS)
34	TEMP/UCMS/NDA/C/0309/2025	UCMS/NDA/C/0309/2025	Bhawali	2025-09-18	श्री सुभाकर बिष्ट पुत्र श्री हरेन्द्र सिंह बिष्ट, मल्ला निगलाट, कैंचीधाम जिला– नैनीताल। मो0– 7060149009	Shops	Notice Issued(UCMS)
35	TEMP/UCMS/NDA/C/0308/2025	UCMS/NDA/C/0308/2025	Bhawali	2025-09-18	श्रीमती आशा तिवारी पत्नी स्व0 श्री ललित तिवारी, मल्ला निगलाट, कैंचीधाम जिला– नैनीताल। मो0– 7895319267	Shops	Notice Issued(UCMS)

Shivani JE

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt.H.Q.Nainital
R.No.20(10)/2023
GOVT.OF UTTARAKHAND (INDIA)

256

69

Scanned with OKEN Scanner

36	TEMP/UCMS/NDA/C/0307/2025	UCMS/NDA/C/0307/2025	Bhawali	2025-09-18	श्री दिनेश तिवारी, श्री विनोद तिवारी एवं श्री चन्द्रशेखर तिवारी पुत्रगण स्व0 श्री हेम बल्लभ तिवारी, मल्ला निगलाट, कैंचीधाम जिला– नैनीताल। मो0– 8868061158	Shops	Notice Issued(UCMS)
37	TEMP/UCMS/NDA/L/0026/2025	UCMS/NDA/L/0026/2025	Bhawali	2025-09-18	श्री गिरीश तिवारी पुत्रउ श्री भैरव दत्त तिवारी, निगलाट मल्ला, कैंचीधाम जिला– नैनीताल। मो0– 8006815931	Commercial	Notice Issued(UCMS)
38	TEMP/UCMS/NDA/C/0306/2025	UCMS/NDA/C/0306/2025	Bhawali	2025-09-18	श्री अभय तिवारी पुत्र श्री चन्दन दत्त तिवारी, मल्ला निगलाट, कैंचीधाम जिला– नैनीताल। मो0– 7453911611	Restaurant	Notice Issued(UCMS)
39	TEMP/UCMS/NDA/R/0941/2025	UCMS/NDA/R/0942/2025	Bhawali	2025-09-12	श्री हिमांशु कनवाल पुत्र श्री प्रेम सिंह कनवाल, मल्ला निगलाट, कैंचीधाम जिला– नैनीताल। मो0– 7409642088	Single Dwelling Unit	Notice Received by the Accused(UCMS)
40	TEMP/UCMS/NDA/C/0304/2025	UCMS/NDA/C/0304/2025	Bhawali	2025-09-12	श्री सूर सिंह पुत्र श्री जशो सिंह, मल्ला निगलाट, कैंचीधाम जिला– नैनीताल। मो 7011257179	Hotel	Notice Received by the Accused(UCMS)
41	TEMP/UCMS/NDA/C/0303/2025	UCMS/NDA/C/0303/2025	Bhawali	2025-09-12	श्री सूर सिंह जलाल पुत्र श्री जशो सिंह जलाल, मल्ला निगलाट, कैंचीधाम जिला– नैनीताल। मो0– 7011257179	Hotel	Notice Received by the Accused(UCMS)
42	TEMP/UCMS/NDA/C/0302/2025	UCMS/NDA/C/0302/2025	Bhawali	2025-09-12	श्री हितेश कुमार पुत्र श्री प्रेम प्रकाश, मल्ला निगलाट (कैंचीधाम) जिला– नैनीताल। मो0– 7668960564	Restaurant	Notice Received by the Accused(UCMS)
43	TEMP/UCMS/NDA/C/0301/2025	UCMS/NDA/C/0301/2025	Bhawali	2025-09-12	श्री गिरीश चन्द्र आर्या पुत्र स्व0 श्री किशन आर्या, मल्ला निगलाट (कैंचीधाम) जिला– नैनीताल। मो0– 9928592387	Shops	Notice Received by the Accused(UCMS)
44	TEMP/UCMS/NDA/C/0300/2025	UCMS/NDA/C/0300/2025	Bhawali	2025-09-12	श्री गोपाल सिंह पुत्र श्री देव सिंह, निगलाट मल्ला (कैंचीधाम) जिला– नैनीताल। मो0– 7819041889	Commercial	Notice Received by the Accused(UCMS)
45	TEMP/UCMS/NDA/C/0299/2025	UCMS/NDA/C/0299/2025	Bhawali	2025-09-12	श्री विरेन्द्र सिंह पुत्र श्री देव सिंह, मल्ला निगलाट (कैंचीधाम) जिला– नैनीताल। मो0– 9759415587	Commercial	Notice Received by the Accused(UCMS)
46	TEMP/UCMS/NDA/C/0297/2025	UCMS/NDA/C/0297/2025	Bhawali	2025-09-12	श्री बिट्टू कुमार झा व श्री ललित मोहन तिवारी पुत्र श्री महेश तिवारी, मल्ला निगलाट (कैंचीधाम) जिला– नैनीताल। मो0– 9837676850	Shops	Notice Received by the Accused(UCMS)
47	TEMP/UCMS/NDA/C/0296/2025	UCMS/NDA/C/0296/2025	Bhawali	2025-09-12	श्री पूरन चन्द्र पुत्र श्री विशा राम चन्द्र, मल्ला निगलाट (कैंचीधाम) जिला– नैनीताल। मो0– 8650208418	Shops	Notice Received by the Accused(UCMS)

Shivani JE

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20(10)/2023
GOVT. OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

48	TEMP/UCMS/NDA/C/0295/2025	UCMS/NDA/C/0295/2025	Bhawali	2025-09-12	श्री भुवन चन्द्र तिवारी पुत्र श्री रघुवर दत्त तिवारी, मल्ला निगलाट (कैंचीधाम) जिला– नैनीताल। मो0– 8445230124	Restaurant	Notice Received by the Accused(UCMS)
49	TEMP/UCMS/NDA/C/0294/2025	UCMS/NDA/C/0294/2025	Bhawali	2025-09-12	श्री मुकेश तिवारी पुत्र श्री महेश तिवारी, मल्ला निगलाट (कैंचीधाम) जिला– नैनीताल। मो0– 7409307979	Commercial	Notice Received by the Accused(UCMS)
50	TEMP/UCMS/NDA/C/0293/2025	UCMS/NDA/C/0293/2025	Bhawali	2025-09-12	श्री जीवन खनायत पुत्र श्री प्रीतम खनायत, मल्ला निगलाट (कैंचीधाम) जिला– नैनीताल। मो0– 7668497586	Commercial	Notice Received by the Accused(UCMS)
51	TEMP/UCMS/NDA/C/0292/2025	UCMS/NDA/C/0292/2025	Bhawali	2025-09-12	श्री ललित तिवारी पुत्र श्री महेश तिवारी, मल्ला निगलाट तहसील– कैंचीधाम (सिद्धि रेस्टोरेन्ट एण्ड गेस्ट हाउस) जिला– नैनीताल। मो0– 9837676850	Restaurant	Notice Received by the Accused(UCMS)
52	TEMP/UCMS/NDA/R/0930/2025	UCMS/NDA/R/0931/2025	Bhawali	2025-09-08	श्री देवेन्द्र सिंह पुत्र श्री प्रीतम सिंह, मल्ला निगलाट (कैंचीधाम) जिला– नैनीताल।	Single Dwelling Unit	Notice Received by the Accused(UCMS)
53	TEMP/UCMS/NDA/R/0929/2025	UCMS/NDA/R/0930/2025	Bhawali	2025-09-08	श्री एस0 के0 मेहता / हितबद्ध व्यक्ति, मल्ला निगलाट (कैंचीधाम) जिला– नैनीताल। मो0– 8979589100	Single Dwelling Unit	Notice Received by the Accused(UCMS)
54	TEMP/UCMS/NDA/C/0286/2025	UCMS/NDA/C/0286/2025	Bhawali	2025-09-08	श्री नीरज मेहरा पुत्र स्व0 श्री भवान सिंह मेहरा, मल्ला निगलाट (कैंचीधाम) जिला– नैनीताल। मो0– 9927678996	Commercial	Notice Received by the Accused(UCMS)

Tiwari JE

NOTARY KEMANI DATUSHA Distt. Nainital R.No 20 GOVT OF UTTARAKHAND

Scanned with OKEN Scanner

72

Office of the District Development Authority, Nainital

Commissioner's Auditorium, Tallital, Nainital (Uttarakhand), Phone: 05942-232800

Website: www.ddantl.org.in Email I.D – secretaryldanainital@rediffmail.com

Letter No.: 1178 /N.D.D.A./2025-26 Date:26/09/2025

To,

Additional District Magistrate (F/R),
Nainital

Subject: Regarding Original Application No.- 290/2025 Hemant Goniya V/S State of Uttarakhand & Ors filed in the Hon'ble National Green Tribunal

Sir,

Kindly, take the trouble of referring to the Letter No.- 200/23- local registrar/ 2025 dated18 September, 2025 from the District Magistrate Office, Nainital on the above subject by which mandated action has been directed to be carried out by attaching the agenda of the meeting held on 11.09.2025 under the chairmanship of Additional District Magistrate (F/R), Nainital in connection with the writ petion no. – 290/2025.

In connection with the above it is to be informed that:

1. The area of Kainchi Dham has been notified in the District Development Authority, Nainital since August 04, 2025, however, even before that, a total of 53 constructions were identified in the area at the authority level.
2. Regarding point number-2 of the agenda of the meeting, till date, notices have been issued by the District Development Authority, Nainital against 53 constructions in the area. The process of issuing survey notices by running an intensive campaign in the area is underway.
3. With respect to the agenda point number-6, in Shipra river area, notices have been issued against the said 53 encroachers.

Sincerely,
(Vijaynath Shukla)
Secretary,
District Development Authority
Nainital

GOVT. OF UTTARAKHAND

Scanned with OKEN Scanner

प्रेषक,

अधिशासी अभियन्ता
सिंचाई खण्ड नैनीताल।

प्रेषित,

उप जिला अधिकारी,
श्री कैंची धाम।

पत्रांक :– 1982 /सिखनै/शिप्रा नदी दिनांक 23 सितम्बर 2025

विषय :– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित प्रकरण के सम्बन्ध में।

सन्दर्भ :– आपका पत्रांक 418/(मु0)/2024–25/रा0ह0अभि0–बैठक दिनांक 16.09.2025

महोदय,

उपरोक्त विषयक सन्दर्भित पत्र के कम में विषयगत प्रकरण में इस खण्ड से सम्बन्धित बिन्दु संख्या 01 एवं 06 से सम्बन्धित आख्या निम्नानुसार अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है–

बिन्दु संख्या 01– Status of Shipra River

उक्त बिन्दु के कम में अवगत कराना है कि प्रश्नगत सूचना से सम्बन्धित इस खण्ड में कोई भी अभिलेख नहीं हैं।

उक्त के अतिरिक्त यह भी अवगतनीय है कि शिप्रा को नदी/नौला घोषित करने के सम्बन्ध मे यह खण्ड नियामक प्रस्तर नहीं है, उक्त से सम्बन्धी कार्यवाही राजस्व स्तर से की जाती है।

बिन्दु संख्या 06– Flood Plain Zone and Illegal Discharges

उक्त बिन्दु के कम मे अवगतनीय है शिप्रा नदी के पार्श्व पर होटल एवं निर्माणाधीन कार्यों को नोटिस जिला विकास प्राधिकरण, नैनीताल एवं नगर पालिका परिषद, भवाली द्वारा दिए गए हैं, जिसके कम में अवैध अतिकमण हटाये गए हैं एवं अतिकमणकारियों के विरूद्ध कार्यवाही गतिमान है। प्रश्नगत प्रकरण में इस खण्ड के कार्यक्षेत्र में शिप्रा नदी के **Flood Plain Zone** का कोई भी कार्य प्रस्तावित नहीं है।

उक्त के अतिरिक्त इस खण्ड के कार्यक्षेत्र में विकासखण्ड बेतालघाट के अन्तर्गत कोसी नदी के **Flood Plain Zone** का कार्य प्रस्तावित है।

23.9.25

अधिशासी अभियन्ता
सिंचाई खण्ड नैनीताल

पत्रांक :– /सिखनै/शिप्रा नदी/तद्दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी महोदया, नैनीताल।
2. सहायक अभियन्ता–द्वितीय, सिंचाई खण्ड, नैनीताल।

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q Nainital
R.No. 20/10/2023
GOVT. OF UTTARAKHAND (INDIA)

अधिशासी अभियन्ता
सिंचाई खण्ड नैनीताल

Scanned with OKEN Scanner

उत्तराखण्ड शासन
सिंचाई एवं बाढ़ नियंत्रण अनुभाग–02
ई0पत्रावली संख्याः 92375
देहरादून, दिनांकः 26 सितम्बर, 2025

संयुक्त सचिव,
पर्या0 संरक्षण एवं जलवायु परिवर्तन अनु0,
उत्तराखण्ड शासन।

मा0 राष्ट्रीय हरित ट्रिब्यूनल (एन0जी0टी0) में योजित मूल आवेदन संख्या 290/2025 हेमन्त सिंह गोनिया बनाम उत्तराखण्ड राज्य व अन्य के सम्बन्ध में संयुक्त सचिव, पर्या0 सरक्षण एवं जलवायु परिवर्तन अनु0 के पत्र संख्या–328289/XXXVIII-1-2025-ई0 90640, दिनांक 08.09.2025 का संदर्भ ग्रहण करने का कष्ट करें जिसके माध्यम से प्रश्नगत वाद में मा0 NGT के आदेश दिनांक 09.07.2025 के क्रम में सिंचाई विभाग से संबंधित अद्यतन वांछित सूचना/आख्या उपलब्ध कराये जाने की अपेक्षा की गयी है।

2– तद्क्रम में उक्त पत्र द्वारा वांछित सूचना के क्रम में प्रमुख अभियन्ता, सिंचाई विभाग, उत्तराखण्ड, देहरादून के पत्र संख्या–5981/प्र0अ0/सि0वि0/नि0अनु0/NGT 290/2025 दिनांक 24 सितम्बर, 2025 के द्वारा उपलब्ध करायी गयी सूचना संलग्न कर प्रेषित की जा रही है।

कृपया प्राप्ति स्वीकार करने का कष्ट करें।

संलग्नक–यथोक्त।

Digitally signed by
Jai Lal Sharma
Date: 26-09-2025
15:53:56

(जे0एल0 शर्मा)
संयुक्त सचिव।

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20/10/2023
GOVT. OF UTTARAKHAND (INDIA)

File No. IRR 2-3/2/2025-II-2-Irrigation and Minor Irrigation Department (Computer No. 92375)
Generated from eOffice by USHA GOSWAMI, RO Irrigation 2-UG, REVIEW OFFICER, Irrigation and Minor Irrigation Department on 26-09-2025 03:56 pm

Scanned with OKEN Scanner

75

R- 480876
E - 92375

प्रेषक,

प्रमुख अभियन्ता,
सिंचाई विभाग, उत्तराखण्ड,
देहरादून।

सेवा में,

सचिव,
सिंचाई, उत्तराखण्ड शासन,
देहरादून।

पत्रांकः–5981 /प्र0अ0/सि0वि0/नि0अनु0/NGT 290/2025, दिनांकः 24 सितम्बर, 2025

विषयः– मा0 राष्ट्रीय हरित ट्रिब्यूनल (एन0जी0टी0) में योजित मूल आवेदन संख्या 290/2025 हेमन्त सिंह गोनिया बनाम उत्तराखण्ड़ राज्य व अन्य 1-State Of Uttarakhand through Principal Secretary, Environment Department, 2-District Magistrate, Nainital 3-Nagar Palika Parishad, Bhowali 4-Uttarakhand Pollution Control Board, Thorugh Its Member Secretary,) के सम्बन्ध में।

सन्दर्भः– उत्तराखण्ड़ शासन की ई–पत्रावली सं0– 92375 दिनांक 11 सितम्बर, 2025।

महोदय,

उपरोक्त विषयक संदर्भित पत्र का अवलोकन करने का कष्ट करें, के क्रम में अवगतनीय है कि मा0 राष्ट्रीय हरित ट्रिब्यूनल (एन0जी0टी0) के सापेक्ष योजित मूल आवेदन संख्या 290/2025 में वादी द्वारा नैनीताल जिले के भवाली क्षेत्र में शिप्रा उत्तर वाहिनी नदी भवाली से लेकर कैंची धाम मंदिर खैरना तक निकलती है, में अवैध कब्जे (होटल एवं घर) व इनके सीवर की पाइप नदी में डाल रखी है के कारण नदी के प्रदूषित होने के सम्बन्ध में है। मा0 NGT के आदेश दिनांक 09.07.2025 द्वारा, To verify the Factual position and suggest appropriate remedial action हेतु UKPCB और जिलाधिकारी, नैनीताल द्वारा ऑथराइज्ड अधिकारियों की एक संयुक्त कमेटी गठित की गयी। दिनांक 29.08.2025 को मा0 NGT द्वारा सुनवाई की गयी, जिसमें उत्तराखण्ड़ राज्य की ओर से विद्वान अधिवक्ता श्री दीपक बोरा उपस्थित हुए। विद्वान अधिवक्ता, श्री दीपक बोरा द्वारा ई–मेल दिनांक 02.09.2025 द्वारा, जो कि प्रमुख सचिव वन एवं पर्यावरण, उत्तराखण्ड़ शासन, जिलाधिकरी नैनीताल, को सम्बोधित है, कतिपय बिन्दुओं पर सूचना/आख्या चाही गयी है। यह ई–मेल, संदर्भित पत्र के साथ संलग्न के रूप में इस कार्यालय को प्राप्त हुई है।

उक्त ई–मेल के बिन्दु संख्या 1 व 6 में क्रमशः सिंचाई विभाग से Status of Shipra River एवं Flood Plain Zone and Illegal Discharges से सम्बन्धित कतिपय बिन्दुओं पर सूचना की पृच्छा की गयी है।

उक्त के सम्बन्ध में आख्या निम्नानुसार हैः–

बिन्दु सं0	सिंचाई विभाग से सम्बन्धित बिन्दु	आख्या
1	• If it is indeed a naula, please confirm from what date it was declared so and why the Irrigation Department did not submit this report. • It is important to note that this water body ultimately leads to the Kosi River, meaning untreated sewage and waste are entering Kosi. Therefore, the Irrigation Department must affirm whether it is a naula or a river, along with the date of such classification.	Water body (Shipra River) को नौला घोषित करने के सम्बन्ध में, अवगतनीय है कि सिंचाई विभाग में धारित अभिलेखों के अनुसार, सिंचाई विभाग द्वारा न तो इस सम्बन्ध में कोई अधिसूचना जारी नहीं की गयी है और न ही की जाती है।

24/09/25

HEMANT DHUSIA
NOTARY
Distt. & Sessions Nainital
R.No. 20(10)/2023

GOVT. OF UTTARAKHAND INDIA

क्रमशः–2

Scanned with OKEN Scanner

6	Flood plain Zone and Illegal Discharges • Whether the hotels and constructions near the riverbank fall with in the floodplain zone, which depends on the Irrigation Department's classification of the water body as a river or naula. • If they fall within the floodplain zone: • What action has been taken against these hotels? • Why have no show-cause notices been issued? • Why have these illegal constructions not been stopped, given that their discharge is polluting the water body?	अवगतनीय है कि सिंचाई विभाग द्वारा वर्तमान तक शिप्रा नदी की Flood plain Zoning का कार्य नहीं किया गया है। सिंचाई सचिव एवं बाढ़ नियंत्रण अनुभाग–2 की ई पत्रावली सं0–16636, दिनांक 26 मार्च, 2025 द्वारा, *जल संसाधन नदी विकास एवं संरक्षण मंत्रालय, भारत सरकार द्वारा अधिसूचित Ganga Rejuvenation Notification 2016 की धारा –3(u) एवं धारा–3(ze)* के क्रम में सिंचाई विभाग उत्तराखण्ड द्वारा आतिथ तक की गयी/की जा रही Flood Plain Zoning की सूची जिसमें शिप्रा नदी सम्मिलित नहीं है, उल्लिखित करते हुए, गंगा की अन्य सहायक नदियों में Flood Plain Zoning किये जाने हेतु अधिसूचना निर्गत करने हेतु NMCG को अनुरोध पत्र प्रेषित किया गया है। जिस पर NMCG के स्तर पर कार्यवाही अपेक्षित है।

भवदीय,

24/09/25

स्टाफ अधिकारी
कृते प्रमुख अभियन्ता

पत्रांक :– /प्र0अ0/सिं0वि/नि0अनु0/ NGT/290/2025 तद्दिनांकः

प्रतिलिपि निम्नलिखित को संलग्नकों सहित सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. मुख्य अभियन्ता (स्तर–।।) सिंचाई विभाग हल्द्वानी/रूड़की।
2. अधीक्षण अभियन्ता, जल विज्ञान मण्डल, बहादराबाद।
3. अधीक्षण अभियन्ता, सिंचाई कार्य मण्डल, नैनीताल।
4. अधिशासी अभियन्ता, सिंचाई खण्ड नैनीताल।

(संजय सिंह)
स्टाफ अधिकारी (नियोजन)
कृते प्रमुख अभियन्ता

GOVT OF UTTARAKHAND

Scanned with OKEN Scanner

2.0 GEOGRAPHIC BACK GROUND OF SHIPRA WATERSHED

2.1 Site and Situation2.2 Relief

The Shipra River watershed lies in between 29° 22' 34.55" to 29° 24' 9.49" N Latitudes, and to 79° 29' 52.25" to 79° 32' 35.83" E Longitudes in district Nainital in Uttarakhand State (Fig.1). Shipra is a south to north flowing non-glacial river which watershed encompasses an area of 7.54 km² in the Central Lesser Himalayan region. Beside a well known hill tourist place of Uttarakhand, viz. Bhowali, there lies nine villages (i.e., Nagri Gaon, Shymkhet, Kalahpeera, Selwakanja, Khalkwira, Bawanidhar, Harsoli, Bhowali, Sanotorium) within this watershed.

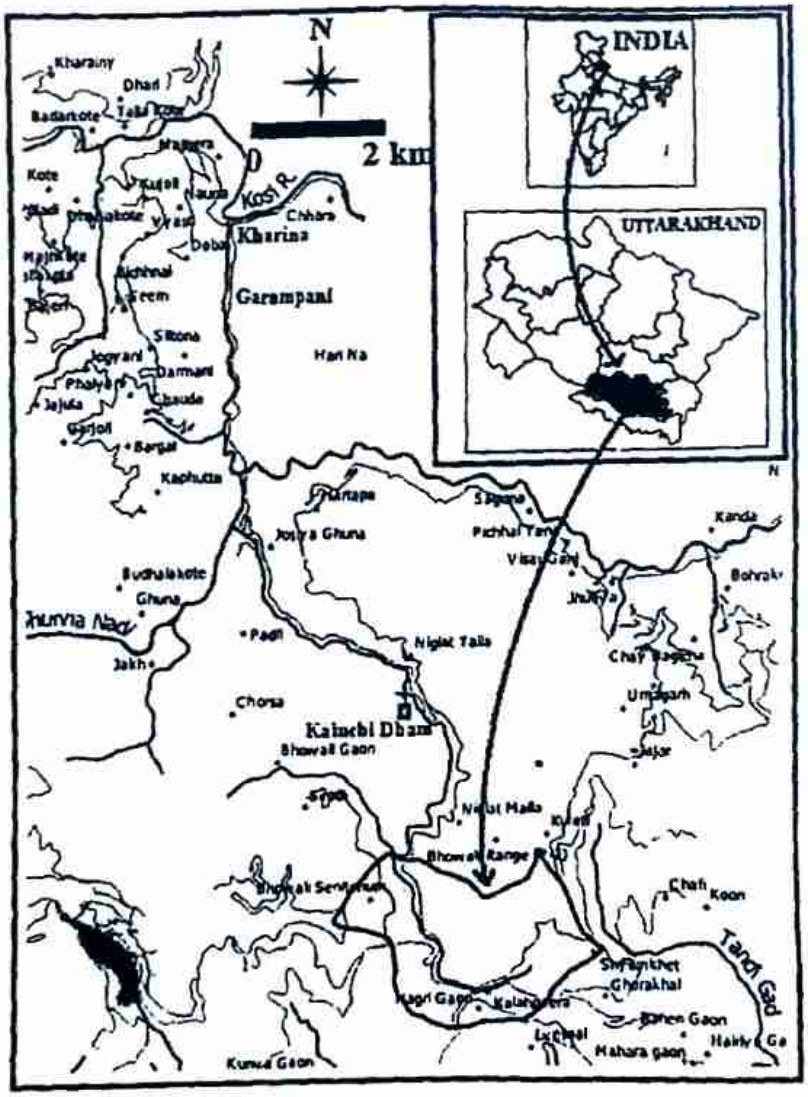


Fig. - 1

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q.Nainital
R.No.20(10)/2023
GOVT.OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

2.2 Relief

The average height of the watershed stands at 1850 m which varies in between1540 m at the confluence of Bhowali Nala and the Shipra stream to 2120 m at the top of the watershed near Selwakunja village (Fig.2). The relief map of the Shipra watershed (Fig.3) reveals that about 14.92 % area of the watershed lies on high relief zone where the height is more than 1900 m, about 67.22 % area on medium relief zone where the height varies in between 1700 m to 1900 m, and about 17.87 % area falls under low relief zone of less than1700 m (Table-1).

Table-1: Distribution of relief of the Shipra watershed in different relief zone.

Relief Zones in Meters	Area in km^2	Area in %	Remark
<1600	0.26	3.52	Low
1600-1700	1.08	14.35	
1700-1800	3.40	45.13	Medium
1800-1900	1.66	22.09	
1900-2000	0.78	10.40	High
>2000	0.34	4.52	
Total	7.54	100	

2.3 Climate

Climatically the watershed enjoys cool and cold temperate climatic conditions (Fig.4). Our of the total watershed area about 63% area in between 1600 m and 1800 m height lies in cool temperate , and remaining 37% area in between 1800 m and 2100 m height lies in cold temperate climatic condition.

2.4 Geology

Geologically the watershed lies in the Lesser Himalayan Tectonic domain constituted of rocks of Nagthat/Berinag formations fof Jaunsar Group (Fig.5).

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt H.Q.Nainital
R.No.20/10/2023
GOVT.OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

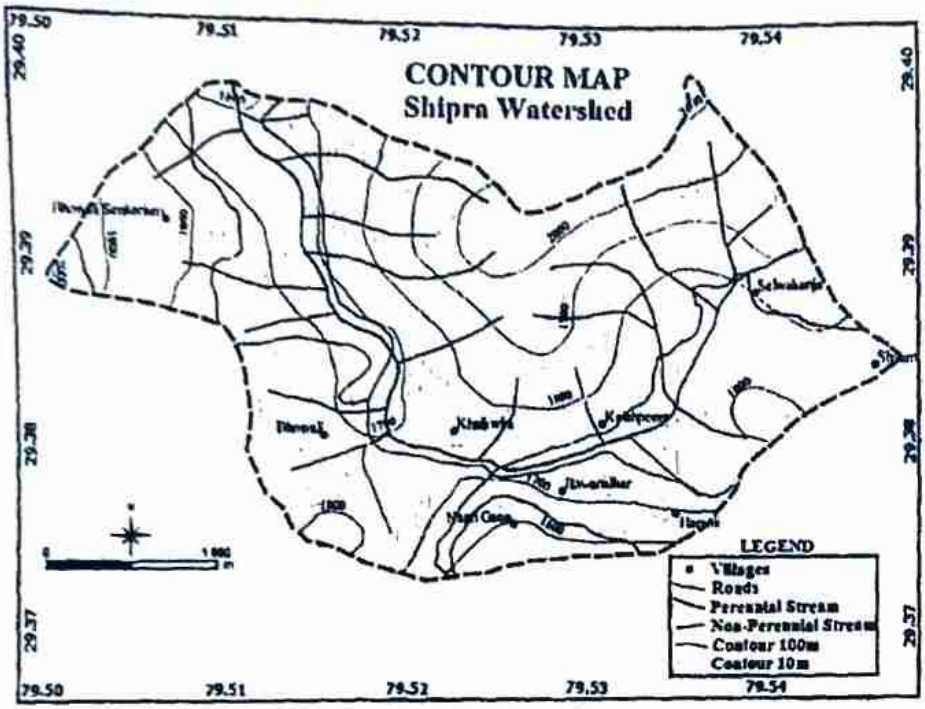


Fig. – 2

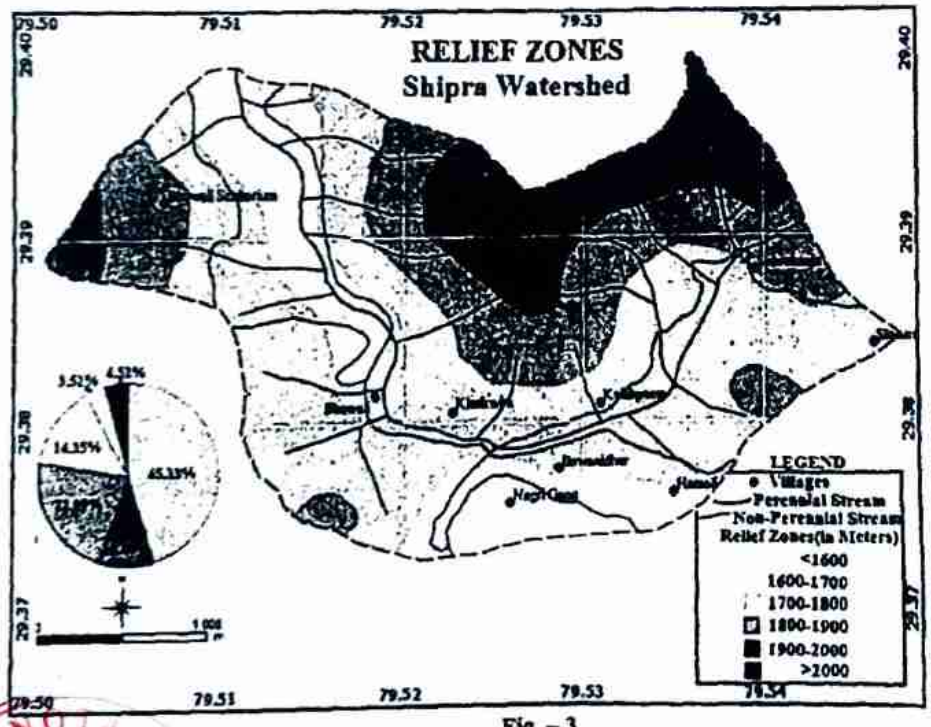


Fig. – 3

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20/10/2023
GOVT. OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

80

6

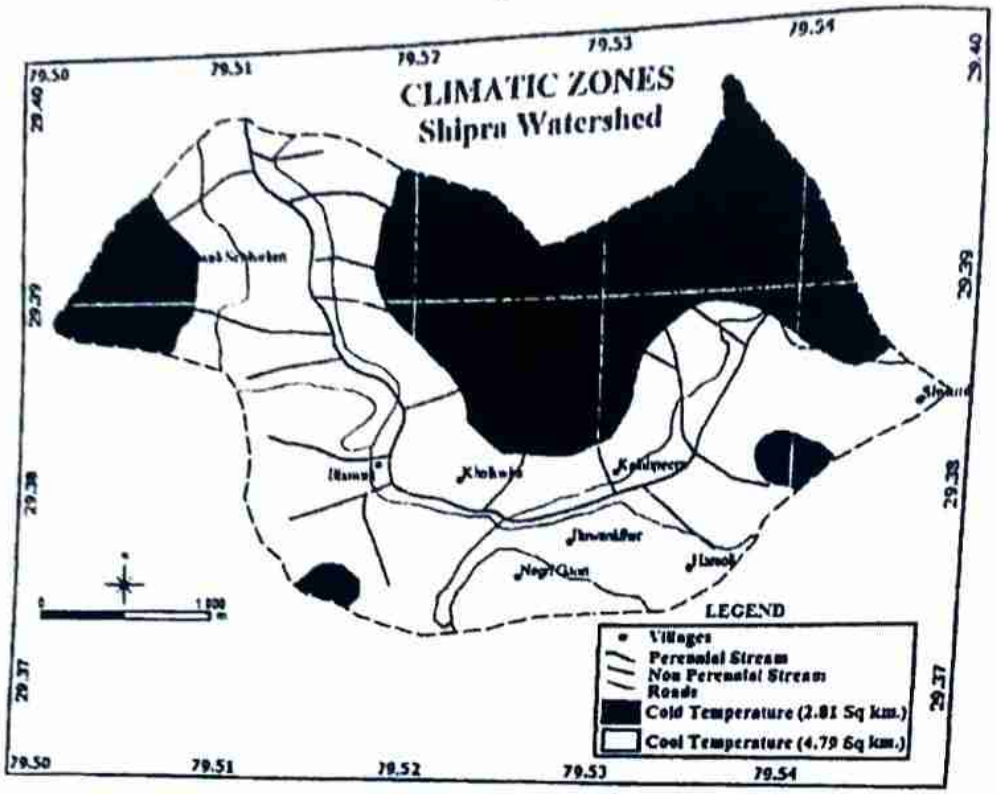


Fig. – 4

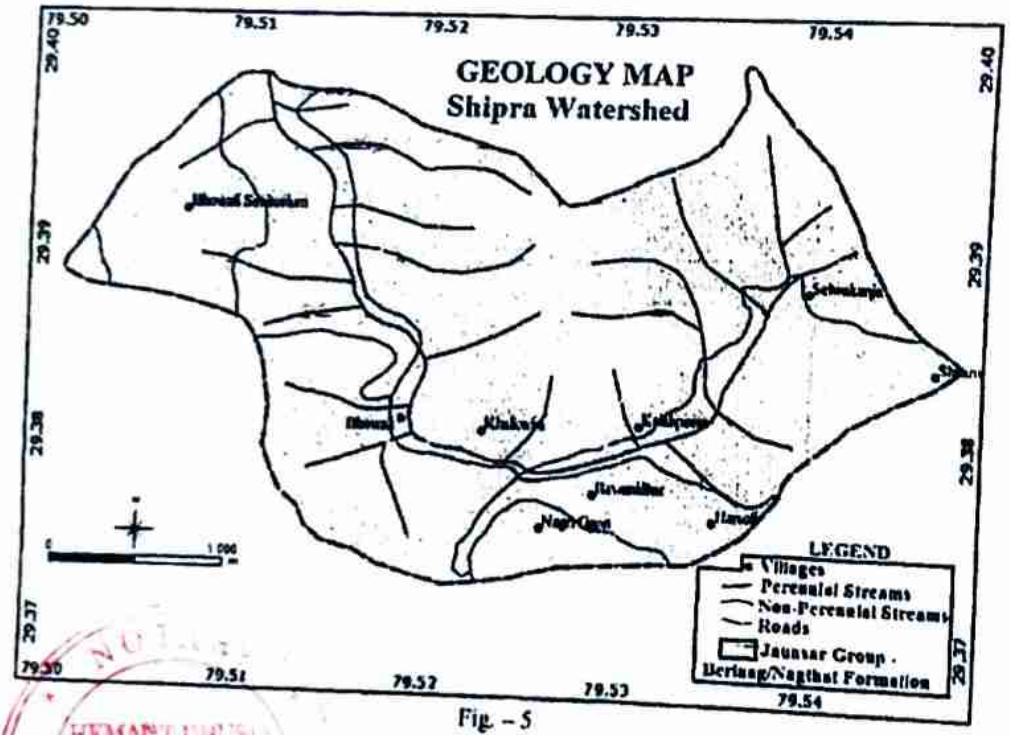


Fig. – 5

HEMANT KHUSHA
NOTARY
Distt. H.Q. Nainital
R.No. 20(1)/2022
GOVT. OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

2.5 River and streams

The Shipra river originates from the height of 1700 m near village Selwakanja. The length of Shipra River is about 4 km from its origin place to its confluence with Bhowali Nala at Wooden Bridge near village Mayoli The drainage map (Fig.6) depicts that the Shipra river is fed by 21 minor tributary streams having a total length of 14.55 km. Thus, the Shipra river watershed has a total streams network of about 21.97 km.

2.6 Stream ordering

The stream ordering map (Fig.7) depicts that the Shipra is a third order stream which has 3 second order and 21 first order streams. Table 2 contains the number and length of these different orders of streams which reveals that the Master trunk stream of the watershed, viz., the Shipra receives water from as many as 24 ephemeral/intermittent tributary streams having a total length of 17.47 km.

Table-2: Number and length of streams of different orders in the Shipra watershed

Stream Order	No. of Streams	Length of Streams (km)	Type of Stream in recent past	Type of Stream at present
First	21	14.55	Ephemeral	Ephemeral
Second	3	3.42	Intermittent	Ephemeral
Third	1	3.99	Perennial	Perennial in dying stage

2.7 Drainage Types

Based on the nature of flow of water in the streams, the drainage network of the Shipra watershed is divisible in three different types of streams. These are – ephemeral streams, intermittent streams and perennial streams (Fig.8).

2.7.1 Ephemeral -Hydrologically all those streams in which water flows during and after 2 to 4 hours of a rainfall event are known as ephemeral streams. The first order finger tip streams of the Shipra watershed are ephemeral. There are 21 ephemeral streams in the Shipra Watershed.

2.7.2 Intermittent Streams- In the intermittent streams water flows in rainy to winter season but during summer they become totally dry. There are three intermittent streams in the Shipra Watershed having total length of 3.42 km.

2.7.3 Perennial Streams -Streams in which water flows throughout the year are known as perennial streams. The third order master stream, viz., Shipra is perennial stream of the watershed having a total length of about 4 km.

2.8 Transformation of Intermittent streams

Due to anthropogenically accelerated climate change impact, the streams are steadily transforming from their intermittent nature to ephemeral nature steadily. In the Shipra watershed all its major tributary intermittent streams have been transformed in to ephemeral streams during the last two to three decades. The current drainage type map (Fig.9) depicts that all tributary strea in the headwater region the Shipra have been transformed in to ephemeral streams and at present the length of perennial stream in the Shipra watershed is only 4 km.

Scanned with OKEN Scanner

82

8

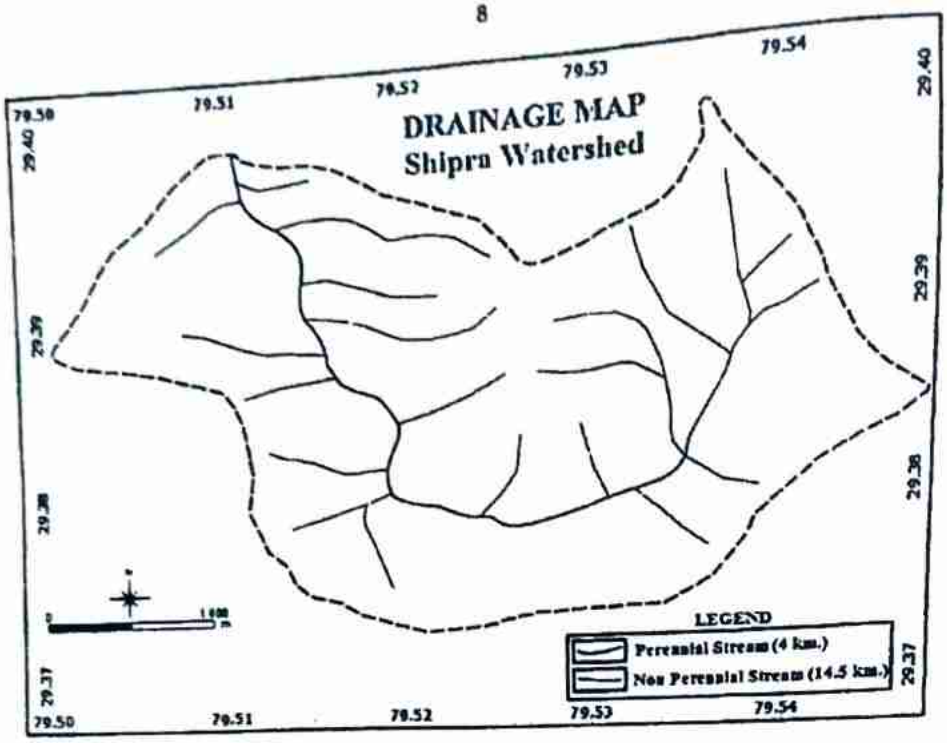


Fig. - 6

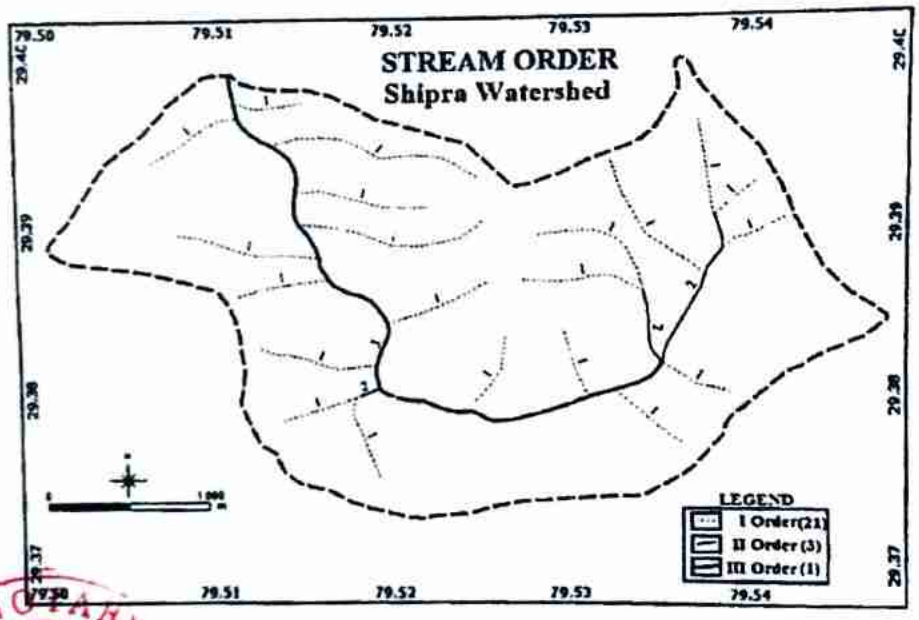


Fig. -7

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt H.Q Nainital
R.No. 20/10/2023
GOVT. OF UTTARAKHAND (IND)

Scanned with OKEN Scanner

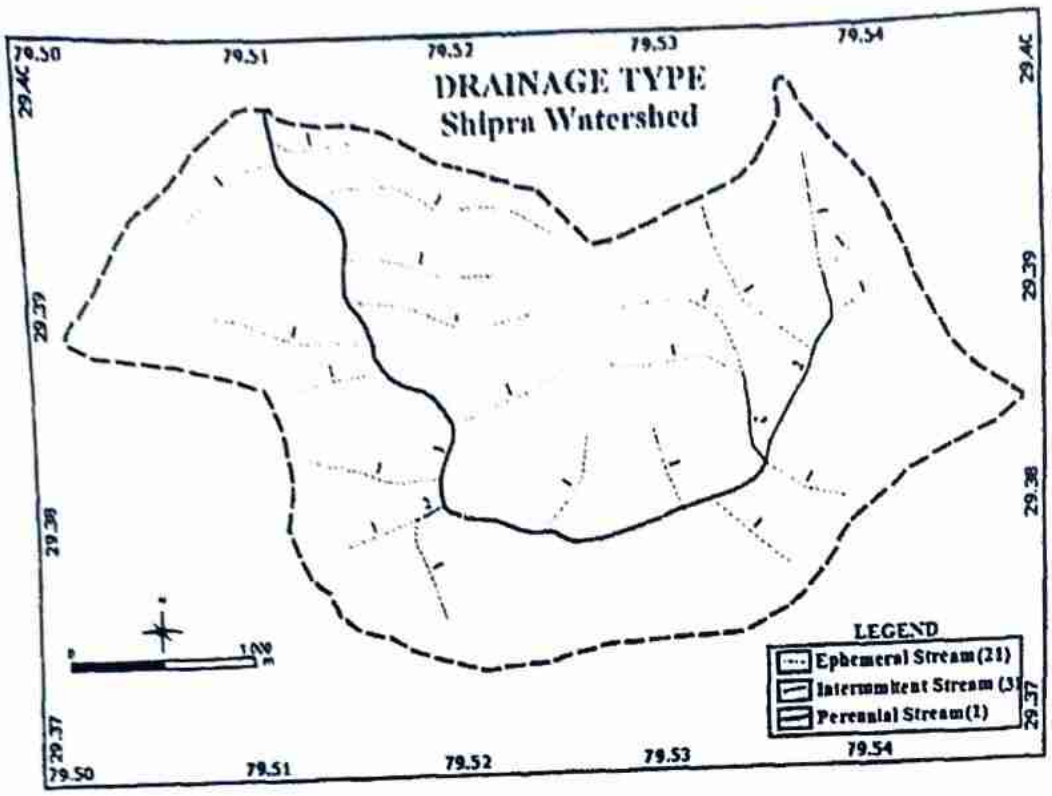


Fig.8

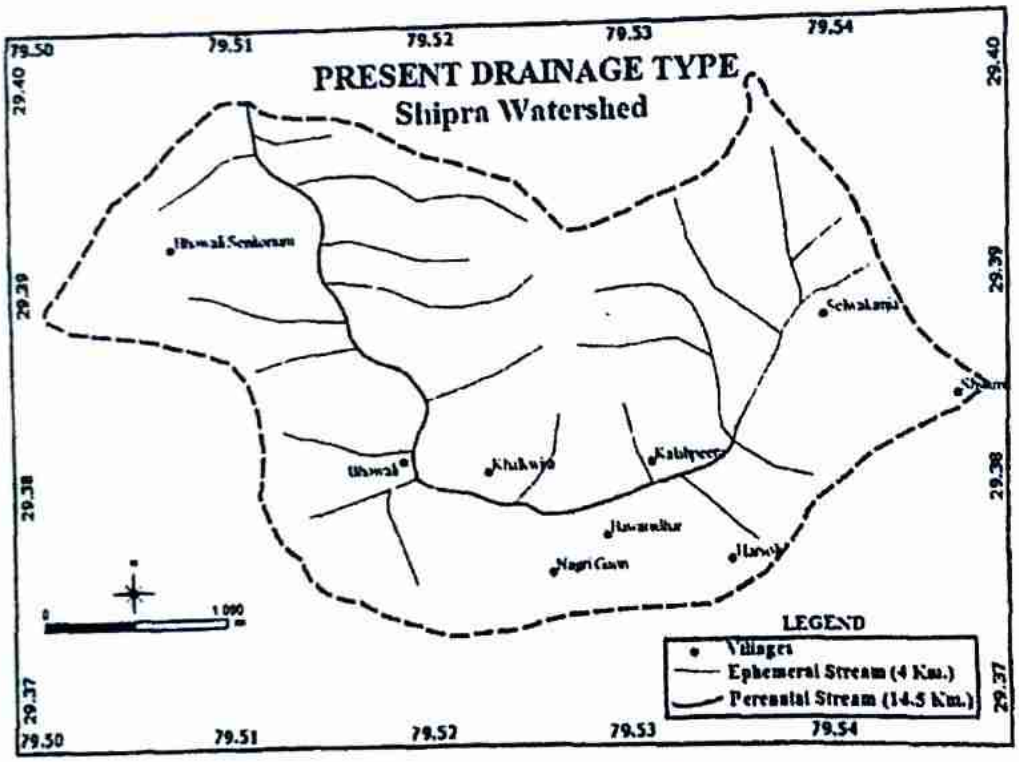


Fig.9

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. Nainital
R.No. 20(10)/2023
GOVT. OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

2.9 Dwindling of Shipra River

The steady transformation of streams from intermittent to ephemeral nature is a sharp indicator that the level of groundwater table of the perched headwater region aquifers has gone down from the origin place of tributary streams. therefore, the major tributary streams have transformed in to ephemeral streams. Due to change in rainfall behavior in rainfall pattern, and indiscriminate anthropogenic and technogenic activities in the Shipra watershed the groundwater recharge has been reduced considerably resulting in drying-up of intermittent tributaries. In consequence of drying-up of the intermittent tributary streams, the lean flow of the Shipra River is dwindling steadily and nearing to its dying stage. If no river rejuvenative measures were taken immediately, the lifeline of Bhowali-Ratighat-Kainchi-Garampani-Khairana, viz., the Shipra shall be completely dead in near future.

2.10 Landuse Patten

The land use pattern map (Fig.10) depicts spatial distribution of land use in the watershed which reveals that a large part (52.11%) of the watershed falls under reserved forest and 15.92% part falls under urban area known as Bhowali Town. The reaming part falls under barren (7.76%) and agriculture land (24.21%).

2.10.1 Reserve forest –The reserve forest of the watershed constitutes part of 4 Beats (i.e., Bhawali-I, Bhawali-II, Naglat-I and Naglat-II), one Range (viz., Bhawali) range of the Nainital Forest Division (Fig.10). The reserved forest is constituted of mixed pine and oak forests which are almost degraded.

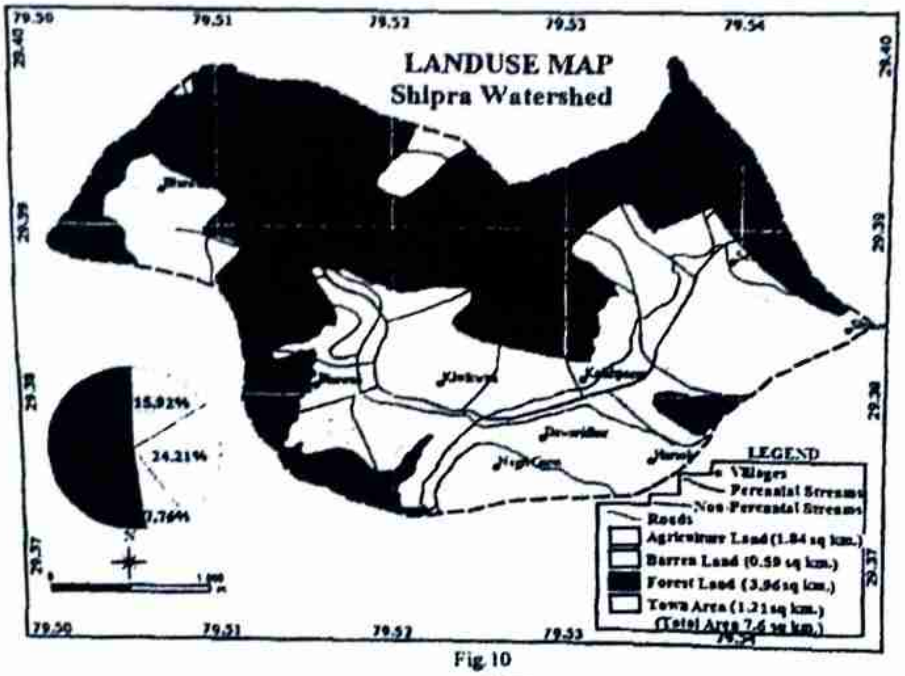


Fig.10

NOTARY
HEMANT DHUSIA
advocate
NOTARY
Distt. U.S. Nainital
R.No. 20[illegible]/2023
GOVT. OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

85

From,

Executive Engineer
Irrigation Division Nainital

To,

Sub-District Officer
Shri Kainchi Dham

Letter No.- 1982/ Seekhnae/Kshipra River **Date: 23 September 2025**

Subject :- Regarding the case scheduled in Hon'ble National Green Tribunal, New Delhi

Reference :- Your letter no. 418/M/2024-25/N.G.T.- meeting dated 16.09.2025

Sir,

In continuation of the above-mentioned referenced letter regarding the subject case related to Point numbers 01 and Point numbers 06 of this section, related report is sent as follows for necessary action-

Point Number 01 – Status of Kshipra River

In continuance of the said point, it is to be informed that there is no record in this division related to the information in question.

In addition to the above, it is also to be noted that this division is not the regulatory authority regarding declaring Kshipra as river/drain, related action is taken at revenue level.

Point Number 06 – Flood Plain Zone and Illegal Discharges

In continuance of the said point, it is to be noted that notices to hotels and under-construction works on the sides of Kshipra river have been given by District Development Authority, Nainital and Municipal Corporation, Bhowali, in continuation of which illegal encroachments have been removed and action against encroachers is ongoing. In the case in question, no work is proposed in the **Flood Plain Zone** of Kshipra river in this division's jurisdiction.

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20/10/2023
GOVT. OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

86

In addition to the above, work in the Flood Plain Zone of Koshi river under development block Betalghat is proposed in this division's jurisdiction.

Executive Engineer
Irrigation Division Nainital

Letter No. /Seekhnae/Kshipra River/Date

Copy forwarded to the following for information and necessary action-

1. District Magistrate, Nainital
2. Assistant Engineer-Second, Irrigation Division, Nainital

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 251 /2023
GOVT. OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

(परम पूज्य बाबा श्री नीब करौरी महाराज द्वारा संस्थापित)

श्री कैंची हनुमान मन्दिर तथा आश्रम

Shri Kainchi Hanuman Mandir and Ashram

पो० ओ० कैंची जिला नैनीताल, उत्तराखण्ड
P.O. Kainchi, Distt. Nainital, Uttarakhand Pin : 263 132

Ref. No. ..... *Dated* .....

उप जिलाधिकारी
कैंची धाम
जिला नैनीताल

विषय: राष्ट्रीय हरित अधिकरण के प्रतिनिधियों के साथ बैठक के संबंध में

महोदया,

आपका ध्यान 17 सितंबर 2025 को कैंची मंदिर में आयोजित विषय बैठक की ओर आकृष्ट किया जाता है, जिसमें हमारे न्यासीगण और मंदिर प्रशासन ने भाग लिया था। श्री कैंची हनुमान मंदिर एवं आश्रम ट्रस्ट द्वारा पर्यावरण संबंधी चिंताओं और स्वच्छता सुनिश्चित करने के लिए उठाए गए कदमों का एक संक्षिप्त विवरण इस पत्र के साथ संलग्न है।

2. **मैं इस अवसर पर यह भी साझा करना चाहूँगा कि मंदिर और आश्रम के रखरखाव, उपासना इत्यादि जैसे कार्यों के साथ, कैंची मंदिर ट्रस्ट का एक महत्वपूर्ण उद्देश्य निर्धन तथा निराश्रित व्यक्तियों के लिए चिकित्सा सुविधाओं की व्यवस्था कराना भी है। मंदिर ट्रस्ट पिछले कुछ दशकों से इन मदों पर खर्च कर रहा है।**

सादर

संलग्न: उपरोक्तानुसार

भवदीय

प्रदीप साह 20/9/2025
व्यवस्थापक
श्री कैंची हनुमान मंदिर ट्रस्ट

O/C

(प्रदीप साह)
प्रबंधक

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20/10/2023
GOVT. OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

88

A BRIEF WRITE-UP ON THE STEPS TAKEN BY SHREE KAINCHI HANUMAN MANDIR & ASHRAM TRUST FOR ENSURING ENVIRONMENTAL CLEANLINESS

1. Since November 2023, on a regular basis and at periodic intervals, Mandir gets river and river bed (and also the land area) that abuts Mandir, cleaned of the waste material like plastic and other waste material through its outsourced staff. There are videos and photos that testify to this effect (copies enclosed)

2. Through notice boards installed at various places in Mandir precincts and sharing the same on our website, we are advising the visiting devotees that they should not litter the area and also not throw waste in Kshipra river;

3. We are trying to reduce the plastic footprint by trying to make Mandir area a plastic free zone. During the main festival / annual Bhandara of 15th June, with effect of last year we ensured no use of plastic bottles. A press note to the effect was also issued (copy enclosed)

4. Due to its location across the river and since Mandir has geographical / physical constraints, we have been requesting the district administration, both in person and in writing, for help in getting installed toilets for the public as well as a Sewage Treatment Plant. (Copies of letters enclosed)

5. Mandir has installed anaerobic biodigesters before the septic tanks in most of the places. For permanent solution of inaccessible areas, a small STP is being explored. Grease traps are also being installed.

6. To ensure cleanliness, Mandir ensured that at least during peak devotee rush periods like 15th June, large size garbage bins are placed at various intervals on the main road. Now Mandir is getting these positioned / placed permanently at a few strategic places.

7. Mandir has been getting great co-operation from the various Government Departments viz., District Administration, Zila Panchayat, Forest Department, PWD, Irrigation, and the Police.

8. Since the Trust is bound to operate within the narrow confines of the 'Scheme of Administration' laid down by the Government vide notification of 1974 the expenditure is confined to the broad Objects defined in the said notification. While the expenditure heads *inter-alia* relate to expenditure on, temples, Dharamshala, farm, cow shelter, and provision of food, education and medical facilities for poor and destitute persons, and any other purpose ancillary / incidental to the aforesaid objects, the Mandir Trust aware of its responsibility in addressing the environmental concerns has been incurring expenditure on ensuring environmental protection and cleanliness.

9. Besides, over and above the aforementioned steps, to strengthen our commitment to environmental concerns, we are regularly paying the salary of one Paryavaran Mitra every month to the municipality

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q Nainital
R.No.20(10)/2023
GOVT. OF UTTARAKHAND (INDIA)

(Pradeep Sah)
Manager

प्रदीप साह 20/12/2025
व्यवस्थापक
श्री कैंची हनुमान मंदिर ट्रस्ट

Scanned with OKEN Scanner

89

(परम पूज्य बाबा श्री नीब करौरी महाराज द्वारा संस्थापित)

श्री कैंची हनुमान मन्दिर तथा आश्रम

Shri Kainchi Hanuman Mandir and Ashram

पो० ओ० कैंची जिला नैनीताल, उत्तराखण्ड
P.O. Kainchi, Distt. Nainital, Uttarakhand Pin : 263 132

Ref. No. पत्रांक संख्या: S/ के.एच.एम / 2023-24

Dated 14.01.2024

सेवा में,

श्री पुष्कर सिंह धामी जी,
माननीय मुख्यमंत्री उत्तराखण्ड
देहरादून

विषय: मानस खण्ड मंदिर परियोजना ... श्री कैंची धाम

आदरणीय मुख्यमंत्री जी,

उत्तराखण्ड राज्य के मुख्यमंत्री, श्री पुष्कर सिंह धामीजी, आपके प्रगतिशील नेतृत्व एवं दिव्य निर्देश में मानस खण्ड मंदिर परियोजना के तहत श्री कैंची धाम क्षेत्र का बहुमूल्य विकास होना निश्चित है। श्री कैंची मंदिर का प्रशासन मुख्यमंत्री जी की इस परिवर्तनकारी योजना का भरपूर समर्थन करता है और आने वाले समय में होने वाले विकास का सहयोग देता रहेगा। जैसा कि सर्व विदित है कि श्री कैंची धाम में दर्शनार्थियों की भीड़ दिन प्रतिदिन बहुत बढ़ती जा रही है। श्री कैंची मंदिर का प्रशासन दर्शनार्थियों की मूल सुविधाओं के निस्तारण के लिए परस्पर प्रयत्न कर रहा है परंतु निरंतर बढ़ते हुए दर्शनार्थियों के सैलाब की अपेक्षित कुछ मूल, अनिवार्य सुविधाओं के लिए मंदिर क्षेत्र में भूमि पर्याप्त नहीं है। इसके अतिरिक्त प्रतीत होता है कि अनिवार्य एवं अपेक्षित सरकारी कार्यप्रणाली के अन्तर्गत, मूल परियोजना में सम्भवतः कुछ समय लग सकता है।

इस परिप्रेक्ष्य में मंदिर प्रशासन मुख्यमंत्रीजी का ध्यान कुमाऊँ मण्डल के आयुक्त द्वारा 19/09/2023 को मानस मंदिर परियोजना की समीक्षा बैठक की ओर आकर्षित करना चाहेगा जिसमें मंदिर प्रशासन ने दर्शनार्थियों की सुविधा के लिए कुछ अति आवश्यक एवं महत्वपूर्ण सुझाव रखे जिनको दिनाँक 22/09/2023 के पत्र (प्रति संलग्न) द्वारा आयुक्त महोदय को निवेदन स्वरूप प्रस्तुत किया था। उक्त पत्र द्वारा निम्नलिखित अति आवश्यक सुझाव आपके दिशानिर्देश हेतु प्रस्तुत हैं—

1. दर्शनार्थियों हेतु राष्ट्रीय राजमार्ग से लगे मुख्य प्रवेश द्वार के बायीं ओर एक प्रतिक्षा क्षेत्र अथवा भीड़ नियंत्रण क्षेत्र बनाया जा सकता है जहाँ कि दर्शनार्थियों को धीरे धीरे छोटे छोटे दलों/जत्थों/समूहों में बाँटकर मन्दिर दर्शन हेतु भेजा जा सके, जिससे मंदिर क्षेत्र एवं पुल में भीड़ एकत्रित न हो एवं अनावश्यक दुर्घटना घटित न हो। इस परिप्रेक्ष्य में पूर्व में जिला पर्यटन अधिकारी - नैनीताल को दि0 26 मई 2023 को पत्र द्वारा मुख्य गेट के बगल में भूमि का एक छोटा टुकड़ा दर्शनार्थियों की सुविधा हेतु निवेदन किया था। जिस पर विभाग द्वारा मौखिक सहमति प्रदान की गई थी। इस कार्य हेतु अनुमान है कि मन्दिर को कम से कम 2000 से 2500 वर्ग फिट भूमि की आवश्यकता है। महोदय, पर्यटन

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20/10/2023
GOVT. OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

90

(परम पूज्य बाबा श्री नीब करौरी महाराज द्वारा संस्थापित)

श्री कैंची हनुमान मन्दिर तथा आश्रम

Shri Kainchi Hanuman Mandir and Ashram

पो० ओ० कैंची जिला नैनीताल, उत्तराखण्ड
P.O. Kainchi, Distt. Nainital, Uttarakhand Pin : 263 132

f. No. ..... Dated .....

विभाग, मन्दिर को वर्णित भूमि का क्षेत्र, जैसा कि इस पैरा में लिखा है दर्शनार्थियों /भक्तों के हित के लिए (In Public Interest) एवं दिन प्रतिदिन भीड़ को नियंत्रित करने के लिए पट्टे (lease) पर दे सकता है।

मंदिर क्षेत्र में लगातार भड़ते दर्शनार्थियों के लिए बैठ कर पूजा पाठ करने को पर्याप्त स्थान नहीं है। इस स्थान से दर्शनार्थी मंदिर के सम्मुख होकर ध्यान, पूजा, पाठ इत्यादि कर सकते हैं।

2. मंदिर में प्रवेश के बाद दर्शनार्थियों की निकासी हेतु एक ही गेट है। जो कि 1 वर्ष पहले तक आने वाले भक्तों के हिसाब से पर्याप्त था। लेकिन वर्तमान में दर्शनार्थियों की संख्या कई गुना बढ़ चुकी है एवं एक गेट से प्रवेश एवं निकासी सम्भव नहीं है। जिस हेतु आपसे निवेदन है कि दर्शनार्थियों की निकासी हेतु एक नये पैदल पुल का निर्माण अतिशीघ्र कराने हेतु निर्देश उपयुक्त विभागों को देने की कृपा करें।

3. दर्शनार्थियों की संख्या को देखते हुए मन्दिर आश्रम के मुख्य गेट के समीप बने शौचालय / स्नानघर भी कम पड़ रहे है। मंदिर क्षेत्र में नये शौचालय / स्नानघर का निर्माण करने हेतु भूमि मन्दिर के पास नहीं है। अगर सम्भव हो तो छोटी परियोजना के तहत वाहन पार्किंग स्थल पर जनता के लिए शौचालय / स्नानघर की व्यवस्था प्रशासन द्वारा की जा सकती है।

4. इस स्थान पर दर्शनार्थियों हेतु दूर दूर तक प्राथमिक उपचार की कोई व्यवस्था नहीं हैं। अतः शीघ्रातिशीघ्र एक प्राथमिक उपचार केन्द्र की स्थापना लाभकारी होगी।

अतः आदरणीय मुख्यमंत्री जी से पुनः निवेदन है कि उक्त महत्वपूर्ण सुविधाएँ यहाँ आने वाले देश-विदेश के दर्शनार्थियों एवं जनहित में अति आवश्यक है। जिस हेतु आप अपना उचित मार्गदर्शन एवं कार्यवाही करने की कृपा करें।

मन्दिर समिति आपके इस सहयोग के लिए अत्यन्त आभारी रहेगी।

सादर

भवदीय

आलोक चोपड़ा

(आलोक चोपड़ा) 14/01/24

सचिव

कार्यालय
श्री कैंची हनुमान मन्दिर
तथा आश्रम कैंची-नैनीताल

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20(16)/2023
GOVT. OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

परम पूज्य बाबा श्री नीम करौरी महाराज द्वारा स्थापित।

श्री कैंची हनुमान मन्दिर तथा आश्रम

Shri Kainchi Hanuman Mandir and Ashram

पो० ओ० कैंची जिला नैनीताल उत्तराखण्ड

P.O Kainchi, Distt Nainital, Uttarakhand Pin 263 132

दि० 22/09/2023

पत्रांक संख्या 5/के०एच०एम०/2023-24

सेवा में
आयुक्त महोदय
कुमाऊँ मण्डल - नैनीताल ।

संदर्भ - आप / सी०पी०ओ० - बैठक / 2023 14 सितम्बर 2023।

विषय - मानसखण्ड मन्दिर माला मिशन के अन्तर्गत प्रस्तावित कैंची धाम के मास्टर प्लान का प्रस्तुतीकरण एवं समीक्षा ।

महोदय

क- दिनांक 19 सितम्बर 2023 को आश्रम परिसर में आपके सहयोग एवं गरिमामयी उपस्थिति में विभिन्न विभागो जिसमें जिलाधिकारी महोदया, पुलिस प्रशासन, वन विभाग एवं मानस खण्ड के प्रोजेक्ट अधिकारियो के साथ साथ अन्य विभागों के अधिकारियों के साथ उक्त विषयक कैंचीधाम के मास्टर प्लान का प्रस्तुतीकरण सम्भव हो पाया, जिस हेतु श्री कैंची हनुमान मंदिर एवं आश्रम ट्रस्ट आपका आभार प्रकट करता है। महोदय, उक्त प्रस्तुतीकरण से ऐसा आभास होता है कि आगामी वर्षों में आपके दिशानिर्देशों से इस क्षेत्र मे भक्तों एवं दर्शनार्थियों हेतु बहुत सुविधाएँ हो जायेगी एवं विकास भी होगा।

ख- समीक्षा बैठक में कंसल्टेन्ट (consultant) की प्रस्तुति एवं विस्तार में हुई चर्चा से यह प्रतीत होता है कि उक्त विषयक परियोजना में कुछ समय लग सकता है। क्योंकि मूल परियोजना में सम्भवत समय लग सकता है, जैसा कि मन्दिर समिति ने बैठक में सुझाव दिया था कि यदि सम्भव हो तो मूल परियोजना से दो से चार छोटी अतयन्त आवश्यक परियोजना को अमल में ले लिया जाए जिससे निरंतर बढ़ती भीड को नियंत्रित किया जा सकें।

ग- इस परिप्रेक्ष्य में दो महत्वपूर्ण सुझाव जो कि मन्दिर समिति ने बैठक मे दिए थे, निम्नलिखित क्रम संख्या 1 व 2 में वर्णित हैं और क्रम संख्या 3 व 4 पर दो अन्य सुझाव दिये है जो कि दर्शनार्थियो के कल्याण एवं भक्तो के हित (Public Interest) हेतु अति आवश्यक है

1- दर्शनार्थियो हेतु राष्ट्रीय राजमार्ग से लगे मुख्य प्रवेश द्वार के बायी ओर एक प्रतिक्षा क्षेत्र अथवा टोल निकासन क्षेत्र बनाया जा सकता है जहाँ कि दर्शनार्थियो का धीरे धीरे छोटे छोटे [illegible] जत्थो / समूहों मे बाँटकर मन्दिर दर्शन हेतु भेजा जा सके जिससे मंदिर क्षेत्र एवं पुल में अत्यधिक एकत्रित न हो एवं अनावश्यक दुर्घटना घटित न हो। इस परिप्रेक्ष्य मे पूर्व मे जिला पर्यटन अधिकारी - नैनीताल को दि० 26 मई 2023 के पत्र द्वारा मुख्य गेट के समीप मे भूमि का एक [illegible] दर्शनार्थियों की सुविधा हेतु निवेदन किया था। जिस पर जिलाधिकारी द्वारा सैद्धान्तिक [illegible] प्रदान की गई थी। इस कार्य हेतु अनुमान है कि मन्दिर को लगभग 2000 से 2500 [illegible] भूमि की आवश्यकता है। सम्भवित पार्किंग विकास मन्दिर को पूर्वी भूमि का क्षेत्र

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q.Nainital
R.No.20(10)/2023
GOVT. OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

92

जैसा कि इस पैरा में लिखा है, दर्शनार्थियों / भक्तों के हित के लिए (In Public Interest) एवं दिन प्रतिदिन भीड को नियंत्रित करने के लिए पट्टे (lease) पर दे सकता है।

2. मंदिर में प्रवेश के बाद दर्शनार्थियों की निकासी हेतु एक ही गेट है। जो कि 1 वर्ष पहले तक आने वाले भक्तो के हिसाब से पर्याप्त था। लेकिन वर्तमान में दर्शनार्थियों की संख्या कई गुना बढ चुकी है एवं एक गेट से प्रवेश एवं निकासी सम्भव नही है। जिस हेतु आपसे निवेदन है कि एक नये पैदल पुल का निर्माण अतिशीघ्र कराने हेतु निर्देश उपयुक्त विभागों को देने की कृपा करें।
3. दर्शनार्थियों की संख्या को देखते हुए मन्दिर आश्रम के मुख्य गेट के समीप बने टॉयलेट / बाथरुम भी कम पड रहे है। एवं नये का निर्माण करने हेतु भूमि मन्दिर के पास नही है। अगर सम्भव हो तो छोटी परियोजना के तहत वाहन पार्किंग स्थल पर जनता के लिए टॉयलेट / बाथरुम की व्यवस्था प्रशासन द्वारा की जा सकती है।
4. इस स्थान पर दर्शनार्थियों हेतु दूर दूर तक प्राथमिक उपचार की कोई व्यवस्था नहीं है। अतः शीघ्रातिशीघ्र एक प्राथमिक उपचार केन्द्र स्थापना लाभकारी होगी।

घ. महोदय आपको ज्ञात होगा कि 19.09.2023 की बैठक में मन्दिर समिति के सदस्यों ने उपस्थित अधिकारियों को पूज्यनीय श्री बाबा नीबकरौरी जी महाराज जी द्वारा स्थापित मूल सिद्धान्तों, नियमों एवं आदर्शों से अवगत कराया जिन्हें पूर्व में पूज्यनीय श्री सिद्धी माँ द्वारा और वर्तमान समय में मन्दिर समिति द्वारा कार्यान्वित किया जा रहा है। इस परिपेक्ष्य में जैसा इस बैठक मे भी मन्दिर समिति द्वारा निवेदन किया गया था, आपसे पुनः अनुरोध है कि पूज्यनीय श्री नीब करौरी महाराज द्वारा स्थापित इस पवित्र श्री कैंची हनुमान मन्दिर एवं आश्रम परिसर के अन्दर सरकारी अथवा गैर सरकारी रुप से किसी भी प्रकार का कार्य अथवा intervention मन्दिर समिति के लिखित अनुमादन के बिना कृपया न किया जाए। जिससे कि मन्दिर एवं आश्रम की मर्यादा बनी रहे। मन्दिर समिति आपके इस सहयोग के लिए अतयन्त आभरी रहेगी।

अतः महोदय से पुनः निवेदित है कि उक्त महत्वपूर्ण सुविधाएँ यहाँ आने वाले देश-विदेश के दर्शनार्थियों एवं जनहित में अति आवश्यक है। जिस हेतु आप अपना उचित मार्गदर्शन एवं कार्यवाही करने की कृपा करें।

सधन्यवाद।

आलोक चोपड़ा 22/9/23
(आलोक चोपड़ा)
सचिव

NOTARY
HEMANT DHUSIA
NOTARY
Distt. Hq. Nainital
R.No. 20/10/2023
GOVT. OF UTTARAKHAND (INDIA)

श्री कैंची हनुमान मंदिर एवं आश्रम

Scanned with OKEN Scanner

(परम पूज्य बाबा श्री नीब करौरी महाराज द्वारा संस्थापित)

श्री कैंची हनुमान मन्दिर तथा आश्रम

Shri Kainchi Hanuman Mandir and Ashram

पो. ओ. कैंची धाम, जिला नैनीताल, उत्तराखण्ड - 263 132

P.O. - Kainchi Dham, Distt. - Nainital, Uttrakhand - 263 132

5KHM/2023-24 18-09-2023

Manaskhand mandir mala mission related Shree Kainchi Dham Master Plan— Suggestions by members of Shree Kainchi Hanuman Mandir and Ashram Trust

Broad parameters—

- **Constraints of Mandir**
  - Limited space therefore, space constraint
  - Limited financial resources
- Short term plan / long term plan
- Committees (maybe under DM + SSP + representatives of concerned departments) would help monitor / supervise progress on regular basis

1. Reduce pressure on Main road and existing bridge. Unused land of Tourism, PWD / Road be used to create more space and facilitate devotees before entering temple premises.
2. **Second / Exit Bridge construction**
3. Crowd management outside Temple area / premises. Main role could be of Police. Additional role of— SDM / Tehsil / Police / Volunteers
4. In light of swelling crowds, Mandir area has limited space for devotees. One option that can help in this regard and also serve as a holding area is Tourism Deptt land across river abutting the main road. A small parcel of land can be leased out to Mandir that will serve the above purpose. Vide letter **5KHM/2023-24 dt. 24-06-2023**, a proposal has already been sent to Tourism department for leasing out land to Mandir and Ashram for construction of shoe stand on the said land. This will help in facilitate and better manage movement of devotees.
5. Parking / Infrastructure
   a. More parking area at distances away from Shri Kainchi Dham esp. on peak days like at Garam paani , Bhowali
   b. Need for Sanitation and sewage facilities contruction of. Sulabh Shauchalya. Bathrooms etc for public just after or inside the parking area.
   c. Managing these facilities especially run by Government.
6. Protection of River / Environment in and around Shri Kainchi Dham (Talla Niglat)
7. Small health / first aid clinic.
8. Monkey menace. quarterly drive by Forest deptt
9. Cloak room, shoes stand, locker to place mobile phone, other items, preferably outside Temple area / premises
10. Shri Kainchi Dham (Talla Niglat) be declared as Nagar Palika with Bhowali to make available increased Government resources and support

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q Nainital
R.No.20/101/2023
GOVT. OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

94

श्री कैंची हनुमान मंदिर तथा आश्रम

Shri Kainchi Hanuman Mandir and Ashram

पी.ओ. कैंची, जिला: नैनीताल, उत्तराखंड पिन: 263 132
P.O. Kainchi, Distt. Nainital, Uttarakhand Pin - 263 132

पत्रांक संख्या: 5/ के.एच.एम / 2023-24 16.04.2024

सेवा में,

माननीय जिलाधिकारी
नैनीताल

विषय: श्री कैंची मंदिर एवं आश्रम में सीवरेज / शौचालय सुविधा हेतु

आदरणीय जिलाधिकारी महोदया,

इस पत्र द्वारा आपका ध्यान श्री कैंची मंदिर में 14/01/2024 को उत्तराखण्ड राज्य के माननीय मुख्यमंत्री, श्री पुष्कर सिंह धामी जी, के साथ हुई मंदिर प्रशासन के सदस्यों की बैठक की ओर आकर्षित करना चाहूँगा जिसमें अनौपचारिक रूप से श्री कैंची मंदिर के कुछ आवश्यक एवं महत्वपूर्ण सुझावों को साझा किया गया था और पत्र द्वारा माननीय मुख्यमंत्री जी के संज्ञान में भी लाया गया था। उक्त पत्र की प्रतिलिपि संलग्न है।

जैसा कि सर्व विदित है कि श्री कैंची धाम में दर्शनार्थियों की भीड़ प्रतिदिन तेज़ी से बढ़ती जा रही है। श्री कैंची मंदिर का प्रशासन दर्शनार्थियों की मूल सुविधाओं के निस्तारण हेतु परस्पर प्रयत्न कर रहा है परंतु निरंतर बढ़ती हुए दर्शनार्थियों के सैलाब की अपेक्षित कुछ मूल सुविधाओं के लिए मंदिर क्षेत्र में भूमि पर्याप्त नहीं है।

मन्दिर द्वारा, दर्शनार्थियों की सुविधा के लिए बनाये हुए शौचालय / स्नानघर, दर्शनार्थियों की संख्या को देखते हुए कम पड़ रहे है। क्षिप्रा नदी के पार स्थित होने के कारण एवं मंदिर एवं आश्रम में पर्याप्त भूमि के अभाव में मंदिर द्वारा अतिरिक्त शौचालयओं के निर्माण के लिए कोई भूमि मंदिर के पास नहीं है। संलग्न पत्र के पैरा 3 में भी इस समस्या का उल्लेख किया है।

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20(10)/2023
GOVT. OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

श्री कैंची हनुमान मंदिर तथा आश्रम
Shri Kainchi Hanuman Mandir and Ashram
श्री श्री कैंची जिला नैनीताल उत्तराखंड पिन 263 132
P.O. Kainchi, Distt. Nainital, Uttarakhand Pin 263 132

PRESS NOTE

By the Divine Grace of our Anant Vibhushit Neem Karauli Maharaj ji and Siddhi Ma, on this year's Sthapana Diwas (15th June, 2024), the following two unique initiatives were undertaken:-

1) Shri Kainchi Hanuman Mandir and Ashram Trust inaugurated and launched the following official website of Kainchi Mandir:
https://shreekainchimandirtrust.org/

Links to all other social media platforms viz., Facebook, Twitter, YouTube, Instagram related to Shri Kainchi Mandir would soon be available though this website too.

This Trust is the only body notified by the Government for administration of all properties under Kainchi Mandir and Ashram and is the sole authority for all communication with respect to all issues concerning Kainchi Mandir and Ashram.
It came to the notice of the Mandir Trust and administration that vested interests are creating false, concocted information and misleading the devotees through social media and various channels and mediums of communication. Various types of advice or information are being spread which are completely false and wrong.

To rectify this complex challenge, the Trust decided to launch an official website of its own. Through this website and other social media platforms, we will share correct, accurate and authentic information and facts with the devotees.

2) Keeping in mind its deleterious effect on the environment, it was decided by the Temple Trust that plastic water bottles will not be used during this year's Sthapana Diwas Bhandara festival, which is attended by lakhs of devotees who come from far and wide. The Trust and administration made water available in sufficient quantity in the Temple premises for the convenience of the devotees. Many people were deeply skeptical about the success of the move to ban the tendering of plastic water bottles, especially considering the humongous influx of devotees. But due to the unwavering Grace of Shri Ma Maharaj Ji, this step was amazingly successful and appreciated by people from all walks of life. The temple trust and administration shall now make untiring efforts to gradually make the temple area plastic free.

Alok Chopra 15th June '24

Alok Chopra
Secretary
Shri Kainchi Hanuman Mandir and Ashram Trust

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20(10)/2023
GOVT. OF UTTARAKHAND (INDIA)

1

Scanned with OKEN Scanner

96

श्री कैंची हनुमान मंदिर तथा आश्रम

Shri Kainchi Hanuman Mandir and Ashram

श्री श्री कैंची जिला नैनीताल उत्तराखंड पिन 263 132
P.O. Kainchi, Distt. Nainital, Uttarakhand Pin 263 132

प्रेस नोट

अनन्त विभूषित श्री नीम करौली महाराज जी एवं श्री सिद्धी माँ की अपार कृपा के फलस्वरूप इस वर्ष के स्थापना दिवस १५ जून २०२४ को निम्नलिखित अनूठे कार्य सम्पन्न किए गए :-

१) श्री कैंची हनुमान मंदिर और आश्रम ट्रस्ट ने कैंची मंदिर की निम्नलिखित आधिकारिक वेबसाइट का उद्घाटन और लॉन्च किया:

https://shreekainchimandirtrust.org/

श्री कैंची मंदिर से संबंधित अन्य सभी सोशल मीडिया प्लेटफॉर्म जैसे फेसबुक, ट्विटर, यूट्यूब, इंस्टाग्राम के लिंक जल्द ही इस वेबसाइट पर भी उपलब्ध होंगे।

यह ट्रस्ट कैंची मंदिर और आश्रम के संबंध में सभी संपतियों के प्रशासन के लिए सरकार द्वारा अधिसूचित एकमात्र निकाय है। यह ट्रस्ट कैंची मंदिर और आश्रम के संबंध में सभी मुद्दों पर संचार के लिए एकमात्र प्राधिकरण है। मंदिर समिति एवं प्रशासन के संज्ञान में आया के निहित स्वार्थी तत्व सोशल मीडिया और संचार के विभिन्न चैनलों एवं माध्यमों द्वारा झूठी सूचनाएं गढ़ रहे हैं और भक्तों को गुमराह कर रहे हैं। विभिन्न प्रकार की सलाह या सूचना फैलाई जा रही है जो पूर्ण रूप से असत्य है, गलत है।

इस जटिल समस्या के सुधार के लिए मंदिर समिति ने अपनी संचालित एकमात्र आधिकारिक वेबसाइट चलाने का फैसला किया। इस website एवं अन्य social media platforms (Facebook, YouTube, Instagram, Twitter) के माध्यम से हम भक्तों और श्रद्धालुओं को सही, सटीक और प्रमाणित जानकारी साझा करेंगे।

२) पर्यावरण की गंभीर समस्या को ध्यान में रखते हुए मन्दिर ट्रस्ट द्वारा यह निर्णय लिया गया था कि स्थापना दिवस के भण्डारे में, जिसमें लाखों की संख्या में श्रद्धालु दूर दूर से आते हैं, हम प्लास्टिक की बोतलों का इस्तेमाल नहीं करेंगे। मन्दिर प्रशासन ने भक्तों की सुविधा के लिए मंदिर परिसर में जल को पर्याप्त मात्रा में उपलब्ध कराया। पर्यावरण की दृष्टि से प्लास्टिक की पानी की बोतलों के बहिष्कार के कदम की सफलता पर अनेक लोगों को गहरा सन्देह था विशेषकर भक्तों के सैलाब को ध्यान में रखते हुए। परन्तु श्री माँ महाराज जी की अटूट कृपा से यह कदम सफल रहा और पर्यावरण की दृष्टि से इसे सराहा गया।
मन्दिर ट्रस्ट एवं प्रशासन का अथक प्रयास रहेगा कि मन्दिर क्षेत्र को धीरे धीरे प्लास्टिक मुक्त कर दिया जाये।

आलोक चोपड़ा 13 जून 24

आलोक चोपड़ा
सचिव
श्री कैंची हनुमान मंदिर तथा आश्रम समिति

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20(10)/2023
GOVT. OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

97

Shri Kainchi Hanuman Mandir and Ashram

P.O. Kainchi, Distt. Nainital, Uttarakhand Pin : 263132

Ref. No. ..... Dated. .....

Sub-Divisional Magistrate

Kainchi Dham

District Nainital

Subject: Regarding the meeting with the representatives of N.G.T.

Ma'am,

Your attention is invited to the meeting organized in Kainchi Temple on 17 September, 2025 in which Temple administration had participated. A brief description of the steps taken by Shree Kainchi Hanuman Mandir and Ashram Trust for environment related concerns and to ensure cleanliness is attached with this letter.

2. On this occasion, I would also like to share that along with maintenance and worship, etc. works of temple and ashram, an important objective of the Kainchi Dham Mandir is also to arrange medical facilities for poor and destitute persons. The temple trust has been continuously spending on these items for the last several decades.

Regards

Enclosure: As above

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt H.Q.Nainital
R.No.20(10)/2023
GOVT.OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

98

A BRIEF WRITE-UP ON THE STEPS TAKEN BY SHREE KAINCHI HANUMAN MANDIR & ASHRAM TRUST FOR ENSURING ENVIRONMENTAL CLEANLINESS

1. Since November 2023, on a regular basis and at periodic intervals, Mandir gets river and river bed (and also the land area) that abuts Mandir, cleaned of the waste material like plastic and other waste material through its outsourced staff. There are videos and photos that testify to this effect (copies enclosed).
2. Through notice boards installed at various places in Mandir precincts and sharing the same on our website, we are advising the visiting devotees that they should not litter the area and also not throw waste in Kshipra river;
3. We are trying to reduce the plastic footprint by trying to make Mandir area a plastic free zone. During the main festival/ annual Bhandara of 15th June, with effect of last year we ensure no use of plastic bottles. A press note to the effect was also issued (copy enclosed)
4. Due to its location across the river and since Mandir has geographical/ physical constraints, we have been requesting the district administration, both in person and in writing, for help in getting installed toilets for the public as well as a Sewage Treatment Plant. (Copies of letters enclosed)
5. Mandir has installed anaerobic biodigesters before the septic tanks in most of the places. For permanent solution of inaccessible areas, a small STP is being explored. Grease traps are also being installed.
6. To ensure cleanliness, Mandir ensured that at least during peak devotee rush periods like 15th June, large size garbage bins are placed at various intervals on the main road. Now Mandir is getting these positioned/ placed permanently at a few strategic places.
7. Mandir has been getting great co-operation from the various Government Departments viz., District Administration, Zila Panchayat, Forest Department, PWD, Irrigation, and the Police.
8. Since the Trust is bound to operate within the narrow confines of the 'Scheme of Administration' laid down by the Government vide notification of 1974 the expemditure is confined to the broad Objects defined in the said notification. While the expenditure heads *inter-alia* relate to expenditure on, temples, Dharamshala, farm, cow shelter, and provision of food, education and medical facilities for poor and destitute persons, and any other purpose ancillary/ incidental to the aforesaid objects, the Mandir Trust aware of its responsibility in addressing the environmental concerns has been incurring expenditure on ensuring environmental protection and cleanliness.
9. Besides, over and above the aforementioned steps, to strengthen our commitment to environmental concerns, we are regularly paying the salary of one Paryavaran Mitra every month to the municipality.

(Pradeep Sah)

Manager

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20/10/2023
GOVT. OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

99

Shri Kainchi Hanuman Mandir and Ashram

P.O. Kainchi, Distt. Nainital, Uttarakhand Pin : 263132

Ref. No. Letter No.:5/K/H/M//2023-24 *Dated*.....14.01.2024

To,

Shree Pushkar Singh Dhami Ji,
Hon'ble Chief Minister, Uttarakhand
Dehradun

Subject: Manaskhand Temple Project...Shree Kainchi Dham

Respected Chief Minister,

Under the progressive leadership and guidance of Shree Pushkar Singh Dhami Ji, Chief Minister of Uttarakhand, the Manaskhand Temple Project is sure to bring valuable development to Shree Kainchi Dham region. The administration of Shree Kainchi Dham temple fully support the transformational plan and will continue to support future developments. As is well known, the number of visitors is increasing day by day. The administration is making concerted efforts to provide basic amenities to visitors, but there is insufficient land in the temple area against the ever-increasing influx of visitors to provide them with even the basic, essential amenities required. Further, it appears that under the mandatory and expected government functioning, the original project may take some time.

In this context, the temple administration would like to draw Chief Minister's attention to the review meeting held on 19/09/2023 by the Commissioner of the Mandal, in which the temple administration made some very important and urgent suggestions for the convenience of the visitors, which were submitted to the Commissioner in the form of a request through a letter (copy attached) dated 22/09/2023. The following very important suggestions are submitted through the said letter for your guidance-

1. A waiting area or crowd control area can be created for the visitors on the left side of the main entrance gate adjacent to the National Highway, where the visitors can be gradually divided into small groups and sent for temple darshan, so that crowds do not gather in the temple area and the bridge and unnecessary accidents do not occur. In this context, a small piece of land adjacent to the

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H Q Nainital
R.No.2810)/2023
GOVT. OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

main gate was earlier requested to the District Tourism Officer, Dehradun on 26 May,2023 by letter for the convenience of the visitors. On which verbal consent was given by the department. For this purpose, it is estimated that the temple requires at least 2000 to 2500 square feet of land. Sir, the tourism department may lease out the area of land described in this paragraph to the temple for the benefit of visitors/devotees (in public interest) and to control the daily crowd.

There is not sufficient space in the temple premises for the increasing influx of visitors to sit and pray. This area can be used by the visitors to meditate, pray, worship facing the temple.

2. After entering the temple, there is only one gate for visitors to exit. This was sufficient for the number of devotees that used to visit till last year. But at present the numbers of visitors has increased many fold and it is not possible to use one gate for entry and exit. For which you are requested to kindly give instructions to the appropriate departments to construct a new footbridge for the exit of visitors.
3. Considering the number of visitors, the toilets/bathrooms near the main gate of the temple ashram are also insufficient. The temple does not have enough land to construct new toilets/bathrooms within the temple area. If possible, the administration could arrange for public toilets/bathrooms in the parking lot there as part of a small project.
4. There is no primary healthcare facility for visitors anywhere near this site. Therefore, establishing a primary healthcare centre as soon as possible would be beneficial.

Therefore, it is again requested to the Honorable Chief Minister that these important facilities are very necessary for the visitors and public coming here from India and abroad. For this, please provide your appropriate guidance and take appropriate action.

The temple committee will be extremely grateful for your cooperation.

Regards

Alok Chopra
Secretary
Shree Kainchi Hanuman Mandir and Ashram

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20/10/2023
GOVT. OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

101

Shri Kainchi Hanuman Mandir and Ashram

P.O. Kainchi, Distt. Nainital, Uttarakhand Pin : 263132

Ref. No. Letter No. 5/K/H/M//2023-24 Dated..... 12.09.2023

To,

Commissioner Sir
Kumaon Division – Nainital

Reference - /C.P.O. – Meeting/ 2023 14 September 2023

Subject - Review and revision of proposed master plan of Kainchi Dham under Manaskhand Mandir Mala Mission

Sir,

A. On 19/09/2023, with your cooperation and dignified presence in the Ashram premises, it was possible to present the master plan of the above subject, Uncchi Dham to officers from various departments including District Magistrate Madam, Police Administration, Forest Department and Project Officers of Manaskhand Project along with the officers of other departments, for which Shree Kainchi Hanuman Temple & Ashram Trust expresses its gratitude to you. Madam, from this said presentation, it seems that in the coming years, under your guidance, there will be many facilities for the devotees and visitors and this area will be developed too.

B. The consultant's presentation and detailed discussion at the review meeting indicate that the project on this topic may take some time. Because the main project is likely to be time-consuming, the temple committee suggested at the meeting that, if possible, two to four smaller projects of utmost importance from the main project should be implemented so that the ever-increasing crowd can be controlled.

C. In this context, two important suggestions were made by the Temple Committee in its meeting. The following are described in serial numbers 1 and 2, and two other suggestions are given in serial numbers 3 and 4, which are essential for the welfare and in the public interest of visitors and devotees.

1. A waiting area or crowd control area can be created for the visitors on the left side of the main entrance gate adjacent to the National Highway, where the visitors can be gradually divided into small groups and sent for temple darshan, so that crowds do not gather in the temple area and the bridge and unnecessary accidents do not occur. In this context, a small piece of land adjacent to the main gate was earlier requested to the District Tourism Officer, Dehradun on

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20(10)/2023
GOVT. OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

102

26 May,2023 by letter for the convenience of the visitors. On which verbal consent was given by the department. For this purpose, it is estimated that the temple requires at least 2000 to 2500 square feet of land. Sir, the tourism department may lease out the area of land described in this paragraph to the temple for the benefit of visitors/devotees (in public interest) and to control the daily crowd.

There is not sufficient space in the temple premises for the increasing influx of visitors to sit and pray. This area can be used by the visitors to meditate, pray, worship facing the temple.

2. After entering the temple, there is only one gate for visitors to exit. This was sufficient for the number of devotees that used to visit till last year. But at present the numbers of visitors has increased many fold and it is not possible to use one gate for entry and exit. For which you are requested to kindly give instructions to the appropriate departments to construct a new footbridge for the exit of visitors.
3. Considering the number of visitors, the toilets/bathrooms near the main gate of the temple ashram are also insufficient. The temple does not have enough land to construct new toilets/bathrooms within the temple area. If possible, the administration could arrange for public toilets/bathrooms in the parking lot there as part of a small project.
4. There is no primary healthcare facility for visitors anywhere near this site. Therefore, establishing a primary healthcare centre as soon as possible would be beneficial.

D. You may be aware that in the meeting held on 19.09.2023, the members of the Mandir Samiti apprised the officials present about the basic principles, rules and norms established by Revered Shree Baba Nibkarori Ji Maharaj Ji, which were implemented earlier by Revered Shree Siddhi Maa and are currently being implemented by the Temple Committee. In this context, as requested by the Temple Committee in this meeting, you are once again requested that no government or non-governmental work or intervention of any kind be undertaken within the sacred Shree Kainchi Hanuman Temple and Ashram complex, established by the revered Shree Nib Karori Maharaj, without the written approval of the Temple Committee. So that the dignity of the temple and ashram is maintained. The Temple Committee would be extremely grateful for your cooperation.

Therefore, it is again requested that these important facilities are very necessary for the visitors and public coming here from India and abroad. For this, please provide your appropriate guidance and take appropriate action.

Thank you

Alok Chopra
Secretary
Shree Kainchi Hanuman Temple and Ashram

NOTARY
HEMANT DHUSIA
advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20/10/2023
GOVT. OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

Shri Kainchi Hanuman Mandir and Ashram

P.O. Kainchi, Distt. Nainital, Uttarakhand Pin : 263132

5KHM/2023-24 18-09-2023

Manaskhand mandir mala mission related Shree Kainchi Dham master Plan- Suggestions by members of Shree Kainchi Hanuman Mandir and Ashram Trust

Broad parameters-

- Constraints of Mandir
  - Limited space therefore, space constraint
  - Limited financial resources
- Short term plan/ long term plan
- Committees (maybe under DM + SSP+ representatives of concerned departments) would help monitor / supervise progress on regular basis

1. Reduce pressure on Main road and existing bridge. Unused land of Tourism, PWD/ Road be used to create more space and facilitate devotees before entering temple premises.
2. Second / Exit Bridge construction
3. Crowd management outside Temple area/ premises. Main role could be of Police. Additional role of-SDM/ Tehsil/ Police/ Volunteers
4. In light of swelling crowds, Mandir area has limited space for devotees. One option that can help in this regard and also serve as a holding area is Tourism Deptt land across river abutting the main road. A small parcel of land can be leased out to Mandir that will serve the above purpose. Vide letter 5KHM/2023-24 dt. 24-06-2023, a proposal has already been sent to Tourism department for leasing out land to Mandir and Ashram for construction of shoe stand on the said land. This will help in facilitate and better manage movement of devotees.
5. Parking/ Infrastructure
   a. More parking area at distances away from Shri Kainchi Dham esp, on peak days like at Garam peeni, Bhowali
   b. Need for Sanitation and sewage facilities contruction of Sulabh Shauchalya. Bathrooms etc. for public just after or inside the parking area.
   c. Managing these facilities especially run by Government.
6. Protection of River / Environment in and around Shri Kainchi Dham (Talla Niglat)
7. Small health / first aid clinic.
8. Monkey menace..quarterly drive by Forest deptt.
9. Cloak room, shoes stand, locker to place mobile phone, other items, preferably outside Temple area / premises
10. Shri Kainchi Dham (Talla Niglat) be declared as Nagar Palika with Bhowali to make available increased Government resources and support

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20/10/2023
GOVT. OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

104

Shri Kainchi Hanuman Mandir and Ashram

P.O. Kainchi, Distt. Nainital, Uttarakhand Pin : 263132

Letter Number: 5/KHM/ 2023-24 16.04.2024

To,

Hon'ble District Magistrate
Nainital

Subject: Regarding sewage/toilet facility in Shri Kainchi Temple and Ashram

Respected District Magistrate Ma'am,

By this letter, I would like to draw your attention to the meeting of the members of the temple administration with the Hon'ble Chief Minister of Uttarakhand, Shri Pushkar Singh Dhami Ji, held on 14/01/2024 at Shri Kainchi Dham Temple, in which some essential and important suggestions of the temple were informally shared and were also brought to the notice of the Hon'ble Chief Minister through a letter. A copy of the said letter is enclosed.

As it is known that the crowd of visitors to Shri Kainchi Dham is increasing rapidly every day. The administration of Shri Kainchi temple is making every effort to provide basic facilities to the visitors, but there is not enough land in the temple area for some of the basic facilities required for the ever-increasing influx of visitors.

The toilets/ bathrooms built by the temple for the convenience of th visitors are less considering the number of visitors. Due to being situated near the Shipra river and due to lack of sufficient land in the temple and ashram, the temple does not have any land for construction of additional toilets. This problem has also been mentioned in paragraph 3 of the enclosed letter.

NOTARY
HEMANT DHUSIA
advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20/10/2021
GOVT. OF UTTARAKHAND INDIA

Scanned with OKEN Scanner

105

PRESS NOTE

By the divine grace of our AnantVibhushit Neem Karauli Maharaj and Siddhi Ma, on this year's Sthapana Diwas (15th June, 2024), the following two unique initiatives were undertaken :-

1)Shri Kainchi Hanuman Mandir and Ashram Trust inaugurated and launched the following official website of Kainchi Mandir.
https://shreekainchimandirtrust.org/

Links to all other social media platforms viz., Facebook, Twitter, YouTube, Instagram related to Shri Kainchi Mandir would soon be available though this website too.

This Trust is the only body notified by the Government for administration of all properties under Kainchi Mandir and Ashram and is the sole authority for all communication with respect to all issues concerning Kainchi Mandir and Ashram.
It came to the notice of the Mandir Trust and administration that vested interests are creating false, concocted information and misleading the devotees through social media and various channels and mediums of communication. Various types of advice or information are being spread which are completely false and wrong.

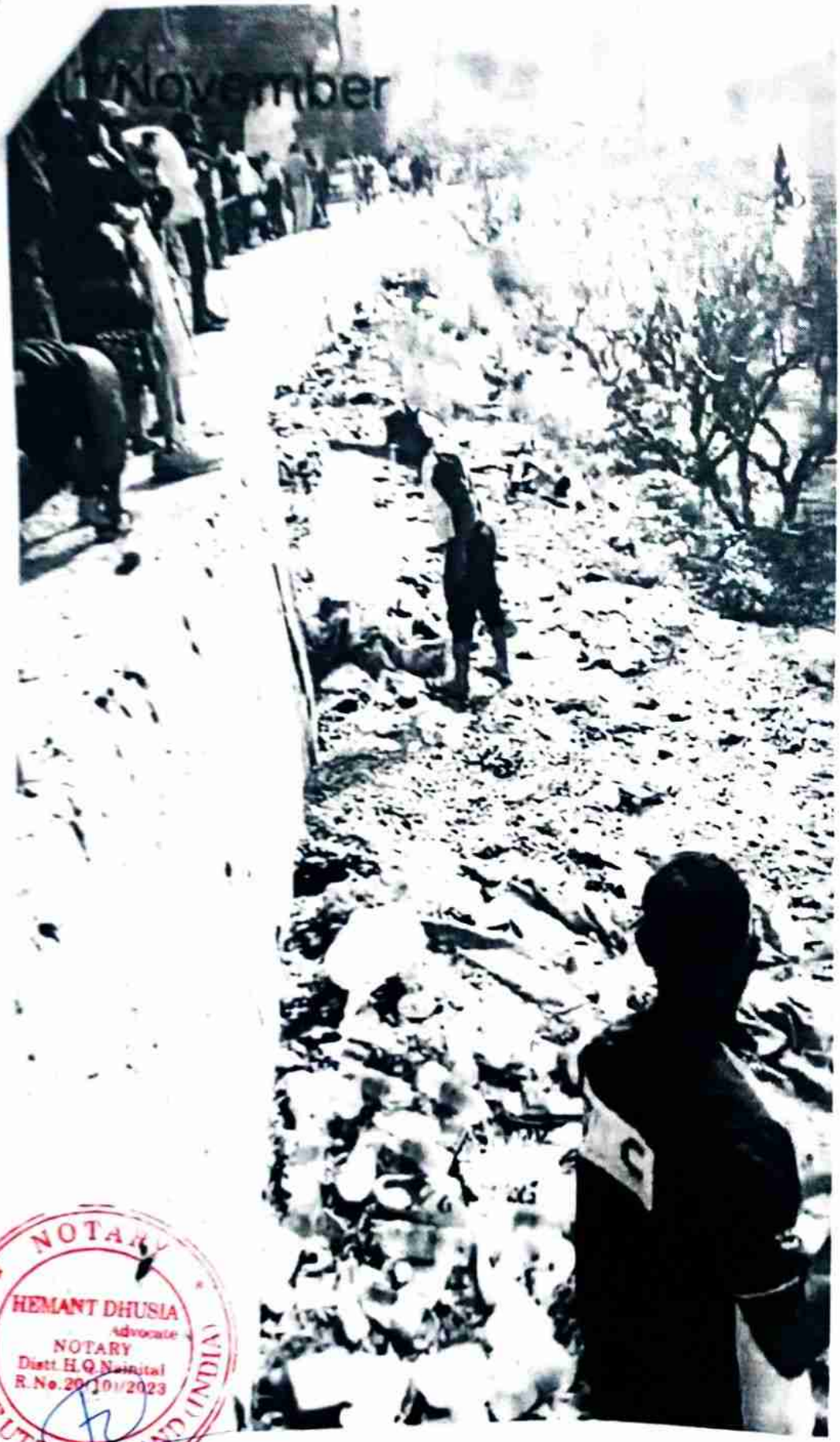
To rectify this complex challenge, the Trust decided to launch an official website of its own. Through this website and other social media platforms, we will share correct, accurate and authentic information and facts with the devotees.

2) Keeping in mind its deleterious effect on the environment, it was decided by the Temple Trust that plastic water bottles will not be used during this year's Sthapana Diwas Bhandara festival, which is attended by lakhs of devotees who come from far and wide. The Trust and administration made water available in sufficient quantity in the Temple premises for the convenience of the devotees. Many people were deeply skeptical about the success of the move to ban the tendering of plastic water bottles, especially considering the humongous influx of devotees. But due to the unwavering Grace of Shri Ma Maharaj Ji, this step was amazingly successful and appreciated by people from all walks of life. The temple trust and administration shall now make untiring efforts to gradually make the temple area plastic free.

Alok Chopra
Secretray
Shri Kainchi Hanuman Mandir and Ashram Trust

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20(10)/2023
GOVT. OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner



NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20/01/2023
GOVT. OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

107

NOTARY
HEMANT BHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20(10)/2023
GOVT. OF UTTARAKHAND (INDIA)

Scanned with OKEN Scanner

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20(10)/2023
GOVT. OF UTTARAKHAND (INDIA)

3 December

Scanned with OKEN Scanner

Scanned with OKEN Scanner

11 November

HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 20(10)/2023
NOTARY
GOVT. OF UTTARAKHAND (INDIA)

9

ANNEXURE 12 297

कार्यालय जिलाधिकारी नैनीताल

110

संख्या : 110 /23–स्थानीय निकाय/2025 दिनाँक : 30 सितम्बर, 2025

1. सचिव, जिला स्तरीय विकास प्राधिकरण, नैनीताल
2. उप जिलाधिकारी, नैनीताल।
3. उप जिलाधिकारी, श्री कैंची धाम।
4. अधिशासी अभियंता, सिंचाई, खण्ड, नैनीताल।
5. अधिशासी अभियंता, निर्माण शाखा, उत्तराखण्ड पेयजल निगम, भीमताल।
6. अधिशासी अभियंता, प्रान्तीय खण्ड, लोक निर्माण विभाग, नैनीताल।
7. अधिशासी अधिकारी, नगर पालिका परिषद्, भवाली।
8. अपर मुख्य अधिकारी, जिला पंचायत, नैनीताल।
9. व्यवस्थापक, श्री कैंची हनुमान मन्दिर ट्रस्ट।

विषय : **मा॰ राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन संख्या 290/2025 हेमन्त सिंह गौनिया एवं अन्य बनाम् उत्तराखण्ड राज्य एवं अन्य के सम्बन्ध में।**

कृपया उपरोक्त विषयक उप जिलाधिकारी, श्री कैंची धाम के पत्र संख्या 533(प्रे॰प॰)/2024–25/मा॰रा॰ह॰अधि॰ प्रकरण/दिनांक 27 सितम्बर, 2025 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा विषयगत प्रकरण में मा॰ अधिकरण द्वारा पारित आदेश दिनांक 29.08.2025 के अनुपालन में प्रकरण में दिनांक 17.09.2025 को सभी सम्बन्धित विभागों के साथ बैठक करने उपरान्त संयुक्त स्थलीय निरीक्षण कर, आख्या उपलब्ध करायी गयी।

आख्या के परीक्षण से यह स्पष्ट है, कि यद्यपि पूर्व में दिये गये निर्देशों के अनुरुप विभिन्न विषयों यथा, शिप्रा नदी में प्रदूषण नियंत्रण, सीवरेज ट्रीटमेन्ट, श्रृद्धालुओं की बढ़ती संख्या के दृष्टिगत शौचालयों की व्यवस्था एवं उनके उचित रखरखाव एकल उपयोग प्लास्टिक पर प्रतिबंधों में प्रभावी क्रियान्वयन, कूड़ा निस्तारण, प्रभावी वेस्ट डिस्पोजल हेतु विभागीय अधिकारियों द्वारा कतिपय प्रयास किये गये हैं, परन्तु समस्या की गम्भीरता के दृष्टिगत उपरोक्त प्रयास पर्याप्त प्रतीत नही हो रहे हैं। इसके अतिरिक्त उल्लंघनकर्ताओं के विरुद्ध पर्याप्त/सघन दण्डात्मक कार्यवाहियाँ/चालानी कार्यवाहियाँ नहीं की गई हैं, जो कि पर्यावरण की दृष्टि से संवेदनशील एवं गम्भीर विषयों पर विभागीय उपेक्षा व लापरवाही का द्योतक है। कैंची धाम में हो रहे अनियोजित निर्माण एवं बढ़ते अवैध अतिक्रमण के विरुद्ध संबंधित विभाग द्वारा पर्याप्त कार्यवाही नहीं की गयी है।

माननीय हरित प्राधिकरण में प्रकरण गतिमान होने व माननीय प्राधिकरण द्वारा दिये गये आदेश के अनुपालन में उप जिलाधिकारी, कैंची धाम के साथ संयुक्त निरीक्षण, स्थलीय निरीक्षण के दौरान स्थलीय आवश्यकतानुसार संबंधित को कार्यवही हेतु दिये गये निर्देश उपरान्त भी सम्यक/प्रभावी कार्यवाही नहीं करना लापरवाही का द्योतक है।

अतः निर्देशानुसार विषयगत प्रकरणों में विभागीय स्तर पर प्रभावी कार्यवाही करते हुए प्रत्येक सप्ताह अनुपालन से अवगत कराना सुनिश्चित करें। कार्यवाहियाँ प्रभावी न होने व असंतोषजनक होने की दशा में प्रतिकूल संज्ञान लिया जायेगा।

प्रभारी अधिकारी,
कृते जिलाधिकारी, नैनीताल

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R. No. 20/10/2023
GOVT. OF UTTARAKHAND (INDIA)

111

Office District Magistrate Nainital

No.: /23-Local Bodies / 2025 Date: September, 2025

1. Secretary, District Level Development Authority, Nainital
2. Deputy District Magistrate, Nainital.
3. Deputy District Magistrate, Shri Kaichi Dham.
4. Executive Engineer, Irrigation Division, Nainital.
5. Executive Engineer, Construction Branch, Uttarakhand Peyjal Nigam, Bhimtal.
6. Executive Engineer, Provincial Division, Public Works Department, Nainital.
7. Executive Officer, Municipal Council, Bhawali.
8. Additional Chief Officer, District Panchayat, Nainital.
9. Administrator, Shri Kaichi Hanuman Mandir Trust.

Subject:- Regarding Original Application No. 290/2025 Hemant Singh Gauniya and others vs. State of Uttarakhand and others filed in Hon'ble National Green Tribunal.

Kindly take the reference of the letter No. 533 (Pre.P.) /2024-25/M.R.H.Ad. Case/dated 27th September, 2025 of the Sub-District Magistrate, Shri Kaichi Dham, in the subject matter, by which, in compliance with the order dated 29.08.2025 passed by the Hon'ble Tribunal in the subject matter, after holding a meeting with all the concerned departments on 17.09.2025, a joint on-site inspection was conducted and a report was made available.

An examination of the report reveals that, although departmental officials have made some efforts in accordance with previous instructions regarding various issues, such as pollution control in the Shipra River, sewage treatment, provision and proper maintenance of toilets in view of the increasing number of pilgrims, effective enforcement of the ban on single-use plastic, garbage disposal, and effective waste disposal, these efforts do not appear to be sufficient given the gravity of the problem. Furthermore, adequate and stringent punitive action and challan proceedings have not been taken against violators, which indicates departmental negligence and carelessness regarding environmentally sensitive and serious issues. The concerned department has not taken adequate action against the unplanned construction and increasing illegal encroachments at Kaichi Dham.

The case is pending in the Hon'ble Green Authority and in compliance with the order given by the Hon'ble Authority, not taking proper/effective action even after the instructions given to the concerned for action as per the on-site requirement during joint inspection with the Sub-District Magistrate, Kainchi Dham, is indicative of negligence.

Therefore, as directed, ensure effective action at the departmental level in the subject matter and that compliance is reported weekly. Adverse action will be taken if the proceedings are ineffective or unsatisfactory.

NOTARY
HEMANT DHUSIA
Advocate
NOTARY
Distt. H.Q. Nainital
R.No. 29110/2023
GOVT. OF UTTARAKHAND (INDIA)

Officer-in-Charge,
For District Magistrate,
Nainital